

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT CHENNAI

ORIGINAL APPLICATION No. 80 OF 2024

GEDDAM HARANADHA RAO ACHARI

.... APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS

.... RESPONDENTS

REPORT FILED BY THE MINES & GEOLOGY

DATE – 31.08.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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Mobile: 98407 98460 / 63831 21322,
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It is certified that all the documents contained in the above annexure are true copies.

Date:



Commissioner & Director
of Mines and Geology.

Status Report on the Hon'ble NGT Original Application No. 80 of 2024 with reference to the letter petition received by the principal bench, New Delhi in OA No 763 of 2023 in the matter "is that the applicant is reproduced as follows: To prevent and take action against illegal mining, sand in Nivagam Village, Vamsathara river bed, Srikakulam District, Kotturu Mandal Andhra Pradesh.

It is to submit that this office has submitted Status Report on the Hon'ble NGT Original Application No. 80 of 2024 (earlier O.A. No.763 of 2023(PB), LP) in the matter "is that the applicant is reproduced as follows: To prevent and take action against illegal mining, sand in Nivagam Village, Vamsadhara river bed, Srikakulam District, Kotturu Mandal Andhra Pradesh.

The Hon'ble National Green Tribunal, South zone, Chennai has issued following orders in O.A. No.80 of 2024(SZ) on 19.07.2024

1. *"Today, there is no representation for the applicant.*
2. *The report of the Department of Mines & Geology and also the Joint Committee are filed.*
3. *For filing further reports of the Department of Mines and Geology and also the District Collectors, the learned counsel seeks time.*
4. *While the matter is pending, two reports appeared in Eenadu news paper on 17.07.2024, alleging illegal mining of Red Sand Hills and Bheemilipatnam of Visakhapatnam. The learned counsel appearing for the Department of Mines and Geology is directed to obtain report from the concerned Collectors in this regard.*
5. *Later the matter be listed on 02.09.2024."*

Further it is to submit that the Hon'ble National Green Tribunal South zone Chennai has issued following orders in O.A. No.27 of 2024(SZ) on 08.08.2024

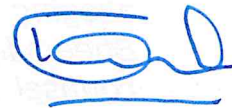
1. "Let this matter be tagged along with the Original Application No.80 of 2024(SZ) which involves the same issue.
2. Post the matter on 02.09.2024."

It is submitted that, a Supplementary Affidavit on behalf of the state of Andhra Pradesh on 23.08.2024 regarding the compliance of the Hon'ble Supreme Court orders dt.02.08.2024 in Civil Appeal Nos. 4091-4093 of 2023. A copy of the Supplementary Affidavit filed by this respondent is enclosed herewith for submission of the same before the Hon'ble NGT(SZ), Chennai.

Further, it is to submit that the Hon'ble Supreme Court heard the case on 27.08.2024 and passed the following order in Civil Appeal Nos. 4091-4093 of 2023:

"List on 13th September, 2024."

In view of the above circumstances, I request the Hon'ble National Green Tribunal (SZ), Chennai to kindly consider the above facts and pass appropriate orders in O.A. No. 80 of 2024 accordingly and thus render justice.



Commissioner & Director
of Mines and Geology.

Status Report on the Hon'ble NGT Original Application No. 80 of 2024 with reference to the letter petition received by the principal bench, New Delhi in OA No 763 of 2023 in the matter "is that the applicant is reproduced as follows: To prevent and take action against illegal mining, sand in Nivagam Village, Vamsathara river bed, Srikakulam District, Kotturu Mandal Andhra Pradesh.

It is Submitted that the Hon'ble National Green Tribunal South zone Chennai has issued following orders on 29.05.2024

1. "Today, there is no representation for the applicant.
2. Aggrieved by the orders passed by this Tribunal in Original Application Nos. 152 of 2021, 53 of 2022 and 187 of 2021(SZ), appeal have been preferred before the Hon'ble Supreme Court in Civil Appeal Nos. 4091-4093 of 2023 respectively.
3. The Hon'ble Supreme Court, while upholding the orders of this Tribunal, has directed the State Government to constitute a District Level Committee headed by the District Collector to verify and report the illegal sand mining in each district of the State of Andhra Pradesh. The MoEF&CC as well as the State Government were directed to file compliance affidavits before 08.07.2024 and the case will be considered on 15.07.2024.
4. In view of the pendency of the appeal before the Hon'ble Supreme Court, let the matter be listed on 19.07.2024."

It is submitted that we have filed the affidavit regarding the compliance of the Hon'ble Supreme Court orders dt.16.07.2024 in Civil Appeal Nos. 4091-4093 of 2023. A copy of the affidavit filed by this respondent is enclosed herewith for submission of the same before the Hon'ble NGT, Chennai.

It is submitted that the Hon'ble Supreme Court heard the case on 15.07.2024 and passed the following orders:

"We have perused the affidavit filed on behalf of the State of Andhra Pradesh.

We direct the State of Andhra Pradesh to file a further affidavit stating the details of the complaints/reports received making allegation regarding continuation of illegal mining and the action taken on the basis of those complaints. The details in the further affidavit shall be incorporated in a tabular form. The said affidavit shall be filed by the end of this month.



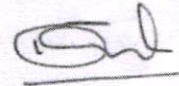
COMMISSIONER &
DIRECTOR OF MINES AND GEOLOGY
IBRAHIMPATNAM, GOVT. OF A.P.

We also direct the Ministry of Environment, Forest and Climate Change and Forest to file an affidavit on the same aspect by the end of this month.

List the Appeals on 2nd August, 2024."

It is submitted that the further affidavit as per the above orders of the Hon'ble Supreme Court, New Delhi as per the timeline fixed in the above orders and the same will also be submitted to the Hon'ble NGT, Chennai.

In view of the above circumstances, we therefore request this Hon'ble Tribunal to consider the above facts and pass orders in O.A. No. 80 of 2024 accordingly and thus render justice.



Commissioner & Director,
Department of Mines and Geology.

**COMMISSIONER &
DIRECTOR OF MINES AND GEOLOGY
IBRAHIMPATNAM, GOVT. OF A.P.**

Item No.10:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 80 of 2024 (SZ)

[Earlier O.A. No. 763 of 2023(PB)LP]

IN THE MATTER OF:

Geddam Haranadha Rao Achari.

...Applicant(s)

Versus

Central Pollution Control Board and Ors.

...Respondent(s)

Date of hearing: 19.07.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mr. D.S. Ekambaram for R1.
Mrs. Madhuri Donti Reddy for R2 & R3.

ORDER

1. Today, there is no representation for the applicant.
2. The reports of the Department of Mines and Geology and also the Joint Committee are filed.
3. For filing further reports of the Department of Mines and Geology and also the District Collectors, the learned counsel seeks time.
4. While the matter is pending, two reports appeared in Eenadu newspaper on 17.07.2024, alleging illegal mining of Red Sand Hills and Bheemilipatnam of Visakhapatnam. The learned counsel appearing for the Department of Mines and Geology is directed to obtain report from the concerned Collectors in this regard.
5. Let the matter be listed on 02.09.2024.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.80/2024 (SZ)
19th July, 2024. Mn.

Item No.11:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.27 of 2024(SZ)

IN THE MATTER OF:

Tribunal on its own motion **SUO MOTU**
based on the News Item in The Hindu
Dt. 18.11.2023 titled "**Illegal sand
mining in Godavari River poses a threat
to Sir Arthur cotton barrage, alleges BJP
Andhra President D. Purandeshwari**".

And

SEIAA and Ors.

...Respondent(s)

Date of hearing: 08.08.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R4 to R9.
M/s. N. Nathami for R2.

ORDER

1. Let this matter be tagged along with the **Original Application No. 80 of 2024(SZ)** which involves the same issue.
2. Post the matter on **02.09.2024**.

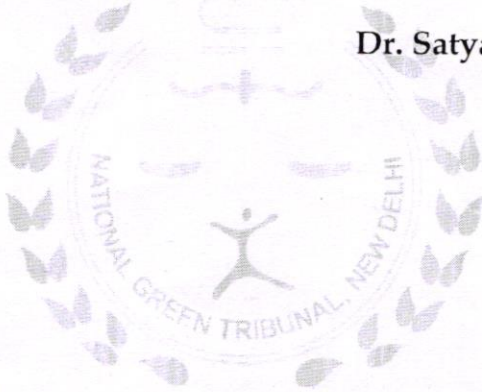
Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.27/2024(SZ)
08th August, 2024.AD.



1308

IN THE HON'BLE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 4091-4093 OF 2023

IN THE MATTER OF:

JAIPRAKASH POWER VENTURES
LIMITED & ANR.

... APPELLANTS

VERSUS

NAGENDRA KUMAR
& ORS.

... RESPONDENTS

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE STATE OF
ANDHRA PRADESH IN TERMS OF ORDER DATED 02.08.2024

PAPER BOOK

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Advocate for Respondent No.3: GUNTUR PRAMOD KUMAR

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IN THE HON'BLE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 4091-4093 OF 2023

IN THE MATTER OF:

JAIPRAKASH POWER VENTURES
LIMITED & ANR.

... APPELLANTS

VERSUS

NAGENDRA KUMAR
& ORS.

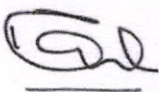
... RESPONDENTS

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE
STATE OF ANDHRA PRADESH IN TERMS OF ORDER
DATED 02.08.2024

I, Pravin Kumar S/o Shri Nityanand Sharma, aged about 45 years, currently working as the Commissioner & Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam, NTR District, Andhra Pradesh, do hereby solemnly affirm and sincerely state on oath as under:

1. I am the Commissioner & Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam, NTR District (Respondent No. 6 in the present matter), and I am authorized to file this Compliance Affidavit on behalf of




COMMISSIONER &
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Respondent No. 3, Respondents No. 6-19 and Govt of Andhra Pradesh herein as well.

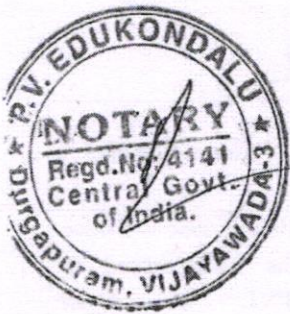
2. That on 16.05.2024, this Hon'ble Court was pleased to issue the following directions:

"We direct the State of Andhra Pradesh to file a further affidavit stating the details of the complaints/reports received making allegation regarding continuation of illegal mining and the action taken on the basis of those complaints. The details in the further affidavit shall be incorporated in a tabular form. The said affidavit shall be filed by the end of this month".


3. Subsequently, State Government filed a detailed comprehensive affidavit on 31.07.2024 on the action taken against the violators based on the complaints received alleging the continuation of illegal mining. Pursuant to that on 02.08.2024, this Hon'ble Court was pleased to issue the following directions:

"We permit the State of Andhra Pradesh to file a supplementary compliance affidavit by 21st August 2024".

4. It is respectfully submitted that the Government of Andhra Pradesh, through G.O. Ms. No. 41, G.A. (Cabinet-II) Department, dated 09.05.2020, established the "Special Enforcement Bureau" (SEB) to combat illegal sand mining. In this regard, SEB, vide Letter No. 599/2024/SEB/D2, dated 24.04.2024, has confirmed the actions taken to address illegal sand mining and transportation activities from 16.05.2020 to 24.04.2024. According to the SEB, a total of 11,104 cases related to illegal sand activities, including unauthorized hoarding, transportation without valid permits, and over-tonnage transport, have been booked. These cases involve 11,206 individuals, the seizure of 10,155 vehicles, and the



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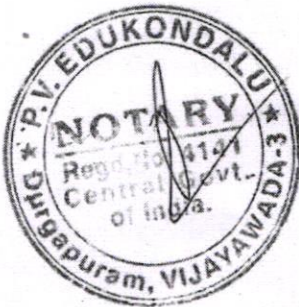
confiscation of 5,79,604 tonnes of sand. Additionally, fines amounting to Rs. 4.59 Crores have been imposed and collected in 4,397 cases. Furthermore, police officials have registered 19,656 cases of illegal sand activities, involving 34,105 persons, seizing 25,249 vehicles, and confiscating 2,69,895 tonnes of sand. The fines collected in these cases amount to Rs. 3.95 Crores.

A true copy of Letter No. 599/2024/SEB/D2, dated 24.04.2024 from the Commissioner, Special Enforcement Bureau to the Special Chief Secretary to Government, Industries and Commerce (M-III) Department is annexed hereto and marked as **Annexure-R1. (Pages 17 to 21)**

5. Director of Mines and Geology executed agreements with M/s Jaiprakash power Ventures Limited (JPVL) on 03.05.2021 to for conducting all sand operations, such as excavation, storage, sale etc. of Sand in the State for a period of 2 years and vide Proceedings Nos. 2793/Sand-P1/2021, 2793/Sand-P2/2021, and 2793/Sand-P3/2021 dated 12.05.2021 issued workorders to JPVL to start the operations. It was understood that JPVL have undertaken mining activities with violations such as excavations beyond lease boundaries, beyond permitted depth, without ECs and using heavy machinery. Action Taken in some of these instances are as follows:

Table 1: Action Taken on JPVL

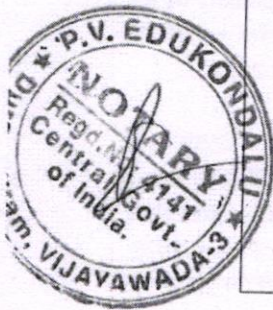
S.No	District	Reach/ De-siltation Point	Findings of Inspection	Action Taken
1	Kadapa	Veduru	Deputy Director of Mines & Geology, Kadapa along with	Show-Cause Notice has been issued to JPVL on <i>dated</i>



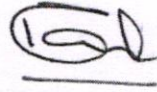
COMMISSIONER &
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GOVT. OF A.P.


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S.No	District	Reach/ De-siltation Point	Findings of Inspection	Action Taken
			team of officers inspected on 14.11.2022 and 24.12.2022 and identified that JPVL excavated the sand for a quantity of 51,393 Cbm outside the permitted area.	29.12.2022 and further action is under process. A true copy of Show Cause Notice No.1081/Sand-Vedururu/2021 dated 29.12.2022 is annexed hereto and marked as Annexure-R2. (Pages 22 to 25)
2	Anantapuram	Pedapappuru	Inspections conducted by Joint Collector on 17.02.2023 & 27.02.2023 and identified that: <ul style="list-style-type: none"> • JPVL excavated beyond the permissible depth for a quantity of 23,672 Cum • JPVL excavated outside the permitted area for a quantity of 28,211 Cum 	District Mines & Geology Officer issued a demand notice to JPVL on 09.06.2023 for an amount of Rs. 3.89 Crores. A true copy of Demand Notice being Notice No.2894/OSR/2022 dated 09.06.2023 is annexed hereto and marked as Annexure-R3. (Pages 26 to 28) JPVL approached Hon'ble High Court by way of Writ Petition being W.P. No. 15617 of 2023 and the Hon'ble HC <i>vide</i> interim orders dated 04.07.2023 stayed further proceedings subject to payment of 1/4th of




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BRAHMI PATNAM, VIJAYAWADA


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BRAHMI PATNAM, GOVT. OF

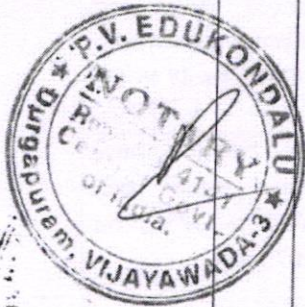
S.No	District	Reach/ De-siltation Point	Findings of Inspection	Action Taken
				<p>amount mentioned in demand notice.</p> <p>Subsequently, reminder letters issued have been sent to JPVL on 07.08.2023 and 20.09.2023 for payment of 1/4th amount. However, no amount has been paid till date.</p> <p>A true copy of the reminder letter dated 07.08.2023 issued to JPVL is annexed hereto and marked as Annexure-R4. (Pages 29 to 30)</p> <p>A true copy of the reminder letter dated 20.09.2023 issued to JPVL is annexed hereto and marked as Annexure-R5. (Pages 31 to 32)</p>
3	Anantapuram	Vankaraju- kaluva	Illegal excavation of 29,036 MT of sand by JPVL in Vankarajukaluva sand reach.	<p>District Mines & Geology Officer Anantapuram has levied a penalty of Rs. 1.45 Crores on JPVL on 30.09.2022.</p> <p>A true copy of Demand Notice being Notice No. 3468/New Sand Policy/2022, dated 30.09.2022 is annexed hereto and</p>




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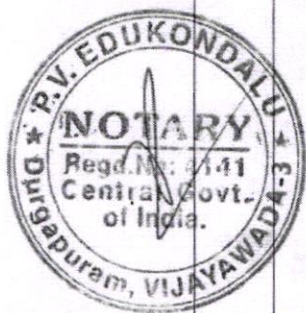
S.No	District	Reach/ De-siltation Point	Findings of Inspection	Action Taken
				marked as Annexure-R6. (Pages 33 to 37)
4	Prakasam	Kamepalli	Illegal excavation of 67,950 MT sand by JPVL in Sy. No. 390 of Kamepalli Village, Kothapatnam Mandal, Prakasam District	<p>Show Cause Notice was issued to JPVL on 27.10.2023.</p> <p>A true copy of Show Cause Notice being Notice No.2177/Sand/2023 dated 27.10.2023 is annexed hereto and marked as Annexure-R7. (Pages 38 to 38)</p> <p>Thereafter, the District Mines & Geology Officer, Ongole issued Demand Notice No.2177/Sand/2023 dated 29.11.2023 for Rs. 13.59 Crores. Subsequently, a reminder has been sent to JPVL on 27.05.2024.</p> <p>However, no amount has been paid till date.</p> <p>A true copy of reminder letter dated 27.05.2024 is annexed hereto and marked as Annexure-R8. (Pages 39 to 44)</p>
5	Guntur	Gundimeda	On 24.07.2024 staff of DMGO Guntur inspected the areas	A Show Cause Notice issued has been issued



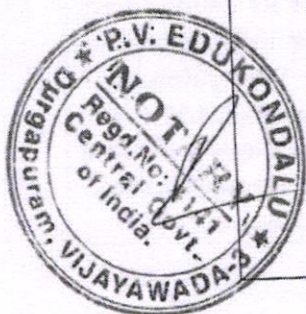
COMMISSIONER &
DIRECTOR OF MINES AND GEOLOGY
IBRAHIMPATNAM, GOVT. OF A.P.


COMMISSIONER &
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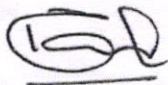
S.No	District	Reach/ De-siltation Point	Findings of Inspection	Action Taken
			in Gundimeda village and identified an illegal excavation of 8.56 Lakh Cum of sand in an area of 105.79 Acres.	on 26.07.2024 to JPVL. A true copy of Show Cause Notice being Notice No. 1353/Sand/2024 dated 26.07.2024 is annexed hereto and marked as Annexure - R9. (Pages 45 to 46) Subsequently, a Demand Notice was issued to JPVL on 17.08.2024 for an amount of Rs. 256.87 Crores for illegal excavation at Gundimeda village. A true copy of Demand Notice being Notice No.1353/SAND/2024 dated 17.08.2024 is annexed hereto and marked as Annexure - R10. (Pages 47 to 48)
6	Guntur	Kollipara	On 20.07.2024 and 22.07.2024 the staff of DMGO Guntur inspected the areas in Kollipara Mandal and identified illegal excavation of 0.82 Lakh Cum of sand in an area of 13.6 acres and another 1.62 Lakh Cum of sand in	Two Show Cause Notices have been issued to JPVL on 26.07.2024. A true copy of Show Cause Notice being Notice No. 1353/Sand/2024 dated 26.07.2024 for illegal excavation of 0.82 Lakh Cum of sand is



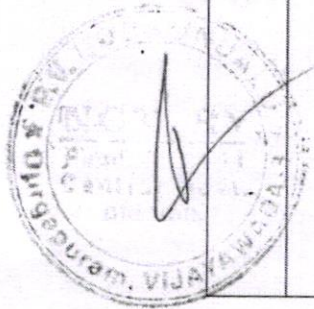
S.No	District	Reach/ De-siltation Point	Findings of Inspection	Action Taken
			an area of 26.8 acres respectively.	<p>annexed hereto and marked as Annexure-R11. (Pages 49 to 50)</p> <p>A true copy of Show Cause Notice being Notice No. 1353/Sand/2024 dated 26.07.2024 for illegal excavation of 1.62 Lakh Cum of sand is annexed hereto and marked as Annexure-R12. (Pages 51 to 52)</p> <p>Subsequently, two Demand Notices on 17.08.2024 raising a demand of Rs.24.76 Crores and Rs. 48.80 Crores have been issued to JPVL.</p> <p>A true copy of Demand Notice being Notice No. 1353/Sand/2024 dated 17.08.2024 for Rs.24.76 Crores is annexed hereto and marked as Annexure-R13. (Pages 53 to 54)</p> <p>A true copy of Demand Notice being Notice No. 1353/Sand/2024 dated 17.08.2024 for Rs. 48.80 Crores is annexed hereto and</p>




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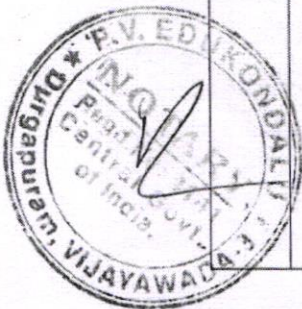
S.No	District	Reach/ De-siltation Point	Findings of Inspection	Action Taken
				marked as Annexure - R14. (Pages 55 to 56)
7	Guntur	Veerlapalem	On 23.07.2024 the staff of DMGO Guntur inspected the areas in Veerlapalem village and identified illegal excavation of 1.16 Lakh Cum of sand at Veerlapalem site-2 in area of 11.5 acres and 11.35 Lakh Cum of sand at Veerlapalem site-3 in area of 187 acres.	<p>Two Show Cause Notices have been issued to JPVL on 26.07.2024.</p> <p>A true copy of Show Cause Notice being Notice No. 1353/Sand/2024 dated 26.07.2024 for illegal excavation of 11.35 Lakh Cum of sand is annexed hereto and marked as Annexure - R15. (Pages 57 to 58)</p> <p>A true copy of Show Cause Notice being Notice No. 1353/Sand/2024 dated 26.07.2024 for illegal excavation of 1.16 Lakh Cum of sand is annexed hereto and marked as Annexure - R16. (Pages 59 to 60)</p> <p>Subsequently, two Demand Notices dated 17.08.2024 have been issued to JPVL for Rs. 340.55 Crores for illegal excavation at Veerlapalem site-3 and Rs. 34.90 Crores for illegal excavation at Veerlapalem site-2</p>




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S.No	District	Reach/ De-siltation Point	Findings of Inspection	Action Taken
				<p>A true copy of Demand Notice being Notice No. 1353/Sand/2024 dated 17.08.2024 for Rs. 340.55 Crores is annexed hereto and marked as Annexure - R17. (Pages 61 to 62)</p> <p>A true copy of Demand Notice being Notice No. 1353/Sand/2024 dated 17.08.2024 for Rs. 34.90 Crores is annexed hereto and marked as Annexure - R18. (Pages 63 to 64)</p>
8	Guntur	Vallabapuram	On 22.07.2024, staff of DMGO Guntur inspected the areas in Vallabhapuram village and identified an illegal excavation of 5.72 Lakh Cum of sand in an area of 117.80 acres.	<p>Show Cause Notice was issued to JPVL on 26.07.2024.</p> <p>A true copy of Show Cause Notice being Notice No. 1353/Sand/2024 dated 26.07.2024 for illegal excavation of 5.72 Lakh Cum of sand is annexed hereto and marked as Annexure - R19. (Pages 65 to 66)</p> <p>Subsequently, a Demand Notice dated 17.08.2024 has been issued to JPVL for Rs. 171.62 Crores for illegal excavation at</p>



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S.No	District	Reach/ De-siltation Point	Findings of Inspection	Action Taken
				Vallabhapuram village. A true copy of Demand Notice being Notice No. 1353/Sand/2024 dated 17.08.2024 for Rs. 171.62 Crores is annexed hereto and marked as Annexure - R20. (Pages 67 to 68)
9	East Godavari	Katheru Ramp Desiltation Point	Photographic evidence of the complainant of working point without obtaining CTE/CTO from APPCB. Continued operations beyond the lease period.	Show Cause Notice was issued on 16.08.2024 to JPVL. A true copy of Show Cause Notice being Notice No.2102/Sand/2022 dated 16.08.2024 is annexed hereto and marked as Annexure - R21. (Pages 69 to 70)



6. Further, 11 FIRs are registered against the agencies operating the reaches/ de-siltation points without obtaining valid permissions in 6 districts of the state from July 2024. The enquiry is under process. The details of FIRs are as follows:

S.No	District	Name of P.S.	Date of filing	FIR No.	Name of Agency
1	Konaseema	Alamuru	26/07/2024	161/2024	Prathima
2	Palnadu	Amaravati	08/08/2024	171/2024	GCKC
3	Palnadu	Atchampet	08/08/2024	138/2024	GCKC
4	Palnadu	Atchampet	08/08/2024	139/2024	GCKC
5	East Godavari	Samisrigudem	28/07/2024	138/2024	Prathima
6	Kurnool	Nandavaram	27/07/2024	96/2024	Prathima

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S.No	District	Name of P.S.	Date of filing	FIR No.	Name of Agency
7	Krishna	Pamidimukkala	27/07/2024	172/2024	GCKC
8	Krishna	Thotlavalluru	27/07/2024	199/2024	GCKC
9	Krishna	Ghantasala	27/07/2024	163/2024	GCKC
10	Krishna	Ghantasala	27/07/2024	164/2024	GCKC
11	Chittoor	Narsingayanipet	11/08/2024	46/2024	Prathima

A true copy of FIR No.171 of 2024 dated 08.08.2024 registered with P.S. Amaravathi is annexed hereto and marked as **Annexure-R22 (Pages 71 to 72)**.

A true copy of FIR No.138 of 2024 dated 08.08.2024 registered with P.S. Atchampet is annexed hereto and marked as **Annexure-R23 (Pages 73 to 78)**.

A true copy of FIR No.139 of 2024 dated 08.08.2024 registered with P.S. Atchampet is annexed hereto and marked as **Annexure-R24 (Pages 79 to 82)**.

A true copy of FIR No.161 of 2024 dated 26.07.2024 registered with P.S. Alamuru is annexed hereto and marked as **Annexure-R25 (Pages 83 to 85)**.

A true copy of FIR No.96 of 2024 dated 27.07.2024 registered with P.S. Nandavaram is annexed hereto and marked as **Annexure-R26 (Pages 86 to 91)**.

A true copy of FIR No.172 of 2024 dated 27.07.2024 registered with P.S. Pamidimukkala is annexed hereto and marked as **Annexure-R27 (Pages 92 to 94)**.



A true copy of FIR No.199 of 2024 dated 27.07.2024 registered with P.S. Thotlavalluru is annexed hereto and marked as **Annexure-R28 (Pages 95 to 98)**.

A true copy of FIR No.163 of 2024 dated 27.07.2024 registered with P.S. Ghantasala is annexed hereto and marked as **Annexure-R29 (Pages 99 to 101)**.

A true copy of FIR No.164 of 2024 dated 27.07.2024 registered with P.S. Ghantasala is annexed hereto and marked as **Annexure-R30 (Pages 102 to 106)**.

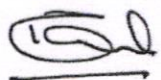
A true copy of FIR No.138 of 2024 dated 28.07.2024 registered with P.S. Samisrigudem is annexed hereto and marked as **Annexure-R31 (Pages 107 to 117)**.

A true copy of FIR No.46 of 2024 dated 11.08.2024 registered with P.S. Narsingayanipet is annexed hereto and marked as **Annexure-R32 (Pages 118 to 119)**.

7. That the State Government has since June, 2024, taken various steps to implement the Orders of this Hon'ble Court and prevent illegal sand mining, and also to fix responsibility on the people who have been involved in the illegal sand mining especially in the last three to four years. After a comprehensive review, the Government identified significant negligence in the overseeing and implementation of critical directives. The then Director of Mines & Geology, Mr. V.G. Venkata Reddy, exhibited negligence in enforcing orders,



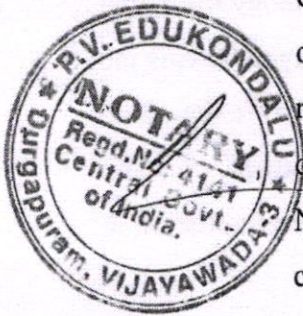
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including those issued by this Hon'ble Court and the Hon'ble National Green Tribunal. His lack of diligence extended to the management of operational procedures, the application of tender and agreement provisions, and the adherence to the Andhra Pradesh Minor Mineral Concession (APMMC) Rules, which contributed to the continuation of illegal sand mining. In light of these findings, the government initiated disciplinary proceedings against Mr. V.G. Venkata Reddy and has suspended him from his role as Director of Mines & Geology.

A true copy of G.O. Ms. No. 61, GA(SC-D) Department, dated 31.07.2024 is attached as **Annexure-R33 (Pages 120 to 121)**.

8. In addition to the actions taken against the former Director of Mines & Geology, Mr. V.G. Venkata Reddy, the State Government has initiated an Anti-Corruption Bureau (ACB) enquiry to thoroughly investigate the circumstances surrounding the illegal sand mining activities. The ACB has been tasked with unearthing all relevant details, including any potential acts of corruption, collusion, or negligence that may have contributed to the unlawful extraction of sand. The enquiry will focus on identifying the individuals and entities involved, examining the flow of funds, and scrutinizing the decision-making processes that led to the violations of operational procedures, tender provisions, and legal regulations. The ACB will also assess whether there were any deliberate actions taken to undermine the orders of the National Green Tribunal (NGT) and this Hon'ble Court. This comprehensive investigation is aimed at bringing to light any



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misconduct or illegal activities, ensuring accountability, and restoring the integrity of the sand mining operations within the state. The findings of the ACB enquiry will form the basis for any further legal and disciplinary actions necessary to address the wrongdoing and prevent future occurrences.

A true copy of Govt. Memo No. 2511139/SC.D/A1/2024, GA(SC-D) Dept, dated 01.08.2024 is attached as **Annexure-R34 (Pages 122)**.

9. It is humbly submitted that following the inspections and subsequent actions, all efforts have been made and steps taken to stop and prevent any illegal sand mining. The State Government withdrew the previous sand policy marred with violations of environmental guidelines. The Government has also taken control over the sand operations from private agencies and handed over the same to District Level Sand Committees (DLSC) headed by District Collectors. DLSCs were clearly instructed to ensure all the operations shall be in compliance with Mines Act 1952, MMDR Act 1957, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums & Guidelines and any other applicable law, rules, Orders passed by this Hon'ble Court & the NGT, Government orders and Instructions issued by the Government and Department of Mines & Geology from time to time. The State Government is continuously reviewing the activities and is also prepared to digitally enable the entire ecosystem of the sand operations to ensure transparency and visibility and curb illegal sand mining and transportation at all levels.



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10. It is respectfully submitted that this Hon'ble Court may be pleased to take note of the ongoing efforts. Therefore, the Answering Respondent prays for 3 months' time to file a comprehensive affidavit with regard to the enquiries initiated to establish the alleged violations and the full extent of illegal mining.

DEPONENT

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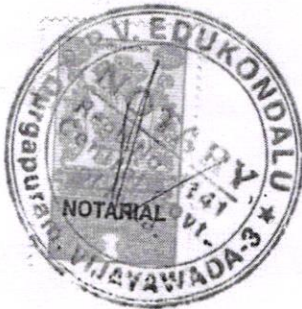
VERIFICATION:

I, the above-named deponent, do hereby verify that the contents of this counter affidavit as true and correct to the best of my knowledge and that no part of it is false and nothing material is concealed there from.

Verified at Ibrahimpatnam on this 23rd day of August, 2024.

DEPONENT

**COMMISSIONER &
DIRECTOR OF MINES AND GEOLOGY
IBRAHIMPATNAM, GOVT. OF A.P.**



ATTESTED

P.V. Edukondalu
P.V. EDUKONDALU
Advocate/Notary
Durgapuram, VIJAYAWADA-520 000, (A.P.)
Appointment Central Govt. of India
Regd.No: 4141

Annexure R 1

**GOVERNMENT OF ANDHRA PRADESH
SPECIAL ENFORCEMENT BUREAU**

From
Sri M. Ravi Prakash, I.P.S.,
The Commissioner,
Special Enforcement Bureau (FAC),
A.P., Mangalagiri

To
The Special Chief Secretary to
Government,
Industries and Commerce (M-III)
Department,
A.P. Secretariat, Velagapudi.

Cr.No.599/2024/SEB/D2, Dated: 24-04-2024

Sir,

Sub: Special Enforcement Bureau- Sand – Report on the enforcement activities by Police & SEB against illegal sand activities- Reg

Ref: Memo No: INC01-MG0DMGE/53/2024-M-III of the Special Chief Secretary, Industries & Commerce (M-III) Dept, Govt. of A.P., Dated: 24-04-2024.

I invite kind attention to the subject and reference cited. In the reference cited, the Government have requested to furnish the complete information with specific details with regard to action taken / action initiated against the defaulter private persons or agencies/companies and Government officials till now on violations of sand mining and sand transportation. It is submitted that, the Government of Andhra Pradesh, vide G.O. Ms No: 41 G.A (Cabinet II) Dept, dated 09-05-2020, has created "Special Enforcement Bureau" (SEB) as robust agency to enforce stoppage of illicit distillation, bottling and curb smuggling of alcohol and also to control illegal sand mining.

The primary objectives of SEB in enforcing the sand mining activities are as follows-

- Facilitation of joint inspections and coordination meetings to address loopholes and gaps in existing enforcement mechanisms.
- Strengthening coordination and collaboration with law enforcement agencies, including Police, Mines & Geology, Revenue, and irrigation departments.
- Implementation of stringent penalties and fines on the transporters involved in sand offences.
- Participation in District Level Sand Committee (DLSC) meetings to review inspection reports, discuss enforcement challenges, and formulate strategies for addressing them.

In this regard, it is to submit that, since its formation, SEB as a wing has strived hard to control the illegal sand activities in coordination with other line

Annexure R1

departments viz., Police, Mines & Geology, Revenue, irrigation etc. Further, the SEB officials have been conducting surprise checks on the illegal transport of sand, booked many cases and handover the seized sand along with the vehicles to the Police/ Mining Department for further action. With regard to the illegal excavation of sand, the SEB officials are participating in the joint inspections along with the said line departments and submitting the findings to the Chairman, District Level Sand Committee (DLSC) for taking necessary action.

It is to further submit that, since 16-05-2020 to till date, the Police have booked 19,656 illegal sand cases including unauthorized sand hoarding, transport of sand without valid permit, transport of over tonnage etc. arrested/involved 34,105 persons, seized 25,429 vehicles along with 2,69,895 tonnes of sand and collected Rs 3.95 Cr towards fine.

Further, during the said period, the SEB have booked 11,104 illegal sand cases including unauthorized sand hoarding, transport of sand without valid permit, transport of over tonnage etc. involving 11,206 persons, seized 10,155 vehicles along with 5,79,604 tonnes of sand. Out of the said 11,104 cases booked, SEB has handed over 6,458 cases to Police Department, 249 cases to either Mining or Revenue Departments for further action and in the remaining 4,397 cases, imposed fine and collected Rs. 4.59 Cr towards fine amount.

The abstract of illegal sand cases booked by SEB & Police is as detailed below.

Abstract of Sand Cases booked by Police & SEB from 16.5.2020 to till date						
Sl. No	Wing	Number of cases booked	Number of Persons Arrested/Involved	Quantity of Sand seized (Tonnes)	No of Vehicles seized	Fine Collected in Rs
1	Police	19,656	34,105	2,69,895	25,429	3,94,70,726
2	SEB	11,104	11,206	5,79,604	10,155	4,59,44,615

The district wise Sand cases booked by Police and SEB since 16-05-2020 to till date is enclosed in Annexures I & II.

Further, it is to submit that, the Police and SEB are committed to uphold the integrity of the organizations and initiated suitable disciplinary action against the erring officials for their dereliction of duties related to sand. For instance, when the Deputy Director (Investigation), Institute of Lokayukta has inquired on the complaint of illegal sand mining at K.Bitragunta village of Jarugumilli mandal and reported that "Smt. B.Latha, SHO SEB Station, Singarayakonda & Smt. Sk. Razia Sulthana Begum, SI of Police, Jarugumilli PS of Prakasam district who were charged primary responsibility of curbing the illegal sand mining, have failed to discharge their duties effectively", necessary

Annexure R 1

disciplinary action was initiated against the said (02) individuals by awarding the punishment of "postponement of increment for two years without cumulative effect".

Further, Sri M.Sudhakar Reddy, AR PC -1812 of DAR, Ongole, Prakasam District was dismissed from service for illegal transportation of (04) tonnes of sand without permit in his own tractor and involving as A2 in Cr. No: 24/2022 U/s 379, 420 IPC & Sec. 21(2) MMDR Act of Naguluppala Padu PS.

Furthermore, on the complaints received relating to sand offences, preliminary enquiry have been conducted against Sri Sunil Kumar Reddy, SI of Police & Sri Viswanatha Reddy, Inspector of Police, Proddutur Rural PS and S.Bhaskar Rao, SI of Police, Denkada PS, Vizianagaram district and the Controlling Officers concerned were instructed to take disciplinary action against the said individuals.

This is submitted for favour of kind information.


Encl: Annexures I & II.

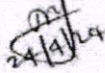
Yours faithfully,

Sd/- M. Ravi Prakash

Commissioner,
Special Enforcement Bureau,
A.P., Mangalagiri.

//Attested//


Joint Commissioner (Admn.)



Receipt No : 8838991/2024/M-III-INC01

Annexure R 1

ANNEXURE-I						
(SAND CASES BY POLICE FROM 16-05-2020 TO TILL DATE)						
Sl No	Name of the District	No of Sand Cases Booked	No of Persons Arrested/ Invoived	Qty. of Sand seized in Tonnes	No of Vehicles Seized	Amount of Fine Imposed/ Collected
1	2	3	4	5	6	7
1	Srikakulam	1,289	2,216	18,992	1,501	27,02,887
2	Vizianagaram	1,189	1,965	17,933	2,082	0
3	PVP Manyam	227	477	1,700	308	5,20,175
4	Alluri Sitaramaraju	29	52	203	35	25,700
5	Visakhapatnam	79	163	1,817	83	1,78,000
6	Anakapalli	1,864	2,630	10,280	2,510	25,45,000
7	Kakinada	179	316	2,478	238	13,58,500
8	Konaseema	253	468	7,627	339	10,53,100
9	East Godavari	471	1,134	27,896	727	0
10	West Godavari	220	627	4,067	287	1,99,700
11	Eluru	1,182	1,922	5,927	1,327	2,29,000
12	Krishna	199	480	3,295	259	12,31,100
13	NTR	594	1,021	5,348	795	48,73,400
14	Guntur	491	753	12,198	627	6,61,100
15	Bapatla	803	1,330	18,323	1,006	15,05,510
16	Palanadu	364	638	7,266	480	0
17	Prakasam	1,389	2,138	26,094	1,727	5,16,000
18	SPS Nellore	1,545	2,881	20,056	1,948	1,33,94,289
19	Kurnool	1,701	3,160	22,217	2,088	0
20	Nandyala	230	400	3,626	291	0
21	Ananthapuram	1,391	2,312	9,399	1,686	84,47,265
22	Sri Satya Sai	674	1,196	4,440	805	0
23	YSR Kadapa	929	1,838	15,724	1,378	0
24	Annamayya	484	803	3,749	562	0
25	Chittoor	784	1,310	7,769	959	30,000
26	Tirupathi	1,096	1,875	11,473	1,381	0
	TOTAL	19,656	34,105	2,69,895	25,429	3,94,70,726

Annexure R 1

ANNEXURE II
SAND CASES BY SEB FROM 16-05-2020 TO TILL DATE

Sl No	Name of the District	No of Sand Cases Booked	No of Persons Arrested/Involved	Qty. of Sand seized in Tonnes	No of Vehicles Seized	Details of Cases handedover to Police			Details of Cases handedover to Mining Dept/ Revenue Dept			No of Cases in which fine imposed by SEB	Amount of Fine Imposed/ Collected
						No of Cases	Qty. of Sand	No of Vehicles	No of Cases	Qty. of Sand	No of Vehicles		
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Srikakulam	1,610	1,678	23,899	1,772	1,533	23,899	1,772	0	0	0	77	34,39,887
2	Vizianagaram	148	175	1,032	187	142	1,032	187	6	6	6	0	36,000
3	PVP Manyam	12	14	53	14	12	53	14	0	0	0	0	0
4	Alluri Sitaramaraju	4	4	10	4	4	10	4	0	0	0	0	0
5	Visakhapatnam	158	207	3,417	157	152	3,144	151	0	0	0	6	60,000
6	Anakapalli	175	226	2,178	199	137	1,871	135	36	297	63	2	20,000
7	Kakinada	18	16	3,17,148	12	12	72	12	6	3,17,076	0	0	0
8	Konaseema	90	116	726	110	90	726	111	0	0	0	0	0
9	East Godavari	147	268	33,289	170	132	33,289	170	0	0	0	15	4,33,785
10	West Godavari	37	54	465	44	23	370	37	7	95	7	7	32,950
11	Eluru	154	198	620	84	84	620	84	0	0	0	70	3,81,000
12	Krishna	15	34	327	34	11	171	22	4	156	12	0	1,88,750
13	NTR	30	50	809	52	30	809	52	0	0	0	0	0
14	Guntur	956	1,198	20,586	1,104	417	13,979	475	9	3,510	0	530	62,03,404
15	Bapatla	734	870	20,637	857	510	13,548	621	4	2,345	0	220	24,24,740
16	Palanadu	333	398	4,969	386	146	2,780	146	0	0	0	187	14,55,760
17	Prakasam	1,324	1,565	1,03,203	1,075	856	63,707	1,072	7	39,496	3	461	62,63,638
18	SPS Nellore	1,377	748	11,911	740	721	11,695	666	2	215	1	654	44,52,959
19	Kurnool	317	71	450	71	30	252	31	40	198	40	247	25,71,772
20	Nandyala	35	42	297	47	33	278	38	0	0	0	2	40,000
21	Ananthapuram	316	325	1,732	346	314	1,732	346	1	5	1	1	10,000
22	Sri Satya Sai	254	316	2,032	255	254	2,032	255	0	0	0	0	0
23	YSR Kadapa	1,659	1,675	19,589	1,595	261	2,550	258	73	1,715	63	1,325	1,19,60,880
24	Annamayya	633	270	2,683	270	132	2,245	218	53	439	52	448	47,74,770
25	Chittoor	56	76	940	71	44	200	57	1	700	0	11	1,87,000
26	Thirupathi	512	612	6,607	499	378	6,249	406	0	0	0	134	10,07,320
	TOTAL	11,104	11,206	5,79,604	10,155	6,458	1,87,311	7,340	249	3,66,250	248	4,397	4,59,44,615

Annexure R 2

GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY
-oOo-

Office of the
Dy. Director of Mines & Geology,
G-3, O-Block, New Collectorate,
KADAPA, YSR District.

SHOW CAUSE NOTICENo.1081/Sand-Vedururu/2021,Dated. 29-12-2022.

Sub:- SAND - New Sand Policy, 2019 - Excavation and Transportation of 51393.1 Cbm of Sand from outside of the approved sand reach of Vedururu-II in Penna river which is violation to Rule 9-B(1)(c)(ii) of APMMC Rules, 1966 - Show Cause Notice issued - Reg.

- Ref:-
- 1) Spandana Grievance Complaint filed by Sri.Putta Yella Reddy and 38 other Villagers of Vedururu Panchayati before the District Collector, YSR District on 07.11.2022.
 - 2) Complaint filed Sri Putta Sudhakar Yadav and Putta Narasimha Reddy before the District Collector, Kadapa dt.03-12-2022.
 - 3) Lr.No.51/Sand/2016, Dt:05-12-2022 of the Asst. Director of Mines & Geology, Yerraguntla.
 - 4) This office Show Cause Notice No.1081/Sand/Vedururu/2021, date: 13-12-2022.
 - 5) Lr.No. 51/Sand/2016, Dated : 27-12-2022 of the Asst. Director of Mines & Geology, Yerraguntla.
 - 6) Note orders dated" 28-12-2022 of the Collector & District Magistrate and Chairmen of District Level Sand committee.

Adverting to the subject & references cited and inform that the sand reach indentified in Vedururu Village of Chapadu Mandal in Penna River of YSR District has been given lease in the area marked in the following Geo-coordinates of the area is as follows:

Sl. No.	Latitude	Longitude
1	14° 38'44.00" N	78° 39'30.20" E
2	14° 38'41.10" N	78° 39'26.20" E
3	14° 38'50.26" N	78° 39'20.79" E
4	14° 38'53.20" N	78° 39'24.80" E

Further, after obtaining the statutory clearances such as Approved Mining Plan, Environmental Clearance, CFE & CFO M/s.Jaya Prakash Power Ventures Ltd are conducting sand quarrying operations in the area.

Through the reference 1st cited, Sri.Putta Yella Reddy and 38 other Villagers of Vedurur Panchayati filed a complaint before the District Collector, YSR District in Spandana programme stating that, the sand reach holder of Vedurur Village is conducting sand quarrying against the provisions of sand policy and transporting illegally. The excavations are upto 10 to 12 Meters depth with machinery and transporting with heavy vehicles, resulting badly affected the drinking water scheme pipes which area supplying water to 1) Koghatam 2) Yerragudipadu 3) Rajupalem 4) Vedurur 5) Sambaturu etc., Villages. The Villagers are facing much trouble for drinking water in summer season due to damage of these water pipe lines.

Annexure R 2

-2-

Through the reference 2nd cited, Sri Putta Sudhakar Yadav and Putta Narasimha Reddy also made a complaint on 03-12-2022 to the District Collector, Kadapa and requested to conduct an enquiry on illegal Mining, evaluate the quantity and impose penalty and also requested to file criminal cases against the lease holders who are violating rules.

In this connection it is further informed that, the Asst. Director of Mines and Geology, Yerraguntla has conducted joint inspection along with Revenue officials on 29.11.2022 and submitted the report vide reference 3rd cited.

As per the Joint inspection report the team of officers are reported that, at the time of inspection the boundaries of the Sand reach allotted to the lease holder have been verified as per the Geo-Coordinates furnished in the Environmental Clearance and found that the allotted sand reach area is completely under flow of water.

Further, the Joint Inspection team reported that the sand is excavated outside the permitted area towards in 05 pits which are partially covered with water and recorded the Geo coordinates of the pits and calculated the extent as noted below :

Pit	Point	Geo-coordinates		Area in Sq. Meters	Area in Acres
		Latitude	Longitude		
1	A	14° 38'33.32"N	78° 39'34.31"E	14383	3.55
	B	14° 38'36.03"N	78° 39'32.58"E		
	C	14° 38'37.61"N	78° 39'34.20"E		
	D	14° 38'37.57"N	78° 39'34.50"E		
	E	14° 38'35.73"N	78° 39'35.63"E		
	F	14° 38'33.19"N	78° 39'38.10"E		
	G	14° 38'31.05"N	78° 39'35.68"E		
2	A	14° 38'30.41"N	78° 39'33.62"E	7847	1.94
	B	14° 38'30.78"N	78° 39'35.22"E		
	C	14° 38'25.99"N	78° 39'36.92"E		
	D	14° 38'25.72"N	78° 39'35.25"E		
3	A	14° 38'26.12"N	78° 39'38.73"E	11596	2.865
	B	14° 38'27.37"N	78° 39'37.44"E		
	C	14° 38'30.81"N	78° 39'35.60"E		
	D	14° 38'32.72"N	78° 39'38.29"E		
	E	14° 38'26.89"N	78° 39'39.34"E		
4	A	14° 38'26.98"N	78° 39'39.41"E	3716	0.918
	B	14° 38'31.64"N	78° 39'38.60"E		
	C	14° 38'31.84"N	78° 39'39.55"E		
	D	14° 38'27.68"N	78° 39'40.13"E		
5	A	14° 38'32.22"N	78° 39'42.63"E	13067	3.23
	B	14° 38'33.07"N	78° 39'38.72"E		
	C	14° 38'35.91"N	78° 39'35.92"E		
	D	14° 38'37.76"N	78° 39'34.80"E		
	E	14° 38'38.59"N	78° 39'35.69"E		

Annexure R 2

-3-

In this connection it is pertinent to inform that, the Rule, 9-B(1)(c)(ii) of APMMC Rules, 1966 say that,

"ensured the extraction of Sand shall be as per the approved Mining Plan, Environmental Clearance and CFE / CFO".

Through the reference 4th cited, this office has issued Show cause notice by M/s. Jayaprakash Power Ventures Ltd with a direction to show-cause why action should not be taken for un-authorized excavation and transportation of Sand from outside the approved/specified reach of Vedururu-II in Penna river by violating Rule 9-B(1)(c)(ii) of APMMC Rules, 1966 within 07 days from the date of receipt of this notice, failing which, necessary action will be initiated as Rules.

Further it is informed that, the Asst. Director of Mines and Geology, Yerraguntla has submitted Enquiry Report in this stated that as per the directions of the Collector & Chairmen, DLSC, Kadapa, YSR District re-inspected the Vedururu Sand reach-II, Chapadu Mandal on 24-12-2022 and estimated the volume of sand involved in illegal excavation of above said 05 pits vide reference 5th cited.

As per the Joint inspection report the team of officers are reported that, at the time of inspection as per physical observations of the reach no men and machinery present at the reach and also sand reach is not in operation. The water in the reach is recedes, and noticed 05 isolated pits are still in water logged condition the joint inspection team decided to measure the entire excavated area with the help of hand held GPS while stating the datum as WGS-84 and depth perception with the help of Metric tape measurements marked on the wooden stick depends upon the conditions and facilities available at the time. Accordingly the area of depth of 05 pits of measured the details are given below:

Pit	Point	Geo-coordinates		Area in Sq. Meters	Area in Acres	Volume (Cum)
		Latitude	Longitude			
1	A	14° 38' 33.32"N	78° 39' 34.31"E	14383	3.55	11986.4
	B	14° 38' 36.03"N	78° 39' 32.58"E			
	C	14° 38' 37.61"N	78° 39' 34.20"E			
	D	14° 38' 37.57"N	78° 39' 34.50"E			
	E	14° 38' 35.73"N	78° 39' 35.63"E			
	F	14° 38' 33.19"N	78° 39' 38.10"E			
	G	14° 38' 31.05"N	78° 39' 35.68"E			
2	A	14° 38' 30.41"N	78° 39' 33.62"E	7847	1.94	7847
	B	14° 38' 30.78"N	78° 39' 35.22"E			
	C	14° 38' 25.99"N	78° 39' 36.92"E			
	D	14° 38' 25.72"N	78° 39' 35.25"E			
3	A	14° 38' 26.12"N	78° 39' 38.73"E	11596	2.865	13915.2
	B	14° 38' 27.37"N	78° 39' 37.44"E			
	C	14° 38' 30.81"N	78° 39' 35.60"E			
	D	14° 38' 32.72"N	78° 39' 38.29"E			
	E	14° 38' 26.89"N	78° 39' 39.34"E			

4	A	14° 38' 26.98" N	78° 39' 39.41" E	3716	0.918	2601.2
	B	14° 38' 31.64" N	78° 39' 38.60" E			
	C	14° 38' 31.84" N	78° 39' 39.55" E			
	D	14° 38' 27.68" N	78° 39' 40.13" E			
5	A	14° 38' 32.22" N	78° 39' 42.63" E	13067	3.23	1176.3
	B	14° 38' 33.07" N	78° 39' 38.72" E			
	C	14° 38' 35.91" N	78° 39' 35.92" E			
	D	14° 38' 37.76" N	78° 39' 34.80" E			
	E	14° 38' 38.59" N	78° 39' 35.69" E			
Total area of the excavated pits				50609		51393.1

Further it is informed that, violating under Rule 9-B (C)(ii) of APMMC Rules, 1966 being the agent shall be penalized for any extraction of sand beyond the specified area beyond the specified thickness and for any other violations by levying penalty of Rs.1,00,000/- or Rs.500/- per TON of sand quarried beyond the specified limits or in excess of thickness stipulated, whichever is higher.

The Collector & Chairmen of District Level Sand Committee, Kadapa vide reference 6th cited, has instructed the convenor of District Level Sand Committee, Kadapa to initiate penal action against M/s.Jayaprakash Power Ventures Ltd.

In view of the circumstances stated above, M/s.Jayaprakash Power Ventures Ltd., is hereby directed to show-cause why action should not be taken for un-authorized excavation and transportation of 51393.1 Cum of Sand from outside the approved/specified reach of Vedururu-II in Penna river by violating Rule 9-B(1)(c)(ii) of APMMC Rules, 1966 within 07 days from the date of receipt of this notice, failing which, necessary action will be initiated in accordance with the Rule 9-B(16)(i) and instructions issued by the Government from time to time, without giving any further notice.

Dy. Director of Mines & Geology,
KADAPA, YSR District.

To
M/s Jayaprakash Power Ventures Ltd.,
1/2553-1, LKR Towers, Rajiv Marg,
Besides Rajiv Park, APHB Colony, KADAPA - 516 001.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Collector and Chariman, DLSC, YSR District for favour of information.

Copy to the Asst. Director of Mines & Geology, Yerraguntla for information.

29/12/22
DESPATCHED
3965 to 3968

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Annexure R 3

Office of the
District Mines & Geology Officer
Ananthapuramu

DEMAND NOTICE

Notice No:2894/OSR/2022

Dated:09.06.2023

Sub:- SAND – Representation filed by Sri J.C.Prabhakar Reddy (Ex-MLA & Municipal Chairman) of Tadipatri against the illegal quarrying of sand in open sand reach located in Sy.No.01 of Peddapappur (V&M), Ananthapuramu District operated by M/s. M/s Jai Prakash Power Ventures Limited – Joint Inspection & survey conducted on 17-02-2023 & 27-02-2023 with line departments – Report submitted by the ADM&G, Tadipatri – Certain violations noticed - Writ Petition filed vide No.5613 of 2023 before Hon'ble High Court of A.P., and orders issued on 03-04-2023 for taking action on the representation – Show cause notice issued – Reply submitted – not considered – Demand Notice – Issued - Reg.

- Ref:-
1. Procs. No: 1683/OSR/2020, dt: 10-02-2023 of the Chairman DLSC Ananthapuramu.
 2. Representation dated: 13.02.2023 of Sri J.C.Prabhakar Reddy (Ex-MLA & Municipal Chairman) of Tadipatri.
 3. Oral instructions of the Joint Collector & Vice Chairman of the District Level Sand Committee, Ananthapuramu.
 4. This office Lr.No.1307/Sand/2019, Dt: 16.02.2023 addressed to all the members of DLSC Ananthapuramu.
 5. Joint inspection report along with Panchanama of the Joint Inspection team Dt: 17.02.2023.
 6. This office Lr.No.1307/Sand/2019, Dt: 25.02.2023 addressed to all the members of DLSC Ananthapuramu.
 7. This office letter No: 1307/Sand/2019, dt: 27-02-2023 addressed to the Deputy Director of Mines & Geology, Ananthapuramu.
 8. Joint inspection report along with Panchanama and demarcated sketch of the Joint Inspection team Dt: 27.02.2023.
 9. Letter No: 1307/Sand/2019, dt: 28-02-2023 of the Asst. Director of Mines & Geology, Ananthapuramu.
 10. This office Letter No: 2894/OSR/2022, dt: 14-03-2023 addressed to the Director of Mines and Geology, Ibrahimpatnam.
 11. WP No: 5613 of 2023 filed by Sri J. C. Prabhakar Reddy, Municipal Chairman, Tadipatri before the Hon'ble High Court of AP, Amaravathi.
 12. Letter No: 1307/Sand/2019, dt:29-04-2023 of the Asst. Director of Mines & Geology, Tadipatri along with orders of the Hon'ble High Court of AP in WP No: 5613/2023, dt: 03-04-2023.
 13. Memo No.2795/Sand-P3/2021 dated: 31-03-2023 of the Director of Mines & Geology, Ibrahimpatnam received through WhatsApp on 19-05-2023.
 14. This office Show Cause Notice No. 2894/OSR/2022, Dt: 19-05-2023 issued to M/s Jai Prakash Power Ventures Limited.
 15. Letter dated:30-05-2023 from M/s Jai Prakash Power Ventures Limited received in this office on 02-06-2023.

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The attention of M/s. Jai Prakash Power Ventures Ltd., is drawn to subject and references cited. Through the reference 1st cited the Chairman & District Collector, DLSC, Ananthapuramu vide proceeding No. 1683/OSR/2020, DT:10.02.2023 has accorded permission in favour you for extraction and transportation of Sand for a quantity of **47,345 Cbm** over an extent of 4.734 Hectares in Sy.No.1 of Peddapappur (V&M), Ananthapuramu District basing on the recommendations of the District Level Sand Committee.

Annexure R3

Through the reference 2nd cited, Sri J. C. Prabhakar Reddy Municipal Chairman and Ex-MLA, Tadipatri on 13.02.2023 has submitted a representation to the Asst., Director of Mines and Geology, Tadipatri alleged that the sand reach in Peddapappur is not authorised to dig the sand, in-disseminate sand quarrying and transportation of sand is being taken place with heavy machinery and tippers / Tractors during day and night all such excavations are beyond 1mt depth. Further alleged that sand quarrying conducting other than the applied area for lease without following rules and regulations and also conducting sand excavations more than the permitted quantity causing heavy damage to Chagallu Dam and as well as agriculture. He has also alleged that daily 200 tippers or 2800 CBM of sand is being transported from the subject area with heavy loads and finally requested this office to enquire matter and take action immediately within 4 days from the date of receipt of this representation.

Through the reference 3rd cited, the Joint Collector & Vice Chairman of the District Level Sand Committee, Ananthapuramu issued instructions to cause joint inspection of the Peddapappur sand reach along with line departments and submit report. Accordingly, the Joint Inspection team comprising officials of Asst. Director of Mines & Geology, Tadipatri, AEE, Irrigation Department, AEE, RWS Department, Asst. Hydro-Geologist, District Ground water & Water Audit Department, Ananthapuramu, EE, APPCB, C.I, SEB., Tadipatri and Motor Vehicle Inspector, Tadipatri inspected the subject area on 17-02-2023 & 27-02-2023 and submitted their report vide reference 8th cited. As per the joint inspection report M/s. Jai Prakash Power Ventures Ltd., committed the following breaches:

- a) Excavated the sand beyond the permitted depth (one meter) besides excavating an excess quantity of 23,672 Cbm than the permitted quantity of the notified reach by all the line departments.
- b) Excavated sand from other than / beyond the permitted through encroachment to a quantity of 28210.73 Cbm.

Finally, recommended to initiate action against M/s. Jai Prakash Power Ventures Ltd., as per sub rule 16(i) of Rule 9-B of APMMC Rules, 1966.

As per the report received from the Asst. Director of Mines & Geology, Tadipatri vide reference 9th cited, this office vide reference 10th cited requested the Director of Mines & Geology, Ibrahimpatnam to take further action on M/s Jai Prakash Power Ventures Ltd under Rule 9(B)(1)(d-2)(1) of APMMC Rules, 1966.

Through the reference 11th cited, Sri J. C. Prabhakar Reddy Municipal Chairman, Tadipatri has filed writ petition No. 5613 of 2013 before the Hon'ble High Court of Andhra Pradesh. The same writ petition was disposed by the Hon'ble High Court of AP on 03-04-2023 and passed orders as follows:

"the-matter need not be examined further, more particularly as the complaint of the petitioner was attended to and action is taken by the respondents. At this stage the learned counsel for the petitioner draws the attention of this court to Rule 9-B(1)9g)(iii)(c) and submits that after receipt of enquiry report, the Complaint Redressal Committee shall take the decision on the report within 15 days. He submits that despite above said rule position, no speaking orders have been issued within the time stipulated.

This court, in the light of the brief note submitted by the learned Assistant Government Pleader, expects that the authorities concerned would act swiftly and pass appropriate orders, in accordance with law and all the applicable rules to safeguard the interest of the State, as expeditiously as possible, if the same is not done so far.

With the above observation, the writ petition is disposed of. There shall be no orders as to costs. As a sequel, miscellaneous applications, if any, pending shall stand closed."

Subsequently, this office vide reference 12th cited, once again requested the Director of Mines & Geology, Ibrahimpatnam to initiate necessary action against M/s. Jai Prakash Power Ventures Ltd., as the agency has indulged in excavation of sand beyond the permitted quantity and depth in excess for a tune of 23672.5 Cbm and for excavation of sand for a tune of 28210.73 Cbm beyond the permitted geo-coordinates by way of encroachment in total of 51883.23 Cbm and the said agency is liable for action to be initiated under sub rule 16(i) of Rule 9-B of APMMC Rules, 1966 and other contraventions / violations noticed in the matter in accordance with APMMC Rules, 1966.

Annexure R3

The Director of Mines & Geology, Ibrahimpatnam vide reference 13th cited issued instructions to take necessary action against the M/s. Jai Prakash Power Ventures Ltd., as per the Rule 9-B 16(f) of APMMC Rules, 1966 and submit compliance report in the matter.

Accordingly, this office vide reference 14th cited issued Notice to show cause within (15) days from the date of receipt of this notice, as to why action should not be initiated against you as per rule 9-B (16) (d) & (i) of APMMC Rules, 1966 for extraction of 28210.73 Cbm Sand outside the reach by violating the rule 9-B (1)(d-1)(13)(a)(2) & (4) and for excavation of sand beyond permitted depth of 01 meter by violating the rule 9-B (1)(d-1)(13)(a)(3) of APMMC Rules, 1966 respectively, failing which necessary action will be initiated as per rules in force.

Subsequently, vide reference 15th cited M/s. Jai Prakash Power Ventures Ltd., submitted reply to this office stating that "the allegation that the company had illegally quarried outside lease area is false and untrue, the company had not quarried anything outside lease area".

On verification of your reply it is noticed that, you have not produced any statutory evidence that "you have not extracted sand by going beyond (outside reach) the boundaries of sand reach and not excavated sand beyond permitted depth of 01 meter". Hence, the reply given by you is not considered and liable to take action under rule 9-B (16) (d) & (i) of APMMC Rules, 1966 and you have to pay the following amounts;

Total excavated sand by encroaching outside the sand reach area in Cbm	Total excavated sand by going beyond the permitted depth of 01 meter in Cbm	Total Quantity in Cbm	Total Quantity in MT	Penalty for 77824.845 @ 500/MT
28210.73	23672.5	51883.23	77824.845	38912422.5

In view of the above M/s. Jai Prakash Power Ventures Ltd., is here by directed to pay the above amounts to the following Heads within (15) days from the date of receipt of this notice failing which necessary action will be initiated as per rules in force.

Head of Account for Remittance of Penalty of Rs. 3,89,12,422.5 /- is as follows:

Major Head :: 0853 - Non-Ferrous Mining and Metallurgical Industries
 Minor Head :: 102 - Mineral Concession Fee Rent and Royalties
 Sub Head :: 81 - Other Receipts

District Mines & Geology Officer,
 Ananthapuramu

To:

M/s Jai Prakash Power ventures Ltd., D.No.54-16-1/2, Flat No.29, Lalitha Vilas, 2nd Floor, Veterinary Colony, Vijayawada - 520 008.

M/s Jai Prakash Power Ventures Ltd., BNR Complex, 5th Floor, Court Road, Ananthapuramu.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Collector & District Magistrate and Chairman, DLSC, Ananthapuramu for favour of information.

Copy submitted to the Joint Collector and Vice-Chairman, DLSC, Ananthapuramu for favour of information.

Copy submitted to the G.P for Mines with a request to apprise the action taken by this office to the Hon'ble High Court of A.P.

Copy to the Asst. Director of Mines & Geology, Tadipatri for information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Annexure R4

Office of the
District Mines & Geology Officer
Ananthapuramu

Notice No:2894/OSR/2022

Dated:07.08.2023

Sub:- SAND – Representation filed by Sri J.C.Prabhakar Reddy (Ex-MLA & Municipal Chairman) of Tadipatri against the illegal quarrying of sand in open sand reach located in Sy.No.01 of Peddapappur (V&M), Ananthapuramu District operated by M/s Jai Prakash Power Ventures Limited – Joint Inspection & survey conducted on 17-02-2023 & 27-02-2023 with line departments – Report submitted by the ADM&G, Tadipatri – Certain violations noticed - Writ Petition filed vide No.5613 of 2023 before Hon'ble High Court of A.P., and orders issued on 03-04-2023 for taking action on the representation – Show cause notice issued – Reply submitted – not considered – Demand Notice issued – Filed W.P.No.15617 of 2023 – Interim orders of the Hon'ble High court of A.P in W.P.No.15617 of 2023 dt: 04.07.2023- Payment of 1/4th demanded amount – Requested - Reg.

- Ref:-
1. Procs. No: 1683/OSR/2020, dt: 10-02-2023 of the Chairman DLSC Ananthapuramu.
 2. Representation dated: 13.02.2023 of Sri J.C.Prabhakar Reddy (Ex-MLA & Municipal Chairman) of Tadipatri.
 3. Oral instructions of the Joint Collector & Vice Chairman of the District Level Sand Committee, Ananthapuramu.
 4. This office Lr.No.1307/Sand/2019, Dt: 16.02.2023 addressed to all the members of DLSC Ananthapuramu.
 5. Joint inspection report along with Panchanama of the Joint Inspection team Dt: 17.02.2023.
 6. This office Lr.No.1307/Sand/2019, Dt: 25.02.2023 addressed to all the members of DLSC Ananthapuramu.
 7. This office letter No: 1307/Sand/2019, dt: 27-02-2023 addressed to the Deputy Director of Mines & Geology, Ananthapuramu.
 8. Joint inspection report along with Panchanama and demarcated sketch of the Joint Inspection team Dt: 27.02.2023.
 9. Letter No: 1307/Sand/2019, dt: 28-02-2023 of the Asst. Director of Mines & Geology, Ananthapuramu.
 10. This office Letter No: 2894/OSR/2022, dt: 14-03-2023 addressed to the Director of Mines and Geology, Ibrahimpatnam.
 11. WP No: 5613 of 2023 filed by Sri J. C. Prabhakar Reddy, Municipal Chairman, Tadipatri before the Hon'ble High Court of AP, Amaravathi.
 12. Letter No: 1307/Sand/2019, dt:29-04-2023 of the Asst. Director of Mines & Geology, Tadipatri along with orders of the Hon'ble High Court of AP in WP No: 5613/2023, dt: 03-04-2023.
 13. Memo No.2795/Sand-P3/2021 dated: 31-03-2023 of the Director of Mines & Geology, Ibrahimpatnam received through WhatsApp on 19-05-2023.
 14. This office Show Cause Notice No. 2894/OSR/2022, Dt: 19-05-2023 issued to M/s Jai Prakash Power Ventures Limited.
 15. Letter dated:30-05-2023 from M/s Jai Prakash Power Ventures Limited received in this office on 02-06-2023.
 16. This office Demand Notice No:2894/OSR/2022, dt:09-06-2023 issued to M/s Jai Prakash Power Ventures Limited.
 17. Writ Petition No.15617 filed before the Hon'ble High Court of Andhra Pradesh M/s Jai Prakash Power Ventures Limited.
 18. IA No.1 of 2023 in W.P No. 15617 of 2023, dated: 04-07-2023 of the Hon'ble High Court of Andhra Pradesh.

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The attention of M/s. Jai Prakash Power Ventures Ltd., is drawn to subject and references cited. The Hon'ble High Court of Andhra Pradesh vide reference 18th cited in IA No.1 of 2023 in W.P.No.15617 of 2023 issued following order:

"Notice before admission.

Aggrieved by the demand notice vide NO. 2894/OSR/2022 dated: 09-06-2023 issued by respondent NO.3, the above writ petition is filed.

Annexure R4 P. Durga Prasad, learned counsel for the petitioner and Sri K. Naveen, learned Government Pleader for Mines & Geology appearing for respondents.

Learned counsel for the petitioner would submit that respondent No.3 has no jurisdiction to levy penalty in view of the order passed by this court in W.P.No.8390 of 2018 and batch.

Learned Government Pleader, on the other hand, would submit that the learned single judge of this court considered rule 26 of Andhra Pradesh Mines and Mineral (Development and Regulation) Act, 1957. Learned Government Pleader also would submit that Rule 9 has not fallen for consideration before the learned single judge and the judgment passed by the learned Single Judge has no application to the facts on hand.

Show-cause notice No. 2894/OSR/2022, dated 19-05-2023, was issued to the petitioner alleging that the petitioner has indulged in excavation of sand beyond the permitted quantity and depth in excess for a tune of 23672.5 cubic meter and for excavation of sand for a tune of 28210.73 cubic meter beyond permitted geo-coordinates by way of encroachment in total area of 51883.23 cubic meter. Petitioner issued reply dated 30-05-2023, which reads as follows:

"The reference cited show-cause notice was sent to the company, alleging illegal quarrying of sand outside lease area granted vide 1st reference of the notice. The allegation that the company had illegally quarried outside lease area is false and untrue. The company had not quarried anything outside lease area."

Considering the reply, respondent No. 3 issued demand notice dated 09-06-2023, directing the petitioner to pay penalty of Rs. 3,89,12,422.50/-.

Since Sri P. Durga Prasad, learned counsel for the petitioner raised a ground regarding the jurisdiction of respondent No.3 to impose the penalty, it requires examination.

Learned Government Pleader seeks time to file counter.

In view of the facts of the case, there shall be stay of further proceedings pursuant to the demand notice dated 09-06-2023, subject to the condition of petitioner paying 1/4th of the amount mentioned in the demand notice. The payment made by the petitioner is subject to outcome of the writ petition.

List the matter on 01-08-2023."

In view of the above orders of the Hon'ble High Court of Andhra Pradesh M/s. Jai Prakash Power Ventures Ltd., is here by directed to pay an amount of Rs.97,28,105.621/4th of the amount mentioned in the demand notice, i.e., 3,89,12,422.5 to the following Head of Accounts.

Head of Account for Remittance of Penalty of Rs. 97,28,105.621 /- is as follows:

Major Head :: 0853 - Non-Ferrous Mining and Metallurgical Industries

Minor Head :: 102 - Mineral Concession Fee Rent and Royalties

Sub Head :: 81 - Other Receipts

Sd/- Y. Nagaiah
District Mines & Geology Officer (FAC)
Ananthapuramu

// ATTESTED //

M. P. N. S.
Assistant Geologist
District Mines & Geology Officer,
Ananthapuramu

To:

M/s Jai Prakash Power ventures Ltd., D.No.54-16-1/2, Flat No.29, Lalitha Vilas, 2nd Floor, Veterinary Colony, Vijayawada - 520 008.

M/s Jai Prakash Power Ventures Ltd., BNR Complex, 5th Floor, Court Road, Ananthapuramu.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Collector & District Magistrate and Chairman, DLSC, Ananthapuramu for favour of information.

Copy submitted to the Joint Collector and Vice-Chairman, DLSC, Ananthapuramu for favour of information.

Copy to the Government Pleader, Mines & Geology, High Court of Andhra Pradesh for favour of information.

✓ Copy to the Asst. Director of Mines & Geology, Tadipatri for information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Annexure R5

Office of the
District Mines & Geology Officer
Ananthapuramu

Notice No.2894/OSR/2022

Dated:20.09.2023

Sub:- SAND Representation filed by Sri J.C.Prabhakar Reddy (Ex-M.L.A & Municipal Chairman) of Tadipatri against the illegal quarrying of sand in open sand reach located in Sy No.01 of Peddapappur (V&M), Ananthapuramu District operated by M/s Jai Prakash Power Ventures Limited - Joint Inspection & survey conducted on 17-02-2023 & 27-02-2023 with line departments - Report submitted by the ADM&G, Tadipatri - Certain violations noticed - Writ Petition filed vide No.5613 of 2023 before Hon'ble High Court of A.P., and orders issued on 03-04-2023 for taking action on the representation - Show cause notice issued - Reply submitted - not considered - Demand Notice Issued - Filed W.P.No.15617 of 2023 - Interim Orders of the Hon'ble High Court of Andhra Pradesh for payment of 1/4th of amount mentioned in the Demand Notice - Notice Issued - not paid amount - Reminder notice issued - Reg.

- Ref:-
1. Procs. No: 1683/OSR/2020, dt: 10-02-2023 of the Chairman DLSC Ananthapuramu.
 2. Representation dated: 13.02.2023 of Sri J.C.Prabhakar Reddy (Ex-M.L.A & Municipal Chairman) of Tadipatri.
 3. Oral instructions of the Joint Collector & Vice Chairman of the District Level Sand Committee, Ananthapuramu.
 4. This office Lr.No.1307/Sand/2019, Dt: 16.02.2023 addressed to all the members of DLSC Ananthapuramu.
 5. Joint inspection report along with Panchanama of the Joint Inspection team Dt: 17.02.2023.
 6. This office Lr.No.1307/Sand/2019, Dt: 25.02.2023 addressed to all the members of DLSC Ananthapuramu.
 7. This office letter No: 1307/Sand/2019, dt: 27-02-2023 addressed to the Deputy Director of Mines & Geology, Ananthapuramu.
 8. Joint inspection report along with Panchanama and demarcated sketch of the Joint Inspection team Dt: 27.02.2023.
 9. Letter No: 1307/Sand/2019, dt: 28-02-2023 of the Asst. Director of Mines & Geology, Ananthapuramu.
 10. This office Letter No: 2894/OSR/2022, dt: 14-03-2023 addressed to the Director of Mines and Geology, Ibrahimpatnam.
 11. WP No: 5613 of 2023 filed by Sri J. C. Prabhakar Reddy, Municipal Chairman, Tadipatri before the Hon'ble High Court of AP, Amaravathi.
 12. Letter No: 1307/Sand/2019, dt:29-04-2023 of the Asst. Director of Mines & Geology, Tadipatri along with orders of the Hon'ble High Court of AP in WP No: 5613/2023, dt: 03-04-2023.
 13. Memo No.2795/Sand-P3/2021 dated: 31-03-2023 of the Director of Mines & Geology, Ibrahimpatnam received through WhatsApp on 19-05-2023.
 14. This office Show Cause Notice No. 2894/OSR/2022, Dt: 19-05-2023 issued to M/s Jai Prakash Power Ventures Limited.
 15. Letter dated:30-05-2023 from M/s Jai Prakash Power Ventures Limited received in this office on 02-06-2023.
 16. This office Demand Notice No:2894/OSR/2022, dt:09-06-2023 issued to M/s Jai Prakash Power Ventures Limited.
 17. Writ Petition No.15617 filed before the Hon'ble High Court of Andhra Pradesh M/s Jai Prakash Power Ventures Limited.
 18. IA No.1 of 2023 in W.P.No. 15617 of 2023, dated: 04-07-2023 of the Hon'ble High Court of Andhra Pradesh.
 19. This office notice No.2894/OSR/2022, Dated:07-08-2023 addressed to M/s Jai Prakash Power Ventures Limited.

-oOo-

The attention of M/s. Jai Prakash Power Ventures Ltd., is drawn to subject and references cited. The Hon'ble High Court of Andhra Pradesh vide reference 18th cited in IA No.1 of 2023 in W.P.No.15617 of 2023 issued following order:

"Notice before admission.

Annexure R5

Aggrieved by the demand notice vide NO. 2894/OSR/2022 dated: 09-06-2023 issued by respondent NO.3, the above writ petition is filed.

Heard Sri P. Durga Prasad, learned counsel for the petitioner and Sri K.Naveen, learned Government Pleader for Mines & Geology appearing for respondents.

Learned counsel for the petitioner would submit that respondent No.3 has no jurisdiction to levy penalty in view of the order passed by this court in W.P.No.8390 of 2018 and batch.

Learned Government Pleader, on the other hand, would submit that the learned single judge of this court considered rule 26 of Andhra Pradesh Mines and Mineral (Development and Regulation) Act, 1957. Learned Government Pleader also would submit that Rule 9 has not fallen for consideration before the learned single judge and the judgment passed by the learned Single Judge has no application to the facts on hand.

Show-cause notice No. 2894/OSR/2022, dated 19-05-2023, was issued to the petitioner alleging that the petitioner has indulged in excavation of sand beyond the permitted quantity and depth in excess for a tune of 23672.5 cubic meter and for excavation of sand for a tune of 28210.73 cubic meter beyond permitted geo-coordinates by way of encroachment in total area of 51883.23 cubic meter. Petitioner issued reply dated 30-05-2023, which reads as follows:

"The reference cited show-cause notice was sent to the company, alleging illegal quarrying of sand outside lease area granted vide 1st reference of the notice. The allegation that the company had illegally quarried outside lease area is false and untrue. The company had not quarried anything outside lease area."

Considering the reply, respondent No. 3 issued demand notice dated 09-06-2023, directing the petitioner to pay penalty of Rs. 3,89,12,422.50/-.

Since Sri P.Durga Prasad, learned counsel for the petitioner raised a ground regarding the jurisdiction of respondent No.3 to impose the penalty, it requires examination.

Learned Government Pleader seeks time to file counter.

In view of the facts of the case, there shall be stay of further proceedings pursuant to the demand notice dated 09-06-2023, subject to the condition of petitioner paying 1/4th of the amount mentioned in the demand notice. The payment made by the petitioner is subject to outcome of the writ petition.

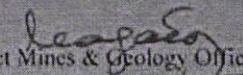
List the matter on 01-08-2023."

Accordingly, the undersigned vide reference 19th cited issued notice with a direction to pay an amount of Rs.97,28,105.62 1/4th of the amount mentioned in the demand notice i.e., 3,89,12,422.5. But, the address entry have not paid the demanded amount as per the orders of the Hon'ble High Court of Andhra Pradesh so far.

In view of the above M/s. Jai Prakash Power Ventures Ltd., is once again directed to pay an amount of Rs.97,28,105.62 1/4th of the amount mentioned in the demand notice i.e., 3,89,12,422.5 to the following Head of Accounts as per the orders of the Hon'ble High Court of Andhra Pradesh failing the same necessary action will be initiated as per prevailing APMMC Rules, 1966.

Head of Account for Remittance of Penalty of Rs. 97,28,105.62 /- is as follows:

Major Head :: 0853 - Non-Ferrous Mining and Metallurgical Industries
Minor Head :: 102 - Mineral Concession Fee Rent and Royalties
Sub Head :: 81 - Other Receipts


District Mines & Geology Officer,
Ananthapuramu

To:

M/s Jai Prakash Power ventures Ltd., D.No.54-16-1/2, Flat No.29, Lalitha Vilas, 2nd Floor, Veterinary Colony, Vijayawada - 520 008. (By RPAD)

M/s Jai Prakash Power Ventures Ltd., BNR Complex, 5th Floor, Court Road, Ananthapuramu.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

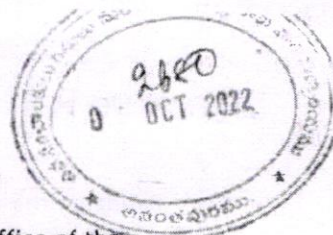
Copy submitted to the Collector & District Magistrate and Chairman, DLSC, Ananthapuramu for favour of information.

Copy submitted to the Joint Collector and Vice-Chairman, DLSC, Ananthapuramu for favour of information.

Copy to the Government Pleader, Mines & Geology, High Court of Andhra Pradesh for favour of information.

Copy to the Asst. Director of Mines & Geology, Tadipatri for information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY



Annexure R6

Office of the
Asst. Director of Mines & Geology,
Ananthapuramu

DEMAND NOTICE

Notice No. 3468/New Sand Policy/2022

Date:30-09-2022

Sub: Sand - Allocation of Sand Reach to M/s J.P.Power Ventures Ltd., in Sy No.511, Vankaraju Kaluva Village, Pamidi Mandal, Anantapuramu District - Writ Petition No.6543 of 2021 filed by B.Eeshwaramma & Others of Vankarajukaluva Village, Pamidi Mandal, Ananthapuramu District - Interim Direction of the Hon'ble High Court of Andhra Pradesh - Joint Inspection conducted - Certain violations noticed - Show Cause Notice Issued - Reply Not Submitted - Demand Notice Issued - Regarding.

Submitted for
(Kind perusal of the
Dy. Magistrate)

- Ref:
1. Procs.No. 3457/OSR/2021, dated: 21 .01.2022 of the District Collector & Magistrate, Ananthapuramu.
 2. W.P.No.6543 of 2022 filed by the Smt. B.Eeshwaramma & others of Vankarajukaluva Village, Pamidi Mandal, Ananthapuramu District.
 3. Interim directions of the Hon'ble High Court of Andhra Pradesh in W.P.No.6543 of 2022, dated:30-03-2022.
 4. Inspections reports submitted by the Royalty Inspector O/o Asst. Director of Mines & Geology, Asst. Executive Engineer, Pamidi Section, IB Sub-Division, Gooty and Asst. Executive Engineer, RWS&S Pamidi.
 5. This office Lr. No.1218/Sand-Vankarajukalva/2022, Dated:13-04-2022 addressed to the Dy. Director of Mines & Geology, Ananthapuramu.
 6. Proc. No.3457/OSR/2021, dt:05-05-2022 of the Collector and District Magistrate, Ananthapuramu.
 7. Memo No.3457/OSR/2021, Dated:06-05-2022 of the Dy. Director of Mines & Geology, Ananthapuramu.
 8. This Office Revised Show Cause Notice No. 3468/New Sand Policy/2022, Dt:31-05-2022.

I invite kind attention to the subject and references cited above. Through the reference 1st cited the District Collector & Magistrate, Ananthapuramu has accorded permission to M/s Jai Prakash Power Ventures Ltd to take up sand excavation and transportation for a quantity of 45999 M³ of Sand in Sy No.511, Vankaraju Kaluva Village, Pamidi Mandal, Anantapuramu District in the Open Sand reach basing on the recommendations of the District Level Sand Committee.

Through the reference 2nd cited, Smt. B.Eeshwaramma & others of the Vankarajukaluva Village filed a Writ Petition before the Hon'ble High Court, Amaravathi against the sand excavation in Sy No.511, Vankaraju Kaluva Village, Pamidi Mandal, Anantapuramu District and prayed to direct the respondents not to notify the sand reach for excavation of the sand in River Penna situated at near to the Sri Satya Sai Baba borewells in the river penna and near to the Vanakarajukaluva Village, Pamidi Mandal, Ananthapuram District pending to disposal of Writ petition and pass such other order or orders as the Hon'ble court may deem fit and proper in the circumstances of the case.

Subsequently, the Hon'ble High Court of Andhra Pradesh IA No:1 of 2022 in W.P.No.6543 of 2022 dated: 30-03-2022 vide reference 3rd cited has issued interim direction that "the respondents to ensure that there shall be no mining or quarrying of sand within a distance of 500 mts from the water sources or streams in the area mentioned by the petitioners".

In obedience of the interim directions of the Hon'ble High Court of Andhra Pradesh a team comprising officials from this office, O/o Tahsildar Pamidi, O/o RWS&S section, Pamidi and I.B Sub-division, Pamidi jointly inspected the subject sand reach area of Vankarajukaluva on 09-04-2022 to ascertain whether the sand excavations are within 500 meters distance from the water resources (or) streams from existing sand reach area or not and submitted reports vide reference 4th cited.

Cont..02

Annexure R6

-2-

Basing on the reports submitted by Irrigation Department, Pamidi, RWS Department, Pamidi and technical staff of O/o Asst. Director of Mines & Geology, Ananthapuramu, you have committed the following breaches;

Asst. Director of Mines & Geology, Ananthapuramu

As per the report submitted by the Royalty Inspector, the following violations area noticed in the subject Vankarajukaluva Sand Reach;

- Sand excavations has been done beyond the permissible 1mt depth i.e., at an average depth of 1.65 mts.
- Among the boundary pillars erected around the sand reach area, only boundary pillars A,C,D are available but the B pillar is not available.
- Workings are with the periphery of the sand reach and also out side the reach.
- Measurements of the existing workings pits falling within and outside the allocated Sand Reach boundaries are taken and assessed the quantum of sand excavated and transported as furnished below;

Total Ordinary Sand Excavated & Transported from within the Sand Reach Area:

Total Volume of the Sand excavated within the Sand Reach in Cbm (A)	Total Sand Stock available within the reach area in Cbm (B)	Total Sand transported in Cbm (C = A-B)
36925	2376.500	34549.120

Total Ordinary Sand Excavated & Transported from Out Side the Sand Reach Area:

Total Volume of the Sand excavated outside the Sand Reach in Cbm (A)	Total Sand Stock available outside the reach area in Cbm (B)	Total Sand excavated & transported outside the sand reach in Cbm (C = A-B)
5826.125	1572.500	4253.625

As per above it is clearly established that, M/s J.P.Power Ventures Ltd., has extracted and transported sand by encroaching the boundary of the reach allocated to them and the excavations also extended beyond permissible 1 meter depth.

Asst. Executive Engineer, Pamidi Sectio, IB Sub-Division, Gooty:

As per the report furnished by the Assistant Executive Engineer, Pamidi Section, IB Sub- Division, Gooty;

- The villagers of Vankarajukaluva shown 06 points as water sources in the subject area. Of them, 04 points shown by the villagers are channels passing south side of the reach for which the spring head is about 936 mts from the reach at south west of sand reach. At the time of inspection of sand reach on 21-01-2021 the channel was not in existence and due to last year heavy rains the surface water is flowing in the bed of the river course.
- Remaining 02 points (water source) shown by the villagers are the de-functioned spring channels existed for a length of 700 mts, head of the spring channel to the points which are as shown by the villagers is almost levelled and it is unable to trace spring channel and to identify head of the channel.
- In reality, there are no spring channels in the downstream and in the sand reach area as contention made by the villagers of vankarajukaluva.
- Spring heads are not within the 500 mts from the sand quarry. Only rive bed surface water was passing besides the sand quarry.

As per the above report, there are no spring heads within 500 meters of the sand reach area.

Annexure R 6

- 3

Asst. Engineer, RWS&S, Pamidi:

As per the report furnished by the Assistant Executive Engineer, RWS & S, Pamidi;

- The villagers of Vankarajukaluva are shown the following (2) water sources points;
 - a) Point - 1: N 14 55 52.60; E 77 34 05.20,
 - b) Point - 1: N 14 55 51.20; E 77 34 05.03
- The Point-1 Borewell source is 140 Meters radius and Point -2 Borewell Source is 160 Meter radius of the Vankarajukaluva Sand Reach which is existing at Survey No.511 of Vankarajukaluva Village, Pamidi Mandal.

As per the above report, it is clearly established that the sand reach is within 500 meters radius of (2) RWS Borewells.

As per the above reports of Irrigation Department, Pamidi, RWS Department, Pamidi and O/o Asst. Director of Mines & Geology, Ananthapuramu, it is submitted that,

- There are (2) water sources points falling within the radius of 500 mts of Vankarajukalva Sand Reach and you have conducted excavation and transportation of sand within the safety zone which is violation to rule 9(B)(13) of APMMC Rules, 1966.
- You have extracted and transported sand by encroaching the boundary of the reach allocated to them and the excavations also extended beyond permissible 1 meter depth which is violation to 9(B)(1)(d-1)(13)(a)(3) of APMMC Rules, 1966.
- As on date of inspection i.e., 9-04-2022 you have transported total of 34549.120 CBM from within the allocated area and 4253.625 CBM of sand from outside the allocated area totaling of 38802.745 Cbm and the quantum of sand available (already extracted and ready to dispatch) at reach area is 2376.500 + 1572.500 (outside reach area) = 3949 Cbm. As such you have extracted total 36925 Cbm of Sand within the reach and 5826.125 Cbm of Sand from outside the reach.
- You have not erected boundary pillars properly around the allocated sand reach which is violation of Rule 9(B)(1)(d-1)(13)(a)(1) of APMMC Rules, 1966.
- You have not submitted monthly production and dispatches return in form-S which is violation to 9(B)(1)(d-1)(13)(b)(13) of APMMC Rules, 1966.

As per the above findings, this office vide reference 5th cited requested the Dy. Director of Mines & Geology, Ananthapuramu to take necessary appropriate action for cancellation / termination of Vankarajukaluva Sand Reach by placing the facts / proposal before the DLSC, Ananthapuramu.

Accordingly, the Dy. Director of Mines & Geology, Ananthapuramu submitted note to the Collector & District Magistrate & Chairman, District Level Sand Committee, Ananthapuramu to cancel the open sand reach of Vankarajukaluva, Pamidi Mandal, Ananthapuramu District as the Hon'ble High Court issued interim direction of "there shall be no mining or quarrying of sand within a distance of 500 mts from the water sources or streams in the area mentioned by the petitioners" and also other violations committed by your firm.

Subsequently, the Collector & District Magistrate & Chairman, District Level Sand Committee, Ananthapuramu vide Procs. No.3457/OSR/2021, Dt:05-05-2022 cancelled the notified open sand reach of Vankarajukaluva in Sy.No.511 of Vankarajukaluva Village, Pamidi Mandal, Ananthapuramu District keeping in view of the directions issued by the Hon'ble High Court and other violations committed by the agency.

The Dy. Director of Mines & Geology, Ananthapuramu vide ref. 7th cited directed this office to take necessary action against your firm for extraction of 5826.125 Cbm of Sand outside the Notified area of Sand Reach in Sy.No. of Vankarajukaluva Village, Pamidi Mandal, Ananthapuramu District.

Cont 04

Annexure R6

-4-

Subsequently, vide reference 8th cited, this office issued show cause notice to you (M/s J.P. Power Ventures Ltd.,) and directed to show cause as to why action should not be initiated against you as per rule 9(B)(16)(d) of APMMC Rules, 1966 for extraction of 5826.125 Cbm of Sand outside the notified Sand Reach violating the rule 9(B)(1)(d-1)(13)(a)(2)&(4) and for excavation of sand beyond permitted depth of 01 meter violating the rule to 9(B)(1)(d-1)(13)(a)(3) of APMMC Rules, 1966 respectively failing which necessary action will be initiated as per rules in force.

It was sent to you by RPAD, but this office has not received acknowledgement. On verification of the Indian Postal Track Consignment, you (M/s J.P. Power Ventures Ltd.,) have received the said show cause notice on 10-06-2022 at 14:48:17.

As per the work order proceedings the extent of sand reach allotted to you is 4.599 Hectares as per the excavation done by you there are 03 pits in the reach covered an area of total 23,394 Sq. Mt as per 1 Mt permitted depth you have to excavate 23,394 Cbm from the said pits, but you have excavated total 36925.620 Cbm from the said pits within the reach as such you have excavated total 13,531.620 Cbm from the beyond excavated depth, the details are as below:

Total Ordinary Sand excavated and transported from within the Sand Reach Area by excavated beyond 1mt depth:

Pit Number	Excavated Area in Sq.Mts (as per Inspection Report) in Sq.Mt (A)	Average Depth of the Pit (as per Inspection Report) (B)	Depth of the pit Beyond permissible Thickness in mts (excluding 1mt thickness) (c)	Quantity in CBM (D) = (A x C)	Quantity in MT (E) = D x 1.5 (sp.gr)
Pit - I	15579	1.532	1.532 - 1 = 0.532	8288.028	12432.042
Pit - II	5474	1.65	1.65 - 1 = 0.65	3558.100	5337.150
Pit - III	2341	1.72	1.72 - 1 = 0.72	1685.520	2528.280
Total				13531.648	20297.472

Though you (M/s J.P. Power Ventures Ltd.,) have received the show cause notice you have not submitted your explanation so far even after lapse of more than 03 months of time from the date of receipt of the notice. Hence, it is construed that you have no answer on the breaches committed above, hence you are liable to take action under Rule 9 (B) (16)(d) of APMMC Rules, 1966 and you have to pay the following amounts;

Total Ordinary Sand extracted beyond permitted depth of 1 Mt within the Sand Reach Area:

Total excavated Sand by encroaching outside the sand reach area in Cbm (A)	Total excavated Sand by encroaching outside the sand reach area in MT (B)	Penalty for 8739.187 MT @ 500/MT in Rs.
13531.648	20297.472	1,01,48,736

Total Ordinary Sand excavated from Out Side the Sand Reach Area:

Total excavated Sand by encroaching outside the sand reach area in Cbm (A)	Total excavated Sand by encroaching outside the sand reach area in MT (B)	Penalty for 8739.187 MT @ 500/MT in Rs.
5826.125	8739.187	43,69,593.50

In view of the above, M/s Jai Prakash Power Ventures Ltd is here by directed to pay the above amounts to the following Heads within (15) days from the date of receipt of this notice failing which necessary action will be initiated as per rules in force.

Contd...5

Annexure R 6

5

Head of Account for Remittance of Penalty of Rs. 1,01,48,736 + 43,69,593.50
= 1 45 18 329.50/- is as follows:

Major Head :: 0853 - Non - Ferrous Mining and Metallurgical Industries
Minor Head :: 102 - Mineral Concession fee Rent and Royalties
Sub Head :: 81 - Other Receipts

P. Balaraman
Asst. Director of Mines and Geo
Ananthapuramu.

- To,
1. M/s. Jai Prakash Power Ventures Ltd., H.No.40-14-7, Second Floor, Chandramoulipuram, Benz Circle, Vijayawada.
 2. The District In-charge,
M/s. Jai Prakash Power Ventures Ltd., Ananthapuramu.

- Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
Copy submitted to the District Collector & Magistrate & Chairman, DLSC, Ananthapuramu for favour of information.
Copy submitted to the G.P for Mines with a request to apprise the action taken by this office to the Hon'ble High Court of A.P.
✓ Copy submitted to the Dy. Director of Mines & Geology, Ananthapuramu for favour of information.

Annexure R7

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Office of the
District Mines and Geology Office
Ongole.

SHOW CAUSE NOTICE

Notice No: 2177/Sand/2023

Dated: ~~20~~-10-2023.

Sub- Sand - Office of the District Mines and Geology Office, Ongole - Joint Inspection conducted - Noticed illegal sand excavations in Sy.No. 390 of Kamepalli (V) Jarugumalli (M) of Prakasam district in Govt. land of M/s Jaya Prakash (JP) Ventures - Mediator report forwarded - Show cause notice issued - Explanation called for - Reg.

Ref:- Lr.No Nil, dt. 06.10.2023 from the Station House Officer, Special Enforcement Bureau (SEB), Singarayakonda.

DESPATCHED

Adverting to the subject and reference cited, the Station House officer, Special Enforcement Bureau, Singarayakonda has informed that the team of officials consisting from Special Enforcement Bureau (SEB) along with JD Team - CI, SEB, Ongole DTF Team, Ongole and Royalty Inspector, O/o Assistant Director of Mines and Geology (DVS) Ongole & Surveyor O/o DM&GO, Ongole and VRO, Kamepalli Sachivalayam have Jointly conducted inspections raids on illegal sand excavation at Kamepalli Village of Jarugumalli mandal and detected one Sand illegal excavation case at Government land bearing Survey No. 390, the excavation conduct and maintained by Jaya Prakash (JP) Ventures. And found excavation of sand 45300 Cbm (67950 MTs). The said sand was stored at Chatukupadu Village of Jarugumalli mandal and prepared the mediators report to that effect. Further the Joint Inspection team forwarded the mediators report to this office to take further action in the subject matter.

The Sub -rule16(d) of Rule 9-B of APMMC Rules, 1966 says that " whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation the officer authorized under sub-rule16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs 2,000/- per tone of sand or Rs. 2.00 Lakhs, whichever is higher, as penalty".

In view of the above circumstances, Jaya Prakash (JP) Ventures is here by directed to submit your explanation why action should not be initiated against you for involved in unauthorized excavation **45300 Cbm (67950 MTs) of Sand** in Sy.No. 390 of Kamepalli Village, Jarugumalli Mandal of Prakasam district within 15 days from the date of receipt of this notice as per sub-rule 16(d) of Rule 9-B of APMMC Rules, 1966, failing which necessary action will be initiated as per rules inforce.

To
M/s Jaya Prakash (JP) Ventures Ltd,
Ongole,
Prakasam district. **By (RPAD)**

dc District Mines and Geology Officer,
Ongole. *22/10/2023*

S & V
22/10/23

P
22/10/2023

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favor of information.
Copy submitted to the Collector and District Magistrate, Prakasam for favor of information.
Copy submitted to the Addl. Suptd of police (SEB) for favor of information.
Copy to the Station House officer, SEB, Ongole for information.
Copy to the Tahsildar, Jarugumalli for information and requested to serve the notice to M/s Jaya Prakash (JP) Ventures, Ongole and also send acknowledgement to this office.

Annexure R8

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

**O/o the District Mines & Geology Office,
Ongole.**

Demand Notice No:- 2177/Sand/2023

Dt: 27-05-2024

Sub: Sand - Office of the District Mines and Geology Office, Ongole - Joint Inspection conducted - Noticed illegal sand excavations in Sy.No. 390 of Kamepalli (V) Jarugumalli (M) of Prakasam district in Govt land of M/s Jaya Prakash (JP) Ventures - Mediator report forwarded - Show cause notice issued - Reply not submitted - Demand notice issued - Remainder-Reg.

Ref: 1.Lr.No Nil, dt. 6.10.2023 from the Station House Officer, Special Enforcement Bureau (SEB), Singarayakonda.

2. This office Show cause notice No. 2177/Sand/2023, dt. 27.10.2023

3. This office Demand Notice No. 2177/Sand/2023, dt. 29.11.2023

Adverting to the subject and reference cited, the Station House officer, Special Enforcement Bureau, Singarayakonda has informed that the team of officials consisting from Special Enforcement Bureau (SEB) along with JD Team - CI, SEB, Ongole DTF Team, Ongole and Royalty Inspector, O/o Assistant Director of Mines and Geology (DVS) Ongole & Surveyor O/o DM&GO, Ongole and VRO, Kamepalli Sachivalayam have Jointly conducted inspections raids on illegal sand excavation at Kamepalli Village of Jarugumalli mandal and detected Sand illegal excavation in Government land Survey No. 390, the excavation conduct and maintained by Jaya Prakash (JP) Ventures and found excavation of sand 45300 Cbm (67950 MTs). The said sand was stored at Chatukupadu Village of Jarugumalli mandal and prepared the mediators report to that effect. Further the SHO (SEB) forwarded the mediators report to this office to take further action in the subject matter.

Through the reference 2nd cited, this office has issued show cause notice to M/s Jaya Prakash (JP) Ventures and directed to submit your explanation why action should not be initiated against you for involved in **unauthorized excavation of 45300 Cbm(or) 67950 MTs of Sand** in Sy.No. 390 of Kamepalli (V) Jarugumalli (M) of Prakasam district within 15 days from the date of receipt of this notice as per sub-rule 16(d) of Rule 9-B of APMCM Rules, 1966, failing which necessary action will be initiated as per Rules in force. Further no reply received on show cause notice till date. Hence it is construed that you have not offered any reply to this office.

The Sub-rule 16(d) of Rule 9-B of APMCM Rules 1966 says that "whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation the officer authorized under sub-rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs 2,000/- per tone of sand or Rs. 2.00 Lakhs, whichever is higher, as penalty".

In view of the circumstances stated above, this office issued Demand notice vide reference 3rd cited with a direction to pay to M/s Jaya Prakash (JP) Ventures Pvt Ltd to pay the amount of Rs. **13,59,00,000/- (Towards 67950 MTs @2000/-)** and submit the penalty paid challan to this office within a period of 15 days from the date of receipt of this notice failing which necessary action will be initiated as per Rules in force.

Annexure R8

//2//

But not received any paid challans to this office from you and. Hence once again instructed to pay the demanded amount immediately and submit paid challan to this office, failing which necessary action initiated as per rules in force.

Head of Account :

0853 ... Non Ferrous Mining and metallurgical Industry
102 ... Mineral Concession Fee Rents and Royalties
81 ... Other Receipts

DDO CODE: 90000000115.**Penalty for sand 67950 MTs : Rs. 13,59,00,000/-**

B. Pragasam
District Mines and Geology Officer,
Ongole. *20/9/2014*

Address:

M/s Jaiprakash Power Ventures Ltd,
3rd floor, 54-16-1/2,
Plot No: 29, Lalitha nivas,
Veterinary colony,
Vijayawada - 520008 (By (RPAD)

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favor of information.
Copy submitted to the Collector and District Magistrate, Prakasam for favor of information.
Copy submitted to the Addl.Suptd of police(SEB) for favor of information.
Copy to the Station House officer, SEB, Ongole for information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

O/o the District Mines & Geology Office,
Ongole.

Annexure R8

Demand Notice No:- 2177/Sand/2023

Dt: 16-02-2024

Sub: Sand - Office of the District Mines and Geology Office, Ongole - Joint Inspection conducted - Noticed illegal sand excavations in Sy.No. 390 of Kamepalli (V) Jarugumalli (M) of Prakasam district in Govt land by M/s Jayaprakash Power Ventures Pvt. Ltd - Mediator report forwarded - Show cause notice issued - Reply not submitted - Demand notice issued - Remainder - Reg.

Ref: 1.Lr.No Nil, dt. 6.10.2023 from the Station House Officer, Special Enforcement Bureau (SEB), Singarayakonda.

2. This office Show cause notice No. 2177/Sand/2023, dt. 27.10.2023.

3. This office Demand Notice No. 2177/Sand/2023, dt.29.11.2023.

DESPATCHED

Adverting to the subject and reference cited, the Station House officer, Special Enforcement Bureau, Singarayakonda has informed that the team of officials consisting of Special Enforcement Bureau (SEB) along with JD Team - CI, SEB, Ongole DTF Team, Ongole and Royalty Inspector, O/o Assistant Director of Mines and Geology (DVS) Ongole & Surveyor O/o DM&GO, Ongole and VRO, Kamepalli Sachivalayam have Jointly conducted inspections raids on illegal sand excavation at Kamepalli Village of Jarugumalli mandal and detected Sand illegal excavation in Government land Survey No. 390, the excavation conduct and maintained by M/s. Jayaprakash Power Ventures Pvt. Ltd and found excavation of sand 45300 Cbm (67950 MTs). The said sand was stored at Chatukupadu Village of Jarugumalli Mandal and prepared the mediators report to that effect. Further the SHO (SEB) forwarded the mediators report to this office to take further action in the subject matter.

Through the reference 2nd cited, this office has issued show cause notice to M/s. Jayaprakash Power Ventures Pvt. Ltd and directed to submit your explanation why action should not be initiated against you for involved in **unauthorized excavation of 45300 Cbm(or) 67950 MTs of Sand** in Sy.No. 390 of Kamepalli (V) Jarugumalli (M) of Prakasam district within 15 days from the date of receipt of this notice as per sub-rule 16(d) of Rule 9-B of APMMC Rules, 1966, failing which necessary action will be initiated as per Rules in force. Further no reply received on show cause notice in stipulated period. Hence it is construed that you have not offered any reply to this office.

The Sub-rule 16(d) of Rule 9-B of APMMC Rules 1966 says that "whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation the officer authorized under sub-rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs 2,000/- per tone of sand or Rs. 2.00 Lakhs, whichever is higher, as penalty".

In view of the circumstances stated above this office issued Demand Notice vide reference 3rd cited with a direction to pay to M/s. Jayaprakash Power Ventures Pvt. Ltd to pay the amount of Rs. **13,59,00,000/- (towards 67950 MTs @ 2000/)** and submit the penalty paid challan to this office within a period of 15 days from the date of receipt of this notice failing which necessary action will be initiated as per Rules in force.

Contd..2

11211

Annexure R8

But not received any paid challans to this office from you end. Hence once again instructed to pay the demanded amount immediately and submit paid challans to this office, failing which necessary action initiated as per rules in force.

Head of Account :

0853 ... Non Ferrous Mining and metallurgical Industry
 102 ... Mineral Concession Fee Rents and Royalties
 81 ... Other Receipts

DDO CODE: 90000000115.**Penalty for sand 67950 MTs : Rs. 13,59,00,000/-**

etc
 District Mines and Geology Officer,
 Ongole.
 26/2/24
 26/2/24

Address:

To
 M/s. Jayaprakash Power Ventures Pvt. Ltd
 Ongole,
 Prakasam District. **By (RPAD)**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favor of information.
 Copy submitted to the Collector and District Magistrate, Prakasam for favor of information.
 Copy submitted to the Addl.Suptd of police(SEB) for favor of information.
 Copy to the Station House officer, SEB, Ongole for information.

Annexure R 8

1

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From

Sri B. Jagannadha Rao, M.Sc.,
District Mines & Geology Officer,
Ongole, Prakasam District.

To

The Tahsildar,
Jarugumalli (M)
Prakasam District.

Lr.No. 2177/Sand/R.R. Act/2023, Dated: 06-06-2024

Sub:- Mines and Minerals -O/o District Mines and Geology officer, Ongole-
Involvement of M/s Jayaprakash (JP) Ventures Pvt Ltd in illegal
Sand excavation in Sy.No. 390 of Kamepalli (V) Jarugumalli (M)
Prakasam District - Joint Inspection Report submitted by the
Special Enforcement Bureau (SEB) Ongole - Demand Notice issued
Not paid as on till date - Imposition of A.P. R.R. Act, 1864 -
**Recovery of amount under provisions of R.R. Act -
Certificate issued** under section 25(1) of MM(D&R) Act,1957 - To
furnish the Movable and Immovable properties - Requested - Reg.

DESPATCHED

1983

to

1987

for
25/08/24

Ref:- 1. Lr.No. Nil, dated: 6.10.2023 of the Station House Officer, Special
Enforcement Bureau(SEB) Ongole.
2. This office show cause Notice No 2177/Sand/2023, dt 27.10.2023.
3. This office Demand Notice No 2177/Sand/2023, dt 29.11.2023.
4. This office Demand Notice No 2177/Sand/2023, dt 27.05.2024.
5. G.O.Ms.No. 66, Revenue Department, LR Section, dt. 02.06.2005.
6. G.O.Ms. 73, Industries & Commerce (M-I) Department, dated
31.03.2007.

I Invite attention to the subject and references cited. Through the
reference 1st cited, the Station House Officer, Special Enforcement Bureau (SEB)
Ongole has informed that the team of officials and Revenue Department officials
have conducted Joint Inspection on illegal sand excavation area at Kamepalli
Village, Jarugumalli Mandal, Prakasam District and detected sand **illegal sand
excavation area in Sy.No. 390, the excavation conduct and maintained by
M/s Jayaprakash (JP) ventures Pvt Ltd and the sand was stored at
Chatukupadu Village, Jarugumalli Mandal, Prakasam District.** Further
submitted report by assessing the quantity of sand excavated in 45300 Cbm
(67950 M.Ts) of sand and requested to take further necessary action in the
matter.

Through the reference 2nd cited this office has issued show cause notice to
M/s Jayaprakash (JP) Ventures Pvt Ltd with a direction to submit explanation, for his
involvement in **unauthorized excavation of 45300 Cbm (67950 M.Ts) of Sand**
in Sy.No. 390 of Kamepalli Village, Jarugumalli Mandal, Prakasam district, the
defaulter has not submitted any reply against the show cause notice.

Further, through the references 3rd & 4th cited this office has issued
demand notice to M/s Jayaprakash (JP) Ventures Pvt Ltd with a direction to pay an
amount of Rs. 13,59,00,000/- (67950 Mts @ Rs 2000/-) under sub-rule 16(f) of
Rule 9-B of APMMC Rules, 1966, further instructed failing which necessary action
will be initiated as per Rules in force.

Annexure R 8

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Further it is to inform that, as on till date there is no response from M/s Jayaprakash (JP) Ventures Pvt Ltd regarding payment of demand notice, hence the District Mines and Geology officer, Ongole decided to recover the above amount of **Rs 13,59,00,000/-** under the provisions of R.R. Act duly issuing a certificate as required under section 25 of Mines & Minerals (Development & Regularization) Act, 1957 for collecting the above said amount under the provision of R.R. Act as per the powers delegated vide G.O.Ms. No. 66, REVENUE DEPARTMENT LR Section, dated: 02.06.2005(reference 5th cited).

In this connection, it is noticed that as per Rule 29 of APMMC Rules 1966 "an amount of dues to the Government under Rules may be recovered as an arrears of Land Revenue". Further the Government vide **G.O.Ms.No.66, Revenue Department (LR Section), dt. 02.06.2005** delegated the powers to the concerned Asst. Directors of Mines and Geology under Section 52(B) of Revenue Recovery Act, 1890 for collection of Mineral Revenue Arrears if any.

Therefore, the Necessary Certificate under section 3(1) of the Revenue Recovery Act, 1890 is furnished below to recover the amounts from the defaulter.

CERTIFICATE UNDER SECTION 3(1) OF THE REVENUE RECOVERY ACT 1890

The total Mineral Revenue dues of **Rs. 13,59,00,000/-** (Rupees Thirty lakhs fifty nine lakhs only) is payable on account of Mineral Revenue dues by the defaulter, i.e., M/s Jayaprakash (JP) Ventures Pvt Ltd for his involvement in illegal sand quarrying in Sy No. 390 of Kamepalli Village, Jarugumalli Mandal.

In view of the above, I requested the Tahsildar, Jarugumalli to furnish the movable and immovable properties of M/s Jayaprakash (JP) Ventures Pvt Ltd, Ongole so as to recovery of outstanding arrear dues to the department under the provisions of APMMC Rules, 1966.

Yours faithfully,

[Signature]
District Mines & Geology Officer,
Ongole. *[Date: 25/6/2024]*

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Collector and District Magistrate, Ongole for favour of information.

Copy to M/s Jaiprakash Power Ventures Ltd, 3rd floor, 54-16-1/2, Plot No: 29, Lalitha nivas, Veterinary colony, Vijayawada - 520008 with a direction to pay the above demanded amount within fifteen (15) days from the date of receipt of this letter to avoid further action under Revenue Recovery Act, 1890.

Copy to the District Registrar, Prakasam with a request to send the details of the properties of the defaulter and also requested to give the necessary instructions to all the sub-registrars for not doing any registrations (purchase/sale) in favour of the defaulter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Annexure R9

Office of the
District Mines and Geology Officer,
Guntur.

Show Cause Notice

Notice No. 1353/Sand/2024

Date: 26.07.2024

Sub:- Mines & Minerals – Sand – Joint Inspection conducted by the Technical Staff of Mines and Geology Department - Illegal excavation and transportation of sand in Krishna River of Gundimeda site in Gundimeda Village, Tadepalli Mandal, Guntur District for a quantity of **8,56,264 Cbm** of Sand, over an extent of **105.79 acres with a average depth of 2.00 Mts** – Sow Cause Notice to **M/s Jaiprakash Power Ventures Limited** - Request to submit explanation for illegal excavation and transportation of sand – Regarding.

- Ref:-
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.

-:o0o:-

Adverting to the subject and references cited. Through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Accordingly, through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act – 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

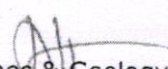
Contd...2.

Annexure R9

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In this connection, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines & Geology, Ibrahimpatnam have inspected the subject area on 24.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 2.00 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 105.79 acres with a quantity of 8,56,264 Cbm of sand in Krishna River, Mangalagiri Assembly Constituency of Gundimeda Site of Gundimeda Village, Tadepalli Mandal, Guntur District.

In view of the above, **M/s Jaiprakash Power Ventures Limited** is hereby directed to submit your explanation for illegal excavation and transportation of sand for a quantity of **8,56,264 Cbm**, over an extent of **105.79 acres** in Krishna River, Mangalagiri Assembly Constituency of Gundimeda Site of Gundimeda Village, Tadepalli Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966 and other applicable Rules and Acts and also file a criminal case against you i.e., M/s Jaiprakash Power Ventures Limited.


District Mines & Geology Officer,
Guntur.

To
M/s. Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology, Ibrahimpatnam for favour of information.
Copy submitted to the Collector & District Magistrate, Guntur District for favour of information.

**Annexure R 10 GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Office of the
District Mines and Geology Officer,
Guntur.

DEMAND NOTICE

Notice No.1353/SAND/2024

Date: 17.08.2024

Sub: Mines & Minerals – Ordinary Sand – Office of District Mines & Geology Office, Guntur District – Work Order issued to M/s Jaiprakash Power Ventures Limited commence sand operations from 12.05.2021 in specified areas of Package-2 – Illegal excavation and transportation of sand in Krishna River of Gundimeda Site, Gundimeda Village, Tadepalli Mandal, Guntur District for a quantity of 8,56,264 Cbm / 12,84,396 MT of Sand, over an extent of 105.79 acres with a average depth of 2.00 Mts – Show Cause Notice issued – Reply not submitted – Demand Notice issued - Reg.

- Ref:-
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.
 5. This office Show Cause Notice No. 1353/Sand/2024, dt. 26.07.2024 issued to M/s Jaiprakash Powe Ventures Limited.

--:oOo:--

Adverting to the subject and references cited above and informed that through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act – 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

Tthrough the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

Accordingly, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines & Geology, Ibrahimpatnam have inspected the subject area on 24.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 2.00 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 105.79 acres with a quantity of 8,56,264 Cbm of sand in Krishna River, Mangalagiri Assembly Constituency of Gundimeda Site of Gundimeda Village, Tadepalli Mandal, Guntur District.

Annexure R 10

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Through the reference 5th cited, this office has issued Show Cause Notice to M/s Jaiprakash Power Ventures Limited to submit your explanation for illegal excavation and transportation of sand for a quantity of **8,56,264 Cbm / 12,84,396 MT**, over an extent of **105.79 acres** in Krishna River, Mangalagiri Assembly Constituency of Gundimeda Site of Gundimeda Village, Tadepalli Mandal, Guntur District, within fifteen (15) days from the date of receipt of this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966. The same was acknowledged by the M/s Jaiprakash Power Ventures Limited on 01.08.2024. But, the M/s Jaiprakash Power Ventures Limited has not submitted any reply so far. Hence, it is construed that you have violated the Rule 9-B of sub-rule (16)(d) of APMMC Rules, 1966.

As per Rule 9-B Sub-rule (16)(d) of APMMC Rules, 1966:

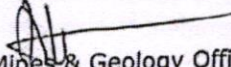
"Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officer authorized under sub rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty".

In view of the circumstances stated above, you are hereby directed to pay an amount of Rs. **256,87,92,000/-** (Rupees Two hundred fifty six Crores, eighty seven Lakhs, ninety two Thousand only) towards penalty for the unlawful excavation and transportation of sand for a quantity of **8,56,264 Cbm / 12,84,396 MT**, over an extent of **105.79 acres** in Krishna River, Mangalagiri Assembly Constituency of Gundimeda Site of Gundimeda Village, Tadepalli Mandal, Guntur District, within fifteen (15) days from the date of receipt of this notice failing which action will be initiated against you to recover Mineral Revenue Dues under the provisions of Andhra Pradesh Revenue Recovery Act, 1864 (Act II of 1864).

The penalty amount should be paid through CFMS Challan to the following Head of Account and submit challan to the District Mines and Geology Officer, Guntur District.

DDO Code: 06011307001, Treasury Name: DTO- Guntur

Major Head : 0853 - Non-Ferrous Mining and Metallurgical Industries.
 Minor Head : 102 - Mineral Concession Fee rents and royalties.
 Sub Head : 81 - Other Receipts


 District Mines & Geology Officer,
 Guntur.

To
 M/s. Jaiprakash Power Ventures Limited,
 JA House, 63 Basant Lok,
 Vasanti Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology, Ibrahimpatnam for favour of information.
 Copy submitted to the Collector & District Magistrate, Guntur for favour of information.
 Copy submitted to the Joint Collector & Additional Magistrate, Guntur for favour of information.
 Copy submitted to the Superintendent of Police, Guntur District for favour of information.
 Copy submitted to the District Special Enforcement Bureau Officer, Guntur District for favour of information.

Annexure R 11

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Office of the
District Mines and Geology Officer,
Guntur.

Show Cause Notice

Notice No. 1353/Sand/2024

Date: 26.07.2024

Sub:- Mines & Minerals – Sand – Joint Inspection conducted by the Technical Staff of Mines and Geology Department - Illegal excavation and transportation of sand in Krishna River of Annavaram Village, Kollipara Mandal, Guntur District for a quantity of **82,559 Cbm** of Sand, over an extent of **13.60 acres with a average depth of 1.50 Mts** – Sow Cause Notice to **M/s Jaiprakash Power Ventures Limited** - Request to submit explanation for illegal excavation and transportation of sand – Regarding.

- Ref:-
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.

-:o0o:-

Adverting to the subject and references cited. Through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Accordingly, through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act – 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

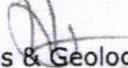
Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

In this connection, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector and Supervisor of this office have inspected the subject area on 20.07.2024 and submitted reported on 26.07.2024, at the time of inspection the

Annexure R 11

entire area was digged irregularly with different depths and Illegal workings observed with an average depth of 1.50 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 13.60 acres with a quantity of 82,559 Cbm of sand in Krishna River, Tenali Assembly Constituency of Annavaram Village, Kollipara Mandal, Guntur District.

In view of the above, **M/s Jaiprakash Power Ventures Limited** is hereby directed to submit your explanation for illegal excavation and transportation of sand for a quantity of **82,559 Cbm**, over an extent of **13.60 acres** in Krishna River, Tenali Assembly Constituency of Annavaram Village, Kollipara Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966 and other applicable Rules and Acts and also file a criminal case against you i.e., M/s Jaiprakash Power Ventures Limited.


District Mines & Geology Officer,
Guntur.

To
M/s. Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology, Ibrahimpatnam for favour of information.
Copy submitted to the Collector & District Magistrate, Guntur District for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Annexure R12

Office of the
District Mines and Geology Officer,
Guntur.

Show Cause Notice

Notice No. 1353/Sand/2024

Date: 26.07.2024

Sub:- Mines & Minerals - Sand - Joint Inspection conducted by the Technical Staff of Mines and Geology Department - Illegal excavation and transportation of sand in Krishna River of Annavaram site in Annavaram Village, Kollipara Mandal, Guntur District for a quantity of **1,62,689 Cbm** of Sand, over an extent of **26.80 acres with a average depth of 1.50 Mts** - Sow Cause Notice to **M/s Jaiprakash Power Ventures Limited** - Request to submit explanation for illegal excavation and transportation of sand - Regarding.

- Réf:-**
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.

-:o0o:-

Adverting to the subject and references cited. Through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Accordingly, through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act - 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

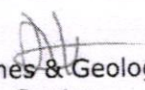
Contd...2.

Annexure R 12

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In this connection, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines & Geology, Ibrahimpatnam have inspected the subject area on 22.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 1.50 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 26.80 acres with a quantity of 1,62,689 Cbm of sand in Krishna River, Tenali Assembly Constituency of Annavaram Site of Annavaram Village, Kollipara Mandal, Guntur District.

In view of the above, **M/s Jaiprakash Power Ventures Limited** is hereby directed to submit your explanation for illegal excavation and transportation of sand for a quantity of **1,62,689 Cbm**, over an extent of **26.80 acres** in Krishna River, Tenali Assembly Constituency of Annavaram Site of Annavaram Village, Kollipara Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966 and other applicable Rules and Acts and also file a criminal case against you i.e., M/s Jaiprakash Power Ventures Limited.


District Mines & Geology Officer,
Guntur.

To
M/s. Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology,
Ibrahimpatnam for favour of information.
Copy submitted to the Collector & District Magistrate, Guntur District for favour of
information.

Annexure R 13

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGYOffice of the
District Mines and Geology Officer,
Guntur.

DEMAND NOTICE

Notice No.1353/SAND/2024

Date: 17.08.2024

Sub: Mines & Minerals - Ordinary Sand - Office of District Mines & Geology Office, Guntur District - Work Order issued to M/s Jaiprakash Powe Ventures Limited commence sand operations from 12.05.2021 in specified areas of Package-2 - Illegal excavation and transportation of sand in Krishna River of Annavaram Village, Kollipara Mandal, Guntur District for a quantity of **82,559 Cbm / 1,23,838.5 MT** of Sand, over an extent of **13.60 acres with a average depth of 1.50 Mts** - Show Cause Notice issued - Reply not submitted - Demand Notice issued - Reg.

- Ref:-
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.
 5. This office Show Cause Notice No. 1353/Sand/2024, dt. 26.07.2024 issued to M/s Jaiprakash Powe Ventures Limited.

-:oOo:-

Adverting to the subject and references cited above and informed that through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act - 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

Accordingly, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector and Supervisor of this office have inspected the subject area on 20.07.2024 and submitted report on 26.07.2024, at the time of inspection the entire area was digged irregularly with different depths and Illegal workings observed with an average depth of 1.50 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 13.60 acres with a quantity of 82,559 Cbm of sand in Krishna River, Tenali Assembly Constituency of Annavaram Village, Kollipara Mandal, Guntur District.

Annexure R13

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Through the reference 5th cited, this office has issued Show Cause Notice to M/s Jaiprakash Power Ventures Limited to submit your explanation for illegal excavation and transportation of sand for a quantity of **82,559 Cbm / 1,23,838.5 MT**, over an extent of **13.60 acres** in Krishna River, Tenali Assembly Constituency of Annavaram Village, Kollipara Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966. The same was acknowledged by the M/s Jaiprakash Power Ventures Limited on 01.08.2024. But, the M/s Jaiprakash Power Ventures Limited not submitted any reply so far. Hence, it is construed that you have violated the Rule 9-B of sub-rule (16)(d) of APMMC Rules, 1966.

As per Rule 9-B Sub-rule (16)(d) of APMMC Rules, 1966:

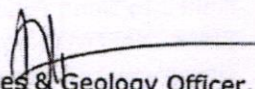
"Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officer authorized under sub rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty".

In view of the circumstances stated above, you are hereby directed to pay an amount of Rs. 24,76,77,000/- (Rupees Twenty four Crores, Seventy six Lakhs, seventy seven Thousand only) towards penalty for the unlawful excavation and transportation of sand for a quantity of **82,559 Cbm / 1,23,838.5 MT**, over an extent of **13.60 acres** in Krishna River, Tenali Assembly Constituency of Annavaram Village, Kollipara Mandal, Guntur District within 15 days from the date of receipt of this notice failing which action will be initiated against you to recover Mineral Revenue Dues under the provisions of Andhra Pradesh Revenue Recovery Act, 1864 (Act II of 1864).

The penalty amount should be paid through CFMS Challan to the following Head of Account and submit challan to the District Mines and Geology Officer, Guntur District.

DDO Code: 06011307001, Treasury Name: DTO- Guntur

Major Head : 0853 - Non-Ferrous Mining and Metallurgical Industries.
Minor Head : 102 - Mineral Concession Fee rents and royalties.
Sub Head : 81 - Other Receipts


District Mines & Geology Officer,
Guntur.

To
M/s. Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology, Ibrahimpatnam for favour of information.
Copy submitted to the Collector & District Magistrate, Guntur for favour of information.
Copy submitted to the Joint Collector & Additional Magistrate, Guntur for favour of information.
Copy submitted to the Superintendent of Police, Guntur District for favour of information.
Copy submitted to the District Special Enforcement Bureau Officer, Guntur District for favour of information.

Annexure R 14 **GOVERNMENT OF ANDHRA PRADESH**
DEPARTMENT OF MINES AND GEOLOGY

Office of the
District Mines and Geology Officer,
Guntur.

DEMAND NOTICE

Notice No.1353/SAND/2024

Date: 17.08.2024

Sub: Mines & Minerals – Ordinary Sand – Office of District Mines & Geology Office, Guntur District – Work Order issued to M/s Jaiprakash Powe Ventures Limited commence sand operations from 12.05.2021 in specified areas of Package-2 – Illegal excavation and transportation of sand in Krishna River of Annavaram site, Annavaram Village, Kollipara Mandal, Guntur District for a quantity of **1,62,689 Cbm / 2,44,033.5 MT** of Sand, over an extent of **26.80 acres with a average depth of 1.50 Mts** – Show Cause Notice issued – Reply not submitted - Demand Notice issued - Reg.

- Ref:-
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.
 5. This office Show Cause Notice No. 1353/Sand/2024, dt. 26.07.2024 issued to M/s Jaiprakash Powe Ventures Limited.

-:oOo:-

Adverting to the subject and references cited above and informed that through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act - 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

Accordingly, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines & Geology, Ibrahimpatnam have inspected the subject area on 22.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 1.50 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 26.80 acres with a quantity of 1,62,689 Cbm of sand in Krishna River, Tenali Assembly Constituency of Annavaram Site of Annavaram Village, Kollipara Mandal, Guntur District.

Annexure R14

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Through the reference 5th cited, this office has issued Show Cause Notice to M/s Jaiprakash Power Ventures Limited to submit your explanation for illegal excavation and transportation of sand for a quantity of **1,62,689 Cbm / 2,44,033.5 MT**, over an extent of **26.80 acres** in Krishna River, Tenali Assembly Constituency of Annavaram Site of Annavaram Village, Kollipara Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966. The same was acknowledged by the M/s Jaiprakash Power Ventures Limited on 01.08.2024. But, the M/s Jaiprakash Power Ventures Limited not submitted any reply so far. Hence, it is construed that you have violated the Rule 9-B of sub-rule (16)(d) of APMMC Rules, 1966.

As per Rule 9-B Sub-rule (16)(d) of APMMC Rules, 1966:

"Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officer authorized under sub rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty".

In view of the circumstances stated above, you are hereby directed to pay an amount of Rs. 48,80,67,000/- (Rupees Forty eight Crores, eighty Lakhs, sixty seven Thousand only) towards penalty for the unlawful excavation and transportation of sand for a quantity of **1,62,689 Cbm / 2,44,033.5 MT**, over an extent of **26.80 acres** in Krishna River, Tenali Assembly Constituency of Annavaram site, Annavaram Village, Kollipara Mandal, Guntur District within 15 days from the date of receipt of this notice failing which action will be initiated against you to recover Mineral Revenue Dues under the provisions of Andhra Pradesh Revenue Recovery Act, 1864 (Act II of 1864).

The penalty amount should be paid through CFMS Challan to the following Head of Account and submit challan to the District Mines and Geology Officer, Guntur District.

DDO Code: 06011307001, Treasury Name: DTO- Guntur

Major Head : 0853 - Non-Ferrous Mining and Metallurgical Industries.
 Minor Head : 102 - Mineral Concession Fee rents and royalties.
 Sub Head : 81 - Other Receipts

District Mines & Geology Officer,
 Guntur.

To
 M/s. Jaiprakash Power Ventures Limited,
 JA House, 63 Basant Lok,
 Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Collector & District Magistrate, Guntur for favour of information.

Copy submitted to the Joint Collector & Additional Magistrate, Guntur for favour of information.

Copy submitted to the Superintendent of Police, Guntur District for favour of information.

Copy submitted to the District Special Enforcement Bureau Officer, Guntur District for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Annexure R 15

Office of the
District Mines and Geology Officer,
Guntur.

Show Cause Notice

Notice No. 1353/Sand/2024

Date: 26.07.2024

Sub:- Mines & Minerals - Sand - Joint Inspection conducted by the Technical Staff of Mines and Geology Department - Illegal excavation and transportation of sand in Krishna River of Veerlapalem site-3, Veerlapalem Village, Duggirala Mandal, Guntur District for a quantity of **11,35,184 Cbm** of Sand, over an extent of **187.00 acres with a average depth of 1.50 Mts** - Show Cause Notice to **M/s Jaiprakash Power Ventures Limited** - Request to submit explanation for illegal excavation and transportation of sand - Regarding.

- Ref:-**
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.

-:o0o:-

Adverting to the subject and references cited. Through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Accordingly, through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act - 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

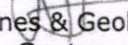
Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

In this connection, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines

Annexure R15

& Geology, Ibrahimpatnam have inspected the subject area on 23.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 1.50 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 187.00 acres with a quantity of 11,35,184 Cbm of sand in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-3 of Veerlapalem Village, Duggirala Mandal, Guntur District.

In view of the above, **M/s Jaiprakash Power Ventures Limited** is hereby directed to submit your explanation for illegal excavation and transportation of sand for a quantity of **11,35,184 Cbm**, over an extent of **187.00 acres** in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-3 of Veerlapalem Village, Duggirala Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966 and other applicable Rules and Acts and also file a criminal case against you i.e., M/s Jaiprakash Power Ventures Limited.


District Mines & Geology Officer,
Guntur.

To
M/s. Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology,
Ibrahimpatnam for favour of information.

Copy submitted to the Collector & District Magistrate, Guntur District for favour of
information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Annexure R16

Office of the
District Mines and Geology Officer,
Guntur.

Show Cause Notice

Notice No. 1353/Sand/2024

Date: 26.07.2024

Sub:- Mines & Minerals - Sand - Joint Inspection conducted by the Technical Staff of Mines and Geology Department - Illegal excavation and transportation of sand in Krishna River of Veerlapalem site-2, Veerlapalem Village, Duggirala Mandal, Guntur District for a quantity of **1,16,351 Cbm** of Sand, over an extent of **11.50 acres with a average depth of 2.50 Mts** - Show Cause Notice to **M/s Jaiprakash Power Ventures Limited** - Request to submit explanation for illegal excavation and transportation of sand - Regarding.

- Ref:-
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.

-:o0o:-

Adverting to the subject and references cited. Through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Accordingly, through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act - 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

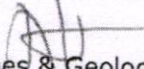
Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

In this connection, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines

Annexure R 16

& Geology, Ibrahimpatnam have inspected the subject area on 24.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 2.50 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 11.50 acres with a quantity of 1,16,351 Cbm of sand in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-2 of Veerlapalem Village, Duggirala Mandal, Guntur District.

In view of the above, **M/s Jaiprakash Power Ventures Limited** is hereby directed to submit your explanation for illegal excavation and transportation of sand for a quantity of **1,16,351 Cbm**, over an extent of **11.50 acres** in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-2 of Veerlapalem Village, Duggirala Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966 and other applicable Rules and Acts and also file a criminal case against you i.e., M/s Jaiprakash Power Ventures Limited.


District Mines & Geology Officer,
Guntur.

To
M/s. Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology,
Ibrahimpatnam for favour of information.

Copy submitted to the Collector & District Magistrate, Guntur District for favour of
information.

Annexure R17

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGYOffice of the
District Mines and Geology Officer,
Guntur.

DEMAND NOTICE

Notice No.1353/SAND/2024

Date: 17.08.2024

Sub: Mines & Minerals - Ordinary Sand - Office of District Mines & Geology Office, Guntur District - Work Order issued to M/s Jaiprakash Powe Ventures Limited commence sand operations from 12.05.2021 in specified areas of Package-2 - Illegal excavation and transportation of sand in Krishna River of Veerlapalem site-3, Veerlapalem Village, Duggirala Mandal, Guntur District for a quantity of **11,35,184 Cbm / 17,02,776 MT** of Sand, over an extent of **187.00 acres with a average depth of 1.50 Mts** - Show Cause Notice issued - Reply not submitted - Demand Notice issued - Reg.

- Ref:-
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.
 5. This office Show Cause Notice No. 1353/Sand/2024, dt. 26.07.2024 issued to M/s Jaiprakash Powe Ventures Limited.

-:oOo:-

Adverting to the subject and references cited above and Informed that through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act - 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and Instructions issued by the Government from time to time.

Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

Accordingly, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines & Geology, Ibrahimpatnam have inspected the subject area on 23.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 1.50 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 187.00 acres with a quantity of 11,35,184 Cbm of sand in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-3 of Veerlapalem Village, Duggirala Mandal, Guntur District.

Annexure R 17

//2//

Through the reference 5th cited, this office has issued Show Cause Notice to M/s Jaiprakash Power Ventures Limited to submit your explanation for illegal excavation and transportation of sand for a quantity of **11,35,184 Cbm / 17,02,776 MT**, over an extent of **187.00 acres** in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-3 of Veerlapalem Village, Duggirala Mandal, Guntur District, within fifteen (15) days from the date of receipt of this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966. The same was acknowledged by the M/s Jaiprakash Power Ventures Limited on 01.08.2024. But, the M/s Jaiprakash Power Ventures Limited not submitted any reply so far. Hence, it is construed that you have violated the Rule 9-B of sub-rule (16)(d) of APMMC Rules, 1966.

As per Rule 9-B Sub-rule (16)(d) of APMMC Rules, 1966:

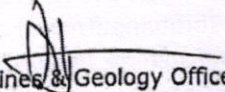
"Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officer authorized under sub rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @. Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty".

In view of the circumstances stated above, you are hereby directed to pay an amount of **Rs. 340,55,52,000/-** (Rupees Three hundred forty Crores, fifty five Lakhs, fifty two Thousand only) towards penalty for the unlawful excavation and transportation of sand for a quantity of **11,35,184 Cbm / 17,02,776 MT**, over an extent of **187.00 acres** in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-3 of Veerlapalem Village, Duggirala Mandal, Guntur District within 15 days from the date of receipt of this notice failing which action will be initiated against you to recover Mineral Revenue Dues under the provisions of Andhra Pradesh Revenue Recovery Act, 1864 (Act II of 1864).

The penalty amount should be paid through CFMS Challan to the following Head of Account and submit challan to the District Mines and Geology Officer, Guntur District.

DDO Code: 06011307001, Treasury Name: DTO- Guntur

Major Head : 0853 - Non-Ferrous Mining and Metallurgical Industries.
Minor Head : 102 - Mineral Concession Fee rents and royalties.
Sub Head : 81 - Other Receipts


District Mines & Geology Officer,
Guntur.

To
M/s. Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology, Ibrahimpatnam for favour of information.
Copy submitted to the Collector & District Magistrate, Guntur for favour of information.
Copy submitted to the Joint Collector & Additional Magistrate, Guntur for favour of information.
Copy submitted to the Superintendent of Police, Guntur District for favour of information.
Copy submitted to the District Special Enforcement Bureau Officer, Guntur District for favour of information.

Annexure R18 **GOVERNMENT OF ANDHRA PRADESH**
DEPARTMENT OF MINES AND GEOLOGY

Office of the
District Mines and Geology Officer,
Guntur.

DEMAND NOTICE

Notice No.1353/SAND/2024

Date: 17.08.2024

Sub: Mines & Minerals - Ordinary Sand - Office of District Mines & Geology Office, Guntur District - Work Order issued to M/s Jaiprakash Powe Ventures Limited commence sand operations from 12.05.2021 in specified areas of Package-2 - Illegal excavation and transportation of sand in Krishna River of Veerlapalem site-2, Veerlapalem Village, Duggirala Mandal, Guntur District for a quantity of **1,16,351 Cbm / 2,74,526.5 MT** of Sand, over an extent of **11.50 acres with a average depth of 2.50 Mts** - Show Cause Notice issued - Reply not submitted - Demand Notice issued - Reg.

- Ref:-**
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.
 5. This office Show Cause Notice No. 1353/Sand/2024, dt. 26.07.2024 issued to M/s Jaiprakash Powe Ventures Limited.

-:oOo:-

Adverting to the subject and references cited above and informed that through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act - 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

Accordingly, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines & Geology, Ibrahimpatnam have inspected the subject area on 24.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 2.50 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 11.50 acres with a quantity of 1,16,351 Cbm of sand in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-2 of Veerlapalem Village, Duggirala Mandal, Guntur District.

Through the reference 5th cited, this office has issued Show Cause Notice to M/s Jaiprakash Power Ventures Limited to submit your explanation for illegal excavation and transportation of sand for a quantity of **1,16,351 Cbm / 1,74,526.5 MT**, over an extent of **11.50 acres** in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-2 of Veerlapalem Village, Duggirala Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966. The same was acknowledged by the M/s Jaiprakash Power Ventures Limited on 01.08.2024. But, the M/s Jaiprakash Power Ventures Limited not submitted any reply so far. Hence, it is construed that you have violated the Rule 9-B of sub-rule (16)(d) of APMMC Rules, 1966.

As per Rule 9-B Sub-rule (16)(d) of APMMC Rules, 1966:

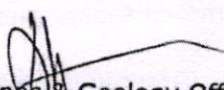
"Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officer authorized under sub rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty".

In view of the circumstances stated above, you are hereby directed to pay an amount of Rs. 34,90,53,000/- (Rupees Thirty four Crores, ninety Lakhs, fifty three Thousand only) towards penalty for the unlawful excavation and transportation of sand for a quantity of **1,16,351 Cbm / 1,74,526.5 MT**, over an extent of **11.50 acres** in Krishna River, Mangalagiri Assembly Constituency of Veerlapalem Site-2 of Veerlapalem Village, Duggirala Mandal, Guntur District within 15 days from the date of receipt of this notice failing which action will be initiated against you to recover Mineral Revenue Dues under the provisions of Andhra Pradesh Revenue Recovery Act, 1864 (Act II of 1864).

The penalty amount should be paid through CFMS Challan to the following Head of Account and submit challan to the District Mines and Geology Officer, Guntur District.

DDO Code: 06011307001, Treasury Name: DTO- Guntur

Major Head : 0853 - Non-Ferrous Mining and Metallurgical Industries.
Minor Head : 102 - Mineral Concession Fee rents and royalties.
Sub Head : 81 - Other Receipts


District Mines & Geology Officer,
Guntur.

To
M/s. Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Collector & District Magistrate, Guntur for favour of information.

Copy submitted to the Joint Collector & Additional Magistrate, Guntur for favour of information.

Copy submitted to the Superintendent of Police, Guntur District for favour of information.

Copy submitted to the District Special Enforcement Bureau Officer, Guntur District for favour of information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Annexure R 19

Office of the
District Mines and Geology Officer,
Guntur.

Show Cause Notice

Notice No. 1353/Sand/2024

Date: 26.07.2024

Sub:- Mines & Minerals - Sand - Joint Inspection conducted by the Technical Staff of Mines and Geology Department - Illegal excavation and transportation of sand in Krishna River of Vallabhapuram site in Vallabhapuram Village, Kollipara Mandal, Guntur District for a quantity of **5,72,084 Cbm** of Sand, over an extent of **117.80 acres with a average depth of 2.20 Mts** - Sow Cause Notice to **M/s Jaiprakash Power Ventures Limited** - Request to submit explanation for illegal excavation and transportation of sand - Regarding.

- Ref:-
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.

-:o0o:-

Adverting to the subject and references cited. Through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Accordingly, through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act - 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

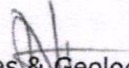
Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

In this connection, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines

Annexure R 19

& Geology, Ibrahimpatnam have inspected the subject area on 22.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 1.20 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 117.80 acres with a quantity of 5,72,084 Cbm of sand in Krishna River, Tenali Assembly Constituency of Vallabhapuram Site of Vallabhapuram Village, Kollipara Mandal, Guntur District.

In view of the above, **M/s Jaiprakash Power Ventures Limited** is hereby directed to submit your explanation for illegal excavation and transportation of sand for a quantity of **5,72,084 Cbm**, over an extent of **117.80 acres** in Krishna River, Tenali Assembly Constituency of Vallabhapuram Site of Vallabhapuram Village, Kollipara Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966 and other applicable Rules and Acts and also file a criminal case against you i.e., M/s Jaiprakash Power Ventures Limited.


District Mines & Geology Officer,
Guntur.

To
M/s. Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology,
Ibrahimpatnam for favour of information.
Copy submitted to the Collector & District Magistrate, Guntur District for favour of
information.

**Annexure R 20 GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Office of the
District Mines and Geology Officer,
Guntur.

DEMAND NOTICE

Notice No.1353/SAND/2024

Date: 17.08.2024

Sub: Mines & Minerals – Ordinary Sand – Office of District Mines & Geology Office, Guntur District – Work Order issued to M/s Jaiprakash Powe Ventures Limited commence sand operations from 12.05.2021 in specified areas of Package-2 – Illegal excavation and transportation of sand in Krishna River of Vallabhapuram Village, Kollipara Mandal, Guntur District for a quantity of **5,72,084 Cbm / 8,58,126 MT** of Sand, over an extent of **117.80 acres with a average depth of 1.20 Mts** – Show Cause Notice issued – Reply not submitted – Demand Notice issued - Reg.

- Ref:-**
1. G.O.Ms.No. 25, Ind & Com (M.III) Department, dated 16.04.2021.
 2. Proceedings No. 2794/Sand-P2/2021, dated 12.05.2021 of the Director of Mines and Geology, Ibrahimpatnam.
 3. E-mail dated 16.07.2024 of the Commissioner, Director of Mines & Geology, Ibrahimpatnam.
 4. Joint Inspection report dated 26.07.2024 by the Technical Staff of Mines and Geology Department.
 5. This office Show Cause Notice No. 1353/Sand/2024, dt. 26.07.2024 Issued to M/s Jaiprakash Powe Ventures Limited.

-:o0o:-

Adverting to the subject and references cited above and informed that through the reference 1st cited, the Government has upgrading the existing sand policy and accordingly issued amendments to Rule 9(B) of APMMC Rules 1966.

Through the reference 2nd cited, the Director of Mines and Geology, Ibrahimpatnam issued work order to M/s Jaiprakash Power Ventures Limited to commence sand operations from 12.05.2021 in specified areas of Package-2 covering West Godavari, Krishna, Guntur and Prakasam Districts at all notified reaches during the tenure of lease period subject to the terms and conditions of the lease deed and agreement, Andhra Pradesh Minor Mineral Concession Rules, 1966, limited to Sand Policy of A.P., Mines Act - 1952, MMDR Act -1957, WALTA Act and Rules, MoEF&CC notifications, Office Memorandums & any other applicable laws, Government Orders and instructions issued by the Government from time to time.

Through the reference 3rd cited, the Commissioner and Director of Mines & Geology, Ibrahimpatnam has communicated attached file / files contains areas with illegal sand mining in Guntur District for perusal of the District Officers to conduct field inspections.

Accordingly, through the reference 4th cited, basing on the instructions of the Director of Mines and Geology, Ibrahimpatnam vide reference 3rd cited, the Royalty Inspector of this office and Assistant Mines Officer, O/o the Director of Mines & Geology, Ibrahimpatnam have inspected the subject area on 22.07.2024 and submitted reported on 26.07.2024, at the time of inspection most of the area covered with River Water flow and Illegal workings observed with an average depth of 1.20 Mts and recorded the Geo Co-ordinates of the illegal sand excavated area over an extent of 117.80 acres with a quantity of 5,72,084 Cbm of sand in Krishna River, Tenali Assembly Constituency of Vallabhapuram Site of Vallabhapuram Village, Kollipara Mandal, Guntur District.

Annexure R 20

1/2//

Through the reference 5th cited, this office has issued Show Cause Notice to M/s Jaiprakash Power Ventures Limited to submit your explanation for illegal excavation and transportation of sand for a quantity of **5,72,084 Cbm / 8,58,126 MT**, over an extent of **117.80 acres** in Krishna River, Tenali Assembly Constituency of Vallabhapuram Site of Vallabhapuram Village, Kollipara Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice. Failing which necessary action will be initiated as per APMMC Rules' 1966. The same was acknowledged by the M/s Jaiprakash Power Ventures Limited on 01.08.2024. But, the M/s Jaiprakash Power Ventures Limited not submitted any reply so far. Hence, it is construed that you have violated the Rule 9-B of sub-rule (16)(d) of APMMC Rules, 1966.

As per Rule 9-B Sub-rule (16)(d) of APMMC Rules, 1966:

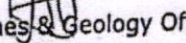
"Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officer authorized under sub rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty".

In view of the circumstances stated above, you are hereby directed to pay an amount of Rs. 171,62,52,000/- (Rupees one seventy one Crores, sixty two Lakhs, fifty two Thousand only) towards penalty for the unlawful excavation and transportation of sand for a quantity of **5,72,084 Cbm / 8,58,126 MT**, over an extent of **117.80 acres** in Krishna River, Tenali Assembly Constituency of Vallabhapuram Site of Vallabhapuram Village, Kollipara Mandal, Guntur District, within fifteen (15) days from the date of receipt this office notice, failing which action will be initiated against you to recover Mineral Revenue Dues under the provisions of Andhra Pradesh Revenue Recovery Act, 1864 (Act II of 1864).

The penalty amount should be paid through CFMS Challan to the following Head of Account and submit challan to the District Mines and Geology Officer, Guntur District.

DDO Code: 06011307001, Treasury Name: DTO- Guntur

Major Head : 0853 - Non-Ferrous Mining and Metallurgical Industries.
 Minor Head : 102 - Mineral Concession Fee rents and royalties.
 Sub Head : 81 - Other Receipts


 District Mines & Geology Officer,
 Guntur.

To
 M/s. Jaiprakash Power Ventures Limited,
 JA House, 63 Basant Lok,
 Vasant Vihar, New Delhi - 110057 - RPAD.

Copy submitted to the Commissioner and Director of Mines & Geology, Ibrahimpatnam for favour of information.
 Copy submitted to the Collector & District Magistrate, Guntur for favour of information.
 Copy submitted to the Joint Collector & Additional Magistrate, Guntur for favour of information.
 Copy submitted to the Superintendent of Police, Guntur District for favour of information.
 Copy submitted to the District Special Enforcement Bureau Officer, Guntur District for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

By RPAD

Annexure R21

Office of the
District Mines and Geology,
Rajamahendravaram.

Notice.No. 2102/Sand/2022, Dated: 16.08.2024.

- Sub: Mines and Minerals – Upgrading of New Sand Mining Policy 2021 – De-siltation of sand on Foreshore area of SAC Barrage on both banks of AGLB and AGRB in East Godavari District – M/s Jaiprakash Power Ventures Ltd involved in illegal transportation of sand from de-siltation ramps without obtaining CTE/CTO from the APPCB, Kakinada for conducting de-siltation operations – violated the conditions imposed by the Director of Mines & Geology – Notice issued - Called for explanation on violation of Rules – Reg.
- Ref: 1. G.O.Ms.No. 25 INDUSTRIES & COMMERCE (MINES-III) DEPARTMENT, dt.16.04.2021
2. Proceeding No.2793/Sand-P1/2021, dated, dt:12.05.2021 of the Director of Mines & Geology, Ibrahimpatnam.
3. Lr.No.AB/A5/612M, dt.09.06.2023 from the EE, GHW, Dowlaiswaram
4. Lr.No.AB/A5/994M, dt.07.09.2023 from the EE, GHW, Dowlaiswaram.
5. Cir Memo No.5123961/Prakasam Barrage /2021, dt.15.11.2023 of the Director of Mines and Geology, Ibrahimpatnam while enclosing OM dt.21.08.2023 from Ministry of Environment Forest and Climate Change, GoI.
6. Time, date, location Photographic evidence of 30.08.2023 complained by Sri Danda Nagendra Kumar, Petitioner before Hon'ble Supreme Court of India received in this office on 16.08.2024.

Through the reference 1st cited, the Government have issued orders for upgrading the existing New Sand Mining Policy and accordingly decided to issue amendments to Rule 9-B of Andhra Pradesh Minor Mineral Concession Rules, 1966.

As per Rule 9-B (1) (d-1) the Responsibilities of the Lessee selected for the particular package envisages that

1. The Lessee shall explore to employ "Boatsmen Societies" for sand excavation from specific notified Reaches through de-siltation, as per the procedure in vogue.
2. The Lessee shall be required to comply with the Sale price of Sand as fixed by GoAP at the reaches/stockyard and at specific cities/locations in the State.
3. The Lessee shall be required to meet the prescribed optimum operation of reaches, excavation, storage and sale obligations, as well as comply with all other conditions, as may be prescribed by the Director of Mines & Geology / State Government from time to time so that requisite quantity of Sand be made available and supplied to both Private and Government Construction works.

Through the reference 2nd cited, the Director of Mines & Geology, Ibrahimpatnam has issued work order to M/s.Jaiprakash power ventures Limited to carry out all sand operations, such as, excavation, storage, sale etc. in the state of Andhra Pradesh. Further, M/s Jaiprakash Power Ventures Limited is permitted to commence sand operations from 12.05.2021 for a period of 2 years in the specified areas of Package-1 covering the districts of Srikakulam, Vizianagaram, Visakhapatnam & East Godavari.

The River Conservator/Executive Engineer, Godavari Head Works, Dowlaiswaram has been renewed the desiltation reaches for operation purpose of sand by manual with non-mechanized boats through registered boatsmen societies duly following the River Conservancy Act, WALTA Act, NGT Guidelines and other Rules inforce for the period from 01.06.2023 to 30.11.2023 in between chainage chainage of Km 3.680 to Km 15.800-15.900 Km on Akhanda Godavari Left Bank (AGLB) i.e., Gayatri 1 to 8, Kotilingala 1, 3, 4 & 5, Katheru 1 to 13 & Venkatanagaram in total 25 ramp points comprising 95 Registered Boatsmen Societies vide in the reference 3rd & 4th cited.

Annexure R 21

-2-

The Director of Mines & Geology, Ibrahimpatnam has instructed and communicated OM dt.21.08.2023 monitoring enforcement mechanism for the standard operating procedure (SOP) / Environmental safeguard issued for dredging and desiltation of dams, reservoirs, Weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management and comply the above orders of the MOEFCC with regard to desiltation activity of reservoirs and tanks vide in the reference 5th cited.

As the matter stood thus, Sri Danda Nagendra Kumar while enclosing Photographic evidence showing sand carrying Boats and machinery involved in sand operations at Katheru Desiltation Reach as per photographic evidence. But the location map of geo-coordinates falling near Rajahmundry Central Jail and there is no river and desiltation activity.

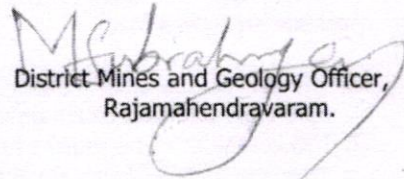
It has come to notice that M/s Jaiprakash Power Ventures Limited have involved in illegal transportation of sand from de-siltation reaches, without obtaining CTE/ CTO from concerned authorities. The details of photographic evidence as hereunder.

Sl. No	Date of Image	Geo-coordinates		Name of De-siltation site
		Lat	Long	
1.	30-08-2023	17.016299 ⁰	81.787961 ⁰	Katheru

M/s Jaiprakash Power Ventures failed to submit (I).MONTHLY PRODUCTION AND DISPATCH RETURNS FOR SAND REACH/STOCKYARD (Form S-2-A and Form S-2-B) and (2).Yearly Statement of extraction and disposal of Sand (FORM S-3) in prescribed proforma from date of commencement of sand operations in East Godavari District as per G.O.Ms.No,25, Ind. & Comm.(14.III) Dept., dt.16.04.2021.

In view of the above, the photographic evidences of sand operations with machinery are clear evidence for conducting De-siltation of sand at AGLB, **Katheru Ramp** of Rajamahendravaram Rural as you have conducted sand operations after expiry of agreement period which is violation of non-compliance with the instructions of Director of Mines & Geology.

The M/s Jaiprakash Power Ventures Limited is hereby directed to explain the reasons as to why action should not be initiated against you as per Rule 9 B (d-2) of APMMC Rules, 1966. The explanation should reach this office within 10 days from the date of receipt of this notice.


District Mines and Geology Officer,
Rajahmahendravaram.

To

M/s Jaiprakash Power Ventures Ltd., D.No.82-18-1, Venkateswara Nagar,
Jawaharlal Nehru Road, Rajamahendravaram – 533103, East Godavari District.
Mail Id: jpsandeast@gmail.com

&

M/s Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok, Vasant Vihar, New Delhi - 110057.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
Copy submitted to the District Collector & Chairman, DLSC, East Godavari District for favour of information.

Copy submitted to the Godavari River Conservator/Executive Engineer, Godavari Head Works, Dowlaiswaram for favour of information.

1. District : Palnadu P.S : Amaravathi Year : 2024 FIR No. 171/2024 Date : 08/08/2024

2. Acts & Section(s) : 420,403,406,379 IPC,21(1),21(4) MMDARA

3. a) Occurrence of Offence : _____ Day : _____ Date & Time From : _____
 Date & Time To : _____ Prior To : 27/06/2024 00:00 Time Period : _____
 b) Information Received at P.S. : _____ Date & Time : 08/08/2024 21:00
 c) General Diary Reference : _____ Entry No : 1 Date & Time : 08/08/2024 21:00

4. Type of Information : Written

5. Place of Occurrence:
 a) Distance and Direction From P.S. : 6 Km, West Beat No. : _____
 b) Address Place : _____ Area/Mandal : _____ Street/Village : _____
Didugu village Area/Mandal : Amaravathi Mandal Street/Village : Didugu village
 City/District : Palnadu State : Andhra Pradesh PIN : _____
 c) In case, outside the limit of this Police Station, then
 Name of P.S. : _____ District : _____

6. Complainant / Informant :
 a) Name : Vasikarla Nagini
 b) Father's / Husband's Name : G Anil Babu
 c) Date/Year of Birth : _____ Age : 49
 d) Nationality : Indian e) Caste : Others
 f) Passport No : _____ Date of issue : _____ Place of issue : _____
 g) Occupation : Govt. official Gazetted Mobile No : 8999999999
 h) Address House No : _____ Area/Mandal : _____ Street/Village : _____
District Mines & Geology Officer Area/Mandal : Narasaraopet Street/Village : Narasaraopet
 City/District : Palnadu State : Andhra Pradesh PIN : _____

7. Details of known/suspected/unknown accused with full particulars :

Serial No : 1

a) Name : Ms G C K C Projects and works Pvt Limited
 b) Father's / Husband's Name : _____ c) Occupation : _____
 d) Caste : _____ e) Gender : _____ f) Age : 0 Nationality : Indian
 g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
 City/District : _____ State : _____ PIN : 0
 h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
 i) Email : _____

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1				0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Annexure R22

Abnormalities/ Peculiarities	Teeth	Hair	Eyes	Habit(s)	Dress Habits(s)
8	9	10	11	12	13
Place Of					
Burn Mark	Leucoderma	Mole	Scar	Tattoo	
15	16	17	18	19	

8. Reasons for delay in reporting by the complainant / informant :

the complainant this day Forwarded a letter to the S.H.O Amaravathi PS to register FIR

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

illegally excavated and transported total 28,882.068 Cbm (Cubic Meters) or 43,323.102 MTs of Sand from Didugu-1 open

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

This is a case of having illegal excavation and transportation of sand that occurred prior to 27-06-2024 at Didugu village, Amaravathi Mandal and reported in the Police Station on 08-08-2024 at 9 PM wherein the complainant Vasikarla Nagini w/o G.Anil Babu, 49 years, Occp: District Mines & Geology Officer, Narasaraopet, Palnadu District as per the proceedings No.2143/Sand/ Tenders/2023-2 Dtd: 11-12-2023, the Director of Mines & Geology, Ibrahimpatnam work orders and authorization were issued to the accused M/s. G.C.K.C Projects and works Pvt. Limited. But on 18-5-2024 & 19-05-2024, the District Level Sand Committee Members have inspected the open sand reaches and sand bearing areas of Amaravathi Mandal and submitted report that the accused illegally excavated and transported total 28,882.068 Cbm (Cubic Meters) or 43,323.102 MTs of Sand from Didugu-1 open sand reach. To this effect, a Panchanama was conducted with the local village people of Didugu. Even the Demand Notice was issued to accused firm, but none turned up. As such, the complainant this day addressed a letter to the S.H.O Amaravathi PS to register FIR against the Accused for illegal excavation and transportation of sand and misappropriation of public property and funds vide Letter No.1337/SAND-PALNADU/ 2021 Dated:27-07-2024. Hence F.I.R.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No : 2

1) Registered the case and took up the investigation or :

Name : PENCHALA NARASIMHULU VEGORI

2) Directed to take up the Investigation or

Rank : Sub-Inspector No. _____

3) Refused investigation due to :

District : _____ on point of jurisdiction.

4) Transferred to P.S :

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
R.O.A.C

Signature of Officer in charge, Police Station

14. Signature / Thumb impression of the complainant / informant.

Name : PENCHALA NARASIMHULU VEGORI

Rank : Sub-Inspector No. _____

15. Date and time of dispatch to the court :



FIRST INFORMATION REPORT

(Under Section 173 BNSS)

A.P.P.M. Orders 470,500

CD file copy

1. District: Palnadu P.S.: Atchampet Year: 2024 FIR No. 138/2024 Date: 08/08/2024

2. Acts & Section(s): 420,403,406,379 IPC,21(1),21(4) MMDARA

3. a) Occurrence of Offence: Day: Thursday Date & Time From: Date & Time To: Prior To: 30/05/2024 00:00 Time Period:

b) Information Received at P.S.: Date & Time: 08/08/2024 20:00

c) General Diary Reference: Entry No: 9 Date & Time: 08/08/2024 20:00

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction From P.S.: 0. Beat No.:

b) Address Place: Area/Mandal: Street/Village:

Chamaru (De-Siltation point),
Kogantivaripalem and Ambadipudi village ATCHAMPET MANDAL
Sand areas of Krishna River

City/District: Palnadu State: Andhra Pradesh PIN:

c) In case, outside the limit of this Police Station, then
Name of P.S.: District:

6. Complainant / Informant:

a) Name: Smt V Nagini

b) Father's / Husband's Name:

c) Date/Year of Birth: Age: 49

d) Nationality: Indian e) Caste: Others

f) Passport No: Date of issue: Place of issue:

g) Occupation: Govt. official Gazetted Mobile No: 9849190995

h) Address House No: Area/Mandal: Street/Village:

Narasaraopeta Narasaraopet, Palnadu District

City/District: Palnadu State: Andhra Pradesh PIN:

7. Details of known/suspected/unknown accused with full particulars:

Serial No: 1

a) Name: Ms GCKC Projects and Works Pvt Limited

b) Father's / Husband's Name: c) Occupation:

d) Caste: e) Gender: f) Age: 0 Nationality: Indian

g) Address House No: Street/Village: Area/Mandal:

D.NO. 59 A-9-7/2, FLAT NO. 32, SAI
BABA TEMPLE STREET, RTC
COLONY, BENJ CIRCLE,
VIJAYAWADA

City/District: State: PIN: 0

h) Phone(Off): 0 Phone(Resi): 0 Cell No: 0

i) Email:

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1				0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Annexure R 23

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

Today the complainant gave a requisition, case was registered

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

Occurred prior to 30.05.2024 at Chamarru (De-Siltation point), Kogantivaripalem and Ambadipudi village Sand areas of Krishna River, Atchampet Mandal and reported on 08.08.2024 at 8.00 p.m, by the complainant Smt. V. Nagini, District Mines & Geology officer, Narasaraopet, Palnadu District gave a requisition vide Lr. No. 1337/SAND-PALNADU/2021-1, Dt. 27.07.2024 has stated that, the Director of Mines & Geology, Ibrahimpatnam has given the work orders and authorization to M/s GCKC Projects and Works Pvt. Ltd., to commence the sand operations in Package-2 i.e., West Godavari, Eluru, Krishna, NTR, Guntur, Palnadu, Bapalla and Prakasam Districts for a period of 02 years with effect from 11.12.2023 to 10.12.2025. But M/s. GCKC Projects and Works Pvt. Ltd have not been given permission for excavation at Chamarru, Kogantivaripalem and Ambadipudi villages. The District Level Sand Committee Members, Palnadu have inspected the open sand reaches and sand bearing areas of Atchampeta Mandal, Palnadu District on 30.05.2024 as per the Hon'ble Supreme Court Orders dated. 16.05.2024 in Civil Appeal No. 4091- 4093 of 2023 and submitted their report. Further, the joint inspection team of the DLSC Members, Palnadu have reported that M/s. GCKC Projects and Works Pvt. Ltd has excavated and stocked and transported unauthorziedly 1). Sand Excavated and stocked Quantity in Cbm 4027 at Chamarru (De-siltation point) of Chamarru Village, 2). Outside the reach Sand Excavated and transported Quantity in Cbm 13001.353 at Koganitvaripalem and Ambadipudi Villages of Atchampeta Mandal, Palnadu District, grand total sand Quantity: 4027 + 13001.353= 17,028.353 Cbm or 25542.52 MTs of Sand. Which is also confirmed with Panchanama conducted with the local village people of Ambadipudi Village of Atchampet Mandal, Palnadu District on 30.05.2024. For that Demand Notice given by DMGO, Palnadu to M/s GCKC Projects and Works Pvt Limited, Vijayawada and directed to pay an amount of Rs. 5,10,85,040/- (Rupees Five Crores Ten lakhs eighty-five thousand and forty rupees only) towards penalty. But the said M/s GCKC Projects and Works Pvt Limited not paid the penalty amount. Basing on the report given by the complainant case was registered and investigation into.

13. Action taken:

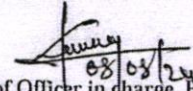
Since The above information reveals commission of offence(s) U/s as mentioned at item No :

1

- 1) Registered the case and took up the investigation or : Name : K. Venkata Prasad
- 2) Directed to take up the Investigation or Rank : Inspector No. _____
- 3) Refused investigation due to : _____
- 4) Transferred to P.S : _____ District : _____ on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
R.O.A.C

14. Signature / Thumb impression of the complainant / informant.


Signature of Officer in charge, Police Station

Name : K. Venkata Prasad

Annexure R23

15. Date and time of dispatch to the court :

Rank : Inspector

No. _____

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Annexure R 23

From:
Smt. V. Nagini, M.Sc., B.Ed.,
District Mines & Geology Officer,
Narasaraopet,
Palnadu District.

To:
The Station House Officer,
Atchampet, P.S,
Palnadu District.

Lr.No.1337/SAND-PALNADU/2021-1, Dated. 27 .07.2024.

Sir,

Sub:- Mines & Minerals – Sand – Office of District Mines & Geology Office, Narasaraopet, Palnadu District – Work order issued to M/s GCKC Projects and Works Pvt Limited for a period of 02 years w.e.f. 11.12.2023 for the Package – 2 – Joint Inspection conducted on 30.05.2024 by the DLSC Members, Palnadu District as per the Hon'ble Supreme Court Orders dated. 16.05.2024 in Civil Appeal No. 4091- 4093 of 2023– Illegal excavation, stocking and transportation of the 17,028.353 Cbm or 25,542.52 MTs of Sand by M/s GCKC Projects and Works Pvt Limited – Request to register FIR against M/s GCKC Projects and Works Pvt Limited – Regarding.

- Ref:-**
1. Proceedings No. 2143/Sand/Tenders/2023-2, dt. 11.12.2023 of the Director of Mines & Geology, Ibrahimpatnam.
 2. Joint Inspection report dt. 30.05.2024 of the DLSC Members, Palnadu District.
 3. Panchanama dated. 30.05.2024.
 4. Demand Notice No. 1337/SAND-PALNADU/2021-1, Dt. 27.06.2024 addressed to the M/s GCKC Projects and Works Pvt Limited, Vijayawada.

I invite attention to the subject and references cited above and informed that through the reference 1st cited, the Director of Mines & Geology, Ibrahimpatnam has informed that the work orders and authorization were issued to M/s. GCKC Projects and Works Pvt. Ltd., to commence the sand operations in Package-2 i.e., West Godavari, Eluru, Krishna, NTR, Guntur, **Palnadu**, Bapatla and Prakasam Districts for a period of 02 years with effect from 11.12.2023.

Through the reference 2nd cited, the District Level Sand Committee Members have inspected the open sand reaches and sand bearing areas of Atchampeta Mandal, Palnadu District on 30.05.2024 as per the Hon'ble Supreme Court Orders dated. 16.05.2024 in Civil Appeal No. 4091- 4093 of 2023 and submitted their report.

Further, the joint inspection team of the DLSC Members, Palnadu have reported that M/s. GCKC Projects and Works Pvt. Ltd has excavated and stocked 4027 Cbm of sand nearby Chamarru (De-siltation point) unauthorizedly. The details are given below.

S.No	Location of the illegal sand excavated area	Sand Excavated and stocked Quantity in Cbm
1.	Nearby Chamarru (De-siltation point) of Chamarru Village, Atchampeta Mandal, Palnadu District.	4027
Total Quantity		4027

::1::

Annexure R23

Further, the DLSC team reported that M/s. GCKC Projects and Works Pvt Ltd has excavated and transported 13001.353 Cbm of sand from Kogantivaripalem and Ambadipudi Villages of Atchampeta Mandal, Palnadu District unlawfully. The details are given below.

S.No	Location of the area & Geo Coordinates	Excavated Quantity		
		Within the reach in Cbm	Outside the reach in Cbm	Total Quantity in Cbm
1.	Kogantivaripalem and Ambadipudi Villages of Atchampeta Mandal, Palnadu District. Lat N 16.6347630 Long E 80.1702080 Lat N 16.6344620 Long E 80.173270	0	13001.353	13001.353
Total Quantity		0	13001.353	13001.353

Grand total Quantity: 4027 + 13001.353= 17,028.353 Cbm

Through the reference 3rd cited, the Joint inspection of DLSC Members have reported that M/s. GCKC Projects and Works Pvt Ltd., has excavated and transported 17,028.353 Cbm or 25,542.52 MTs of sand without any lawful authority which is also confirmed with "Panchanama" conducted with the local village people of Ambadipudi of Atchampeta Mandal, Palnadu District.

Through the reference 4th cited, this office has issued Demand Notice to M/s GCKC Projects and Works Pvt Limited, Vijayawada and directed to pay an amount of Rs. 5,10,85,040/- (Rupees Five Crores Ten lakhs eighty-five thousand and forty rupees only) towards penalty for the unlawful excavation of sand for a quantity of 17028.533 Cbm or 25542.52 MTs within 15 days from the date of receipt of the notice as per APMMC Rules, 1966.

In this connection, it is to inform that as per section 4(1) of MM(D&R) Act, 1957. "No person shall undertake any reconnaissance, prospecting or mining operations in any area, except under and in accordance with the terms and conditions of a reconnaissance permit or of a prospecting licence or, as the case may be, a mining lease, granted under this Act and the rules made thereunder".

As per Section 4(1)(A) of MM(D&R) Act, 1957 " No person shall transport or store or cause to be transported or stored any mineral otherwise than in accordance with the provisions of this Act and the rules made thereunder"

As per Section 21(1) of MM(D&R) Act, 1957 "whoever contravenes the provisions of sub-section (1) or sub-section (1A) of section 4 shall be punishable with imprisonment for a term which may extend to five years and with fine which may extend to five lakh rupees per hectare of the area.

As per section 21(4) of MM(D&R) Act, 1957 "Whenever any person raise, transports or causes to be raised or transported/ without any lawful authority, any mineral from any land, and, for that purpose, uses any tool, equipment vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by an officer or authority specially empowered in this behalf"

As per rule 5 of APMMC Rules,1966 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

Annexure R 23

As per Rule 26(2)(i) of APMMC Rules, 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology. On realization of the above said penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts, Asst. Director of Mines & Geology concerned may release the quantity of mineral, tool, equipment, vehicle or any other thing seized".

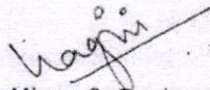
In view of the above, I request the Station House Officer, Atchampet, P.S, Palnadu District to register First Information Report(FIR) against the M/s. GCKC Projects and Works Pvt Ltd., for Illegal excavation, stocking and transportation of the 17,028.353 Cbm or 25,542.52 MTs of Sand by violating the Sections 4(1), 4(1A) read with 21(1) & 21(4) of MM(D&R) Act, 1957 and Rule 5 read with 26(2)(i) of APMMC rules, 1966 and section 379 of Indian Penal Code for theft and misappropriation of public property and funds immediately.

Address of the offender:

M/s GCKC Projects and Works Pvt Limited,
D. No. 59 A-9-7/2,
Flat No. 32, Sai baba Temple,
Street, RTC Colony,
Benz circle, Vijayawada.

Yours faithfully

Encl: As above


District Mines & Geology Officer,
Narasaraopet, Palnadu District.
~~District Mines & Geology Officer~~
~~Narasaraopet, Palnadu District~~

Copy submitted to the Commissioner & Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Collector & Dist. Magistrate, Palnadu District for favour of information.

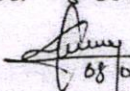
Copy submitted to the Superintendent of Police, Palnadu for favour of information.

Copy submitted to the Joint Collector, Palnadu District for favour of information.

So,

I Registered the above report as a case in Cr.No. 128/2021
U/s 420, 403, 406, 379 IPC. and Sec - 21(1) & 21(4) of MM(D&R)
Act - 1957 of Atchampeta PS on 08-08-2021 at 8:00 PM.

::3::


08/08/21
Inspector of Police
Atchampeta PS



FIRST INFORMATION REPORT
(Under Section 173 BNSS)

A.P.P.M. Orders 470,500

CD File copy

Annexure R24

1. District : Palnadu P.S : Atchampet Year : 2024 FIR No. 139/2024 Date : 08/08/2024

2. Acts & Section(s) : 420,403,406,379 IPC,21(1),21(4) MMDARA

3. a) Occurrence of Offence : Day : _____ Date & Time From : _____
Date & Time To : _____ Prior To : 26/07/2024 00:00 Time Period : _____

b) Information Received at P.S. : Date & Time : 08/08/2024 20:30

c) General Diary Reference: Entry No : 10 Date & Time : 08/08/2024 20:30

4. Type of Information : _____

5. Place of Occurrence:

a) Distance and Direction From P.S. : 0,North Beat No. : _____

b) Address Place : Sy No. 186-B of Chintapalli village, Atchampeta Mandal Area/Mandal : Atchampet Mandal Street/Village : _____
City/District : Palnadu State : Andhra Pradesh PIN : _____

c) In case , outside the limit of this Police Station, then
Name of P.S. : _____ District : _____

6. Complainant / Informant :

a) Name : Smt V Nagini

b) Father's / Husband's Name : _____

c) Date/Year of Birth : _____ Age : 49

d) Nationality : Indian e) Caste : Others

f) Passport No : _____ Date of issue : _____ Place of issue : _____

g) Occupation : Govt. official Gazetted Mobile No : 9849190995

h) Address House No : _____ Area/Mandal : Narasaraopeta Street/Village : District Mines & Geology Officer, Narasaraopet, Palnadu District
City/District : Palnadu State : Andhra Pradesh PIN : _____

7. Details of known/suspected/unknown accused with full particulars :

Serial No : 1

a) Name : Ms GCKC Projects and Works Pvt Limited

b) Father's /Husband's Name : _____ c) Occupation : _____

d) Caste : _____ e) Gender : _____ f) Age : 0 Nationality : Indian

g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
D. No. 59 A-9-7/2, Flat No. 32, Saibaba Temple Street, RTC colony, Benz Circle, Vijayawada

City/District : _____ State : _____ PIN : 0

h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0

i) Email : _____

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1				0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Language/Dialect
8	9	10	11	12	13	14

Annexure R 24

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

Today the complainant gave requisition, case was registered

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

Occurred prior to 26.07.2024 at Sy No. 186-B of Chintapalli village, Atchampeta Mandal, Palnadu District and reported on 08.08.2024 at 8.30 p.m, by the complainant Smt. V. Nagini, District Mines & Geology officer, Narasaraopet, Palnadu District gave a requisition vide Lr. No. 1337/SAND-PALNADU/2021-1, Dt. 27.07.2024 has stated that, the Director of Mines & Geology, Ibrahimpatnam has given the work orders and authorization to M/s GCKC Projects and Works Pvt. Ltd., to commence the sand operations in Package-2 i.e., West Godavari, Eluru, Krishna, NTR, Guntur, Palnadu, Bapatla and Prakasam Districts for a period of 02 years with effect from 11.12.2023 to 10.12.2025. But M/s. GCKC Projects and Works Pvt. Ltd has not been given permission for excavation and transportation of sand at Chinthapalli village. The District Level Sand Committee Members, Palnadu have inspected the illegall sand bearing area at Chinthapalli village, Atchampeta Mandal, Palnadu District on 26.07.2024 as per the Hon'ble Supreme Court Orders dated. 16.05.2024 in Civil Appeal No. 4091-4093 of 2023 and submitted their report. The joint inspection team of the DLSC Members, Palnadu have reported that M/s. GCKC Projects and Works Pvt. Ltd has excavated and transported 30,670.11815 Cbm or 46,005.1772 MTs of sand in Sy No. 186-B of Chintapalli village, Atchampeta Mandal, Palnadu District unauthorizdly. Which is also confirmed with 2Panchanama2 conducted with the local village people of Chinthapalli Village of Atchampet Mandal, Palnadu District on 26.07.2024. Basing on the report given by the complainant case was registered and investigation into.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No :

1

- Registered the case and took up the investigation or : Name : K. Venkata Prasad
- Directed to take up the Investigation or Rank : Inspector No.
- Refused investigation due to :
- Transferred to P.S : District : on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name : K. Venkata Prasad

Rank : Inspector No.

15. Date and time of dispatch to the court :

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Annexure R24

From:
Smt. V. Nagini, M.Sc., B.Ed.,
District Mines & Geology Officer,
Narasaraopet,
Palnadu District.

To:
The Station House Officer,
Atchampet, P.S,
Palnadu District.

Lr.No.1337/SAND-PALNADU/2021-1, Dated. 27.07.2024.

Sir,

Sub:- Mines & Minerals - Sand - Office of District Mines & Geology Office, Narasaraopet, Palnadu District - Work order issued to M/s GCKC Projects and Works Pvt Limited for a period of 02 years w.e.f. 11.12.2023 for the Package - 2 - Joint Inspection conducted on 26.07.2024 by the DLSC Members, Palnadu District as per the Hon'ble Supreme Court Orders dated. 16.05.2024 in Civil Appeal No. 4091- 4093 of 2023- Illegal excavation and transportation of the **30,670.11815 Cbm or 46,005.1772 MTs** in Sy No. 186-B of Chintapalli village, Atchampeta Mandal, Palnadu District by M/s GCKC Projects and Works Pvt Limited - Request to register FIR against M/s GCKC Projects and Works Pvt Limited - Regarding.

- Ref:-**
1. Proceedings No. 2143/Sand/Tenders/2023-2, dt. 11.12.2023 of the Director of Mines & Geology, Ibrahimpatnam.
 2. Joint Inspection report dt. 26.07.2024 of the DLSC Members, Palnadu District.
 3. Panchanama dated. 26.07.2024.

I invite attention to the subject and references cited above and informed that through the reference 1st cited, the Director of Mines & Geology, Ibrahimpatnam has informed that the work orders and authorization were issued to M/s. GCKC Projects and Works Pvt. Ltd., to commence the sand operations in Package-2 i.e., West Godavari, Eluru, Krishna, NTR, Guntur, **Palnadu**, Bapatla and Prakasam Districts for a period of 02 years with effect from 11.12.2023.

Through the reference 2nd cited, the District Level Sand Committee Members have inspected the Illegal sand bearing areas of Chintapalli Village, Atchampeta Mandal, Palnadu District on 26.07.2024 as per the Hon'ble Supreme Court Orders dated. 16.05.2024 in Civil Appeal No. 4091- 4093 of 2023 and submitted their report.

The joint inspection team of the DLSC Members, Palnadu reported that M/s. GCKC Projects and Works Pvt. Ltd has excavated and transported 30,670.11815 Cbm of sand in Sy No. 186-B of Chintapalli village, Atchampeta Mandal, Palnadu District unauthorizedly. The details are given below.

S.No	Location of the illegal sand excavated area	Sand Excavated and Transported Quantity in Cbm
1.	Sy No. 186-B of Chintapalli village, Atchampeta Mandal, Palnadu District	30,670.11815
Total Quantity		30,670.11815

Through the reference 3rd cited, the Joint inspection of DLSC Members have reported that M/s. GCKC Projects and Works Pvt. Ltd., has excavated and transported **30,670.11815 Cbm or 46,005.1772 MTs** of sand without any lawful authority which is also confirmed with "Panchanama" conducted with the local village people of Chintapalli Village of Atchampeta Mandal, Palnadu District.

Annexure R 24

I registered the above report as a Case in Cr.No. 139/2024 v/s U20, U03, U06, 379 IPK and Sec. 21(1) and 21(4) of MM(D&R) Act-1957 of Atchampeta PS on 08-08-2024 at 8:30 PM.

In this connection, it is to inform that as per section 4(1) of MM(D&R) Act, 1957. "No person shall undertake any reconnaissance, prospecting or mining operations in any area, except under and in accordance with the terms and conditions of a reconnaissance permit or of a prospecting licence or, as the case may be, a mining lease, granted under this Act and the rules made thereunder".

As per Section 21(1) of MM(D&R) Act, 1957 "whoever contravenes the provisions of sub-section (1) or sub-section (1A) of section 4 shall be punishable with imprisonment for a term which may extend to five years and with fine which may extend to five lakh rupees per hectare of the area.

As per section 21(4) of MM(D&R) Act, 1957 "Whenever any person raise, transports or causes to be raised or transported/ without any lawful authority, any mineral from any land, and, for that purpose, uses any tool, equipment vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by an officer or authority specially empowered in this behalf"

As per section 21(4A) of MM(D&R) Act, 1957 "Any mineral, tool, equipment, vehicle or any other thing seized under sub-section (4), shall be liable to be confiscated by an order of the court competent to take cognizance of the offence under sub-section (1) and shall be disposed of in accordance with the directions of such court".

As per rule 5 of APMMC Rules, 1966 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules"

As per Rule 26(2)(i) of APMMC Rules, 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology. On realization of the above said penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts, Asst. Director of Mines & Geology concerned may release the quantity of mineral, tool, equipment, vehicle or any other thing seized".

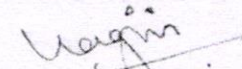
In view of the above, I request the Station House Officer, Atchampeta, P.S, Palnadu District to register First Information Report(FIR) against the M/s. GCKC Projects and Works Pvt. Ltd., for Illegal excavation and transportation of the **30,670.11815 Cbm** or **46,005.1772 MTs** in Sy No. 186-B of Chintapalli village, Atchampeta Mandal, Palnadu District by violating the Sections 4(1) read with 21(1) & 21(4) of MM(D&R) Act, 1957 and Rule 5 read with 26(2)(i) of APMMC rules, 1966 and section 379 of Indian Penal Code for theft and misappropriation of public property and funds immediately.

Address of the offender:

M/s GCKC Projects and Works Pvt Limited,
D. No. 59 A-9-7/2, Flat No. 32,
Sai baba Temple,
Street, RTC Colony, Benz circle,
Vijayawada

Encl: As above

Yours faithfully


District Mines & Geology Officer,
Narasaraopet, Palnadu District.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.
Copy submitted to the Collector & Dist. Magistrate, Palnadu District for favour of information.
Copy submitted to the Superintendent of Police, Palnadu for favour of information.
Copy submitted to the Joint Collector, Palnadu District for favour of information.

Email :

Annexure R 25

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1				0cm		
2				0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habit(s)	Dress Habit(s)	Language/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

Today the complainant came to PS and gave the report

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

Occurred prior to 11.06.2024 at Jonnda sand ramp, Jonnada village, Alamuru mandal and reported on 26.07.2024 at 9.00PM wherein the complainant Sriram Sairam Singh, District Mines & Geology Officer, Dr B R Ambedkar Konaseema Dist, reported that on instructions of the district collector, Dr BR Ambedkar Konaseema Dist, joint inspection teams conducted inspection at Jonnada sand reach area and noticed that prior to 11.06.2024 illegal sand excavation are carried out by M/s Pratima Infra Structures and its representatives and others as there is no prior permissions of E.C [Environmental clearance], C.F.O [consent for operations] and C.F.E [consent for Establishment] from the concerned departments. In this connection, show cause notices are also issued to the M/s Pratima Infra Structures to that effect, but no explanation is received so far from the M/s Pratima Infra Structures. Hence, the complainant requested to take necessary action against the concerned.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No :

2

- 1) Registered the case and took up the investigation or : Name : LAKAVATHU SRINU
- 2) Directed to take up the Investigation or Rank : Sub-Inspector No.
- 3) Refused investigation due to :
- 4) Transferred to P.S : District : on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
R.O.A.C

Signature of Officer in charge, Police Station 26.07.2024

Signature / Thumb impression of the
Complainant / informant.

Annexure R25

Name : LAKAVATHU SRINU.....

Rank : Sub-Inspector.....No.

15. Date and time of dispatch to the court : 27/07/2024 21:30.....



FIRST INFORMATION REPORT

(Under Section 173 BNSS)

A.P.P.M. Orders 470,500

Annexure R 26

1. District : Kurnool P.S : Nandavaram Year : 2024 FIR No. 96/2024 Date : 27/07/2024
2. Acts & Section(s) : 21(1) MMDARA, 41(1) WA, 37(1) AA, 379, 447 IPC
3. a) Occurrence of Offence : Day : Sunday Date & Time From : _____
Date & Time To : _____ Prior To : 30/06/2024 00:00 Time Period : _____
- b) Information Received at P.S. : Date & Time : 27/07/2024 22:00
- c) General Diary Reference: Entry No : 20 Date & Time : 27/07/2024 22:00
4. Type of Information : Written
5. Place of Occurrence:
- a) Distance and Direction From P.S. : 12 Km, North Beat No. : Day beat 1
- b) Address Place : At Tungabhadra River, out skirts of Nagaladinne Village, Nandavaram Mandal Area/Mandal : Nandavaram Street/Village : At Tungabhadra River, out skirts of Nagaladinne Village, Nandavaram Mandal
- City/District : Kurnool State : Andhra Pradesh PIN : _____
- c) In case , outside the limit of this Police Station, then
Name of P.S. : _____ District : _____
6. Complainant / Informant :
- a) Name : Sri T Raja Sekhar
- b) Father's / Husband's Name : _____
- c) Date/Year of Birth : _____ Age : 40
- d) Nationality : Indian e) Caste : Others
- f) Passport No : _____ Date of issue : _____ Place of issue : _____
- g) Occupation : Govt. official Gazetted Mobile No : 9100688816
- h) Address House No : _____ Area/Mandal : _____ Street/Village : _____
Kurnool Town Mines & Geology Officer, Kurnool
- City/District : Kurnool State : Andhra Pradesh PIN : _____
7. Details of known/suspected/unknown accused with full particulars :
- Serial No : 1
- a) Name : Prathima Infrastructure limited
- b) Father's /Husband's Name : _____ c) Occupation : _____
- d) Caste : _____ e) Gender : _____ f) Age : 0 Nationality : Indian
- g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
- City/District : _____ State : _____ PIN : 0
- h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
- i) Email : _____

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1				0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

After discussing with the superior officers, the complainant came to PS and given a report.

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

Prathima Infrastructure limited are made illegal excavation and transportation of sand totaling 29533 cubic meters/44299.5 metric tons, approximately worths Rs.2,10,42,263/- loss to the government.

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

This is a case of conducted illegal sand excavation and transportation without any permission or order from the concerned authorities that occurred prior to 30.06.2024 at Tungabhadra River, out skirts of Nagaladinne Village, Nandavaram Mandal and reported in the PS on 27.07.2024 at 22:00 hours., by the complainant Sri. T. Raja Sekhar, M.Sc, who is working as District Mines & Geology Officer, Kurnool that Prathima Infrastructure limited are made illegal sand excavation and transportation from Thungabhadra river, out skirts of Nagaladinne Village of Nandavaram Mandal and ditches measurig approximately 2.1 meters deep were found, which when calculated revealed significant quantities of sand has been unlawfully extracted. Pit 1 yielding approximately 23953 cubic metes of sand while pit 2 yielded approximately 5580 cubic meters of sand totaling 29533 cubic meters/44299.5 metric tons, approximately worths Rs.21042263/- (In words two crores ten lakhs fourty two thousand two hundred and sixty three rupees) loss to the government exchequer and also Violated environmental protection Act 1986, water (Prevention and Control of Pollution)Act 1974 and AIR(Prevention and control of Pollution) Act 1981 by digging the sand in the river with the heavy machinery and transported sand with many trippers to different places and by trespassed into the river Thungabhadra and also committed theft of sand by violating MMDR Act. Hence the FIR.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No :

1

- 1) Registered the case and took up the investigation or : Name : P. Thimmaiah SI-1241
- 2) Directed to take up the Investigation or Rank : Sub-Inspector No. _____
- 3) Refused investigation due to : _____
- 4) Transferred to P.S : _____ District : _____ on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name : P. Thimmaiah SI-1241

Rank : Sub-Inspector No. _____

15. Date and time of dispatch to the court :

27/07/2024 22:00

Annexure R 26

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

From
Sri T. Rajasekhar, M.Sc.,
District Mines & Geology Officer,
Kurnool

To
The Station House Officer,
Nandavaram

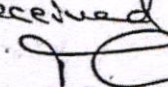
Lr No: 2289/Vg/2006, Dated: 26.07.2024

Sir,

Sub: Mines & Minerals - Illegal quarrying of Sand mineral in Tungabadra River located at Nagaladinne Village, Nandavaram Mandal Kurnool District by M/s Prathima Infrastructure Limited - Request take action - Reg.

- Ref:**
1. Panchanama on illegal sand mining dated: 25.03.2024
 2. Inspection report submitted by the Sub Collector, dated: 26.03.2024.
 3. Lr No. 3076/Sand/2019, Dated: 20.05.2024 of the District Collector, Kurnool.

I invite kind attention to the subject and reference cited and inform that through the above references, the Sub Collector, Adoni has submitted a report to the District Collector, Kurnool on illegal excavation and transportation of sand from Tungabadra River located at Nagaladinne Village, Nandavaram Mandal Kurnool District and copy marked to this office for further action. During the inspection, it is noticed that, M/s Prathima Infrastructure Limited had conducted illegal sand excavation and transportation at Nagaladinne sand bearing area and it is non notified area for sand excavation. The area does not have Statutory Clearances i.e., EC, CTE and CTO for sand excavation which is violation of Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981, but throughout the site, lots of pits were found. On enquiry with the shepherds, they revealed that approximately 30-40 tractors with 2-3 excavators are transporting the sand from the reach every day. Fresh foot prints of chain mounted excavators and tippers were found indicating ongoing unauthorized operations. It was evident that illegal excavations were taken place. Ditches measuring approximately 2.1 meters deep were found, which when calculated revealed significant quantities of sand had been unlawfully extracted. Pit 1 yielding approximately 23953 cubic meters of sand, while Pit 2 yielded approximately 5580 cubic meters of sand totaling 29533 Cubic Meters / 44299.5 Metric Tons, approximately worths Rs. 2,10,42,263/- (In words Two Crores Ten Lakhs Fourty Two Thousand Two Hundred and Sixty Three) loss to the Government Exchequer.

Sd/-
Received


27-7-2024
Sd/- Nandavaram

Annexure R26

Further it is to informed that, the illegal excavation and transportation of sand from the above said area was done by the M/s Prathima Infrastructure Limited and it is evident that, the firm was also issued Transit forms for transportation of sand. Copies of same (Attested) are enclosed to this letter.

In view of the above, I request the Station House Officer, Nandavaram to file case against M/s Prathima Infrastructure Limited under the following

- section 21(1) of MMDR Act. The act states that "*whoever contravenes the provisions of sub section (1) or sub section (1A) of section 4 shall be punishable with imprisonment for a term which may extend to five years and with fine which may extend to five lakh rupees per hectare of the area*".
- Violation of Section 15 & 19 of Environmental Protection Act 1986.
- Violation of Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981.
- Under Section 497 of Bharatiya Nagarik Surakshit Sanhita 2023.
- Under Section 379 & 447 of IPC for theft of Government Property.

In this connection, I request the Station House Officer, Nandavaram to file the Lawful case against Prathima Infrastructure Limited, D.No.54-15-4D, 2nd floor (part) Indira Arcade, Srinivasa Nagar, Bank Colony, Vijayawada - 520008 in accordance with the aforementioned Acts and other applicable sections.

This is for information and taking further necessary action in the matter.

Sir,

Received on 27/7/2024
at 22-00 hours

Yours Faithfully

[Signature]
 SUB-INSPECTOR OF POLICE
 NANDAVARAM P.S.
 KURNOOL DIST.

District Mines & Geology Officer,
Kurnool.

Encls: As Above.

Copy to Tahsildar Nandavaram with request to keep watch and ward over the above subject area and also instruct local village officials to stop the illegal quarrying.

Copy submitted the Director of Mines & Geology, Ibrahimpatnam for favor of information.

Copy submitted to the Collector & District Magistrate, Kurnool for favor of information.

Being on the above report, I registered a case in. Cr.No: 96/2024 U/s 21 (1) M.M.D.R Act of Sub-section 1(A) sec 4 of violation of water (Prevention & Control of Pollution) Act. 1974, and AIR (Prevention & Control of Pollution) Act. 1974.

and control of pollution) Act 1986. Under Section 497 of Bharatiya Nagarik Surakshit Sanhita 2023 and Section 379 & 447 of IPC for theft of Govt. Property. of Prathima P.S. and Submittid FIR copy to all concerned officers and took up investigation in to this case.

27-7-2024
 SUB-INSPECTOR OF POLICE
 NANDAVARAM P.S.
 KURNOOL DIST.

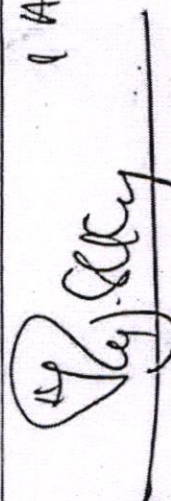
27272

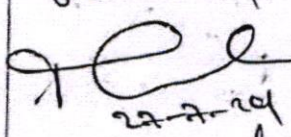
Annexure R 26

వంగనామ

శాసనము ద్వారా 25-3-2024 నాడు
 (3) యుత సహాయకర్తలు, ఆహార వారు సుమారు
 11-30 గంటల సమయంలో సంవత్సరం మంతుల నాకు
 నిర్వహణను ముగియించి ఆహార, మరియు
 ఇతర సబ్జెక్టుల కోసం వచ్చారు. ఆ సమయంలో
 సంవత్సరం మంతుల వివరాలు మరియు ప్రాంత సబ్జెక్టుల
 వివరాలు పంపించినారు. యుత సహాయకర్తలు, ఆహార
 వారి ద్వారా ఇసుక బాజీలు తనిఖీ చేయటం
 జరిగినది. నాకు నిర్వహణ ఇసుక బాజీలు పంపించిన
 మేము ముందు ప్రాంత, ప్రాంత నెల ఇది కుల్యం
 బట్టి ఇసుక బాజీ నే నాకు నిర్వహణ చెప్పారు
 తెలిసినారు. వారు నిర్వహణ మేము ముందు ప్రాంత
 బాజీ కుల్యం బట్టి తెలిసినారు, ప్రాంత బాజీ
 ప్రాంతం గురించి పరిశీలించుట జరిగినది తదుపరి
 దిగువ ప్రాంత వివరాలు ఇవ్వాలి తదుపరి
 ఈ Tractలో ఏదైనా excavator ల పని చేయాలి ఇసుకను

1 Attached


 District Mines & Geology Officer
 KURNOOL

Received

 SUB-INSPECTOR OF POLICE
 NANDAVARAM P.S.
 KURNOOL DIST., A.P.

తలంబారని తెలుపబడింది Itachi - క్రెస్ వరకు
 excavator ల తెలిసిన కుల్యం (కెవెల్యూ తెలిసిన
 కుల్యం, కుల్యం. ఈ వివరాలకు సంబంధించిన

Annexure R26

ఇసుక తవ్వకాలుగా పొందుతున్న (పైకి పుట్టిన) ఇసుక వాడుక
 ఈ తవ్వకాల సరిహద్దు తిరిగిరి. ~~ఇసుక~~ ఇసుక
 క్రయాక్రమం గుండు గుండుల విధంగా క్రయాక్రమం
 వారు సుదీర్ఘ కాలం క్రింద sub collector, Adoni
 వారు కనిపించిన, వారు గుండు Pit-1
 మూల 23,953, cubic గుండు Pit-2 మూల 5580 cubic ఇసుక
 క్రయాక్రమం తిరిగిరి, క్రయాక్రమం గుండు గుండులు విడుదల
 పుట్టిన గుండులు సరిహద్దు సరిహద్దు ఇసుక
 వాడుకలు సరిహద్దు, ఇసుక Spare Parts విడుదల
 క్రింద సుదీర్ఘ కాలం ఇసుక క్రయాక్రమం ఇసుక
 గుండులు గుండులు క్రయాక్రమం గుండులు
 క్రయాక్రమం ఇసుక క్రయాక్రమం క్రయాక్రమం
 క్రయాక్రమం sub collector, Adoni వారు గుండులు
 గుండులు సుదీర్ఘ కాలం (పైకి పుట్టిన) ఇసుక
 గుండులు సరిహద్దు గుండులు గుండులు
 వాడుకలు సుదీర్ఘ కాలం గుండులు

Attsted

[Handwritten Signature]

District Mines & Geology Officer
KURNOOL

పంపించుటకు సం. త గుండులు

- 1 P. Sreerajulu
- 2 P. Mani
- 3 G. Ramesh
- 4 *[Handwritten Name]*

- 5 M. రామలక్ష్మి
- 6 B. శ్రీనివాస్
- 7 క. శ్రీనివాస్
- 8 రమేష్

[Handwritten Signature]
 Received
 SUB-INSPECTOR OF P...
 ANDAVARAM P.S.
 Nandamuri



FIRST INFORMATION REPORT

(Under Section 173 BNSS)

A.P.P.M. Orders 470,500

Annexure R 27

1. District : Krishna P.S : Pamidimukkala Year : 2024 FIR No. 172/2024 Date : 27/07/2024
2. Acts & Section(s) : 379,403 IPC,21(1),21(2) MMDARA
3. a) Occurrence of Offence : Day : _____ Date & Time From : _____
Date & Time To : _____ Prior To : 27/03/2024 12:00 Time Period : _____
- b) Information Received at P.S. : Date & Time : 27/07/2024 20:30
- c) General Diary Reference: Entry No : 9 Date & Time : 27/07/2024 20:30

4. Type of Information :

5. Place of Occurrence:

- a) Distance and Direction From P.S. : 12 Km, South Beat No. : _____
- b) Address Place : Area/Mandal : _____ Street/Village : _____
Pamidimukkala Mandal Lankapalli village
- City/District : Krishna State : Andhra Pradesh PIN : _____
- c) In case , outside the limit of this Police Station, then
Name of P.S. : _____ District : _____

6. Complainant / Informant :

- a) Name : Thonduru Konda Reddy
- b) Father's / Husband's Name : Venkata Rami Reddy
- c) Date/Year of Birth : _____ Age : 42
- d) Nationality : Indian e) Caste : Reddy
- f) Passport No : _____ Date of issue : _____ Place of issue : _____
- g) Occupation : _____ Mobile No : 9100688004
- h) Address House No : _____ Area/Mandal : _____ Street/Village : _____
District Mines & Geology Officer Machilipatnam No Ward
- City/District : Krishna State : Andhra Pradesh PIN : _____

7. Details of known/suspected/unknown accused with full particulars :

Serial No : 1

- a) Name : Arumura Dhanunjaya
- b) Father's/Husband's Name : Veeraiah c) Occupation : _____
- d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian
- g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
Sai Baba Temple Street, RTC Colony,
Benz Circle
- City/District : NTR Commissionerate State : Andhra Pradesh PIN : 0
- h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
- i) Email : _____

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Annexure R 27

To
The Station House Officer,
Pamidimukkala Police Station,
Krishna District.

Dt.27.07.2024
Machilipatnam

Sir,

Sub: Mines and Minerals – DMGO (District Mines and Geology Officer), Krishna District, Machilipatnam- illegal sand excavation in Krishna River located at Lankapalli Village, Pamidimukkala Mandal of Krishna District by M/s GCKC Projects and Works Private Limited – Request to take necessary criminal action against concerned- Req-Reg.

Ref: 1) Joint inspection team report dated 27.03.2024 & 20.05.2024.
2) Show cause notice No. 288/Sand/2023-3, Issued on 24.07.2024 to M/s GCKC Projects and Works Private Limited

I invite kind attention to the above subject and references cited and informed that in obedience to the Orders of the Hon'ble Supreme Court of India in Civil Appeal No. 4091-4093 of 2023, dt.16.05.2024, the line department Officials have conducted joint inspection on 27.03.2024 & 20.05.2024 in sand bearing areas in Lankapalli Village, Pamidimukkala Mandal, Krishna District and noticed that prior to 27.03.2024 illegal sand excavation are carried out by M/s GCKC Projects and Works Private Limited as there is no permissions of E.C (Environmental Clearance), C.F.O (Consent for Operations), C.F.E (Consent for Establishment) and A.M.P (Approved Mining Plan) from the concerned competent departments.

The Joint inspection team reported that during the course of inspection, as per the physical observation the workings were done in the alleged area with uneven shaped pits. Further on enquiry with the revenue officials regarding the classification of the alleged area, they reveal that the area falls in unsurveyed block (village not notified), near apparaopeta, H/o Lankepalle Village, Pamidimukkala Mandal, Krishna District & belongs to Government land(Krishna River). Further as per the records of the O/o the DMGO, Machilipatnam, no sand reach was identified & no permissions were accorded in the alleged area i.e. apparaopeta, H/o Lankapalle Village, hence the excavations and transportation in the alleged area is illegal.

Further reported that at the time of inspection the VRO, Lankepalle Village have given written statement and stated that he have come in to the alleged area on 21.03.2024, while the petitioner filed the complaint, at that time the representatives of the M/s.GCKC Projects and works Pvt Ltd., has doing the excavation and transportation of sand in the alleged area.

In this connection it is submitted that notices are also issued to the M/s GCKC Projects and Works Private Limited, Represented by Arumura Dhanunjaya S/o A.Veeraiah to that effect on 24.07.2024. Further the same matter was informed to the Director of Mines & Geology, Ibraheempatnam, Vijayawada, NTR District, along with photographs for taking necessary action in the matter. Copies of photographs, inspection reports, Statement of the VRO are also enclosed herewith the report.

In this context, I request the Station House Officer, Pamidimukkala Police Station to file a criminal case against M/s GCKC Projects and Works Private Limited, represented by Arumura Dhanunjaya S/o A.Veeraiah, Redg.Office: Door No: 59 A-9-7/2, Flat No.32, Sai Baba Temple Street, RTC Colony, Benz Circle, Vijayawada- 520008 for illegally excavating the Ordinary Sand from sand bearing areas in Lankapalle Village, Pamidimukkala Mandal without any permission from the concerned departments and sold out the government property and occur crores of rupees loss to the government by violating the Sections 4(1)read with 21(1) & 21(4) of MM(D&R) Act, 1957 and Rule 5 read with 26(2)(i) of APMMC rules, 1966 and section 379 of Indian Penal Code for theft and misappropriation of public property and funds immediately. Hence I request to recover the government property from the culprits who involved in the above matter.

Yours faithfully,

Encl: As mentioned above

(T.Konda Reddy)
District Mines & Geology Officer (I/c),
Krishna District, Machilipatnam.
PH. 9100688004

District Mines and Geology Officer,

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, Krishna District, Machilipatnam
Copy submitted to the Collector & District Magistrate, Krishna District for kind information.
Copy submitted to the Superintendent of Police, Krishna District for kind information.

Sir,
I received the above report and registered the same as a F.I.R in (Cr.No. 172/24) dt. 27.07.2024 at 20:30 hrs. K. S. Murali S.P. Machilipatnam
- and SOL 21(1)(2) of MM(D&R) Act 1957 of PMKL PS
dt. 27.07.2024 at 20:30 hrs. K. S. Murali S.P. Machilipatnam

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

Complainant waited for orders from their higher Officials

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

This is a case of misappropriation and theft of sand that occurred prior to 27.03.2024 at Lankapalli Village, Pamidimukkala Mandal and reported in the PS on 27.07.2024 at 20.30 hrs by the complainant Thonduru Konda Reddy, S/o Venkata Rami Reddy, A/42 Yrs, C/Reddy, District Mines & Geology Officer(I/c), Krishna District, Machilipatnam. Presented a report against M/s GCKC Projects and Works Private Limited, represented by Arumura Dhanunjaya, S/o Veeraiah, Redg. Office: Door No:59A-9-7/2, Flat no.32, Sai Baba Temple Street, RTC Colony, Benz Circle, Vijayawada regarding illegally excavating the ordinary sand from bearing areas in Lankapalle Village, Pamidimukkala Mandal without any permission from the concerned departments and sold out the Government property and occur crores of rupees loss to the government. Hence, He gave a report for necessary action.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No :

2

- 1) Registered the case and took up the investigation or : Name : Srinivasu Kudipudi
 - 2) Directed to take up the Investigation or Rank : Sub-Inspector No. _____
 - 3) Refused investigation due to : _____
 - 4) Transferred to P.S : _____ District : _____ on point of jurisdiction.
- F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name : Srinivasu Kudipudi

Rank : Sub-Inspector

No. _____

15. Date and time of dispatch to the court :



Annexure R28

FIRST INFORMATION REPORT

(Under Section 173 BNSS)

A.P.P.M. Orders 470,500

1. District Krishna P.S. Thotlavalluru Year 2024 FIR No. 199/2024 Date 27/07/2024
2. Acts & Section(s) : 379,403 IPC,21(1),21(2) MMDARA
3. a) Occurrence of Offence : Day _____ Date & Time From _____
Date & Time To _____ Prior To 21/05/2024 13:20 Time Period _____
- b) Information Received at P.S.: Date & Time 27/07/2024 21:30
- c) General Diary Reference: Entry No 1 Date & Time 27/07/2024 21:30
4. Type of Information: Written
5. Place of Occurrence:
- a) Distance and Direction From P.S. 7 Km,North Beat No. Beat Thotlavalluru 01
- b) Address Place Royyuru Village Area/Mandal Thotlavalluru Street/Village _____
City/District Krishna State Andhra Pradesh PIN _____
- c) In case , outside the limit of this Police Station, then
Name of P.S. _____ District _____
6. Complainant / Informant :
- a) Name Thonduru Konda Reddy
- b) Father's /Husband's Name Venkata Rami Reddy
- c) Date/Year of Birth _____ Age 42
- d) Nationality Indian e) Caste Reddy
- f) Passport No _____ Date of Issue _____ Place of Issue _____
- g) Occupation _____ Mobile No : 9100688004
- h) Address House No _____ Area/Mandal _____ Street/Village _____
District Mines & Geology Officer Machilipatnam _____ No Ward _____
City/District Krishna State Andhra Pradesh PIN _____
7. Details of known/suspected/unknown accused with full particulars:

Annexure R 28

Serial No : 1

a) Name Arumura Dhanunjaya

b) Father's /Husband's Name Veeraiah c) Occupation

d) Caste e) Gender Male f) Age 0 Nationality Indian

g) Address House Street/Village Area/Mandal

Door No:59A-9-7/2, Flat no.32 Sai Baba Temple Street Benz Circle, Vijayawada

City/District NTR Commissionerate State Andhra Pradesh PIN 0

h) Phone(Off) 0 Phone(Resi) 0 Cell No 0

i) Email

Physical features, deformities and other details of the Suspect:

Sl. No.	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19
	0	0	0	0

8. Reasons for delay in reporting by the complainant / informant :

Complainant waited for orders from their higher Officials

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

Annexure R28

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. _____

12. Contents of the complaint / statement of the complainant or informant :

This is a case of misappropriation and theft of sand that occurred prior to 21.05.2024 at Royyuru Village, Thotlavalluru Mandal and reported on 27.07.2024 at 21.30 hrs by the complainant Thonduru Konda Reddy, S/o Venkata Rami Reddy, A/42 Yrs, C/Reddy, District Mines & Geology Officer(I/c), Krishna District, Machilipatnam. Presented a report against M/s GCKC Projects and Works Private Limited, represented by Arumura Dhanunjaya, S/o Veeraiah, Redg. Office: Door No:59A-9-7/2, Flat no.32, Sai Baba Temple Street, RTC Colony, Benz Circle, Vijayawada, west side of the permitted open sand reaches Royyuru 1 & 5, there are enormous excavated sand pits and pits observed with uneven shape and falling in the other than the permitted area situated in survey No. 270 of Royyuru Village, Thotlavalluru Mandal without any permission from the concerned departments and sold out the Government property and occur crores of rupees loss to the government. Hence, he gave a report for necessary action.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No

2 _____

1) Registered the case and took up the investigation or

Name of Poliseti Viswanath _____

2) Directed to take up the Investigation or

Rank: Sub-Inspector _____

No. _____

3) Refused investigation due to _____

4) Transferred to P.S _____

District _____

on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and

a copy given to the complainant /informant, free of cost.

R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name Poliseti Viswanath _____

Rank Sub-Inspector _____

No _____

15. Date and time of dispatch to the court : _____

Annexure R 28

To
The Station House Officer,
Thotlavalluru Police Station,
Krishna District.

Dt.27.07.2024
Machilipatnam

Sir,

Sub: Mines and Minerals - DMGO (District Mines and Geology Officer), Krishna District, Machilipatnam- illegal sand excavation in Krishna River located at Royyuru Village, Thotlavalluru Mandal of Krishna District by M/s GCKC Projects and Works Private Limited - Request to take necessary criminal action against concerned- Req-Reg.

Ref: 1) Joint inspection team report dated 21.05.2024.
2) Show cause notice No. 288/Sand/2023-4, Issued on 24.07.2024 to M/s GCKC Projects and Works Private Limited

I invite kind attention to the above subject and references cited and informed that in obedience to the Orders of the Hon'ble Supreme Court of India in Civil Appeal No. 4091-4093 of 2023, dt.16.05.2024, the line department Officials have conducted joint inspection on 21.05.2024 in sand bearing areas in Royyuru Village, Thotlavalluru Mandal, Krishna District and noticed that prior to 21.05.2024 illegal sand excavation are carried out by M/s GCKC Projects and Works Private Limited as there is no permissions of E.C (Environmental Clearance), C.F.O (Consent for Operations), C.F.E (Consent for Establishment) and A.M.P (Approved Mining Plan) from the concerned competent departments.

The joint inspection team reported that as per physical observations, west side of the permitted open sand Reaches Rayyuru-1&5, there are enormous excavated Sand pits observed with uneven shape and falling in the other than the permitted area. The inspection team treated the excavated sand pits as illegal. The sand pits situated in the premises of Geo-coordinates 16°22'31"N, 80°43'36"E in the Sy.No.270 of Royyuru Village, ThotlavalluruMandal, Krishna District.

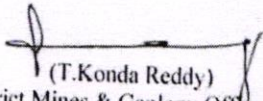
The Village Revenue Officer, Royyuru informed that, M/s GCKC Projects and Works Private Limited has excavated and transported the Sand in the above said areas. Therefore, the joint inspection team recommended the higher hierarchy to take stringent action against M/s GCKC Projects and Works Private Limited for conducting illegal excavation and transportation of sand in the Sy.No.270 of Royyuru Village, Thotlavalluru Mandal, Krishna District legitimately to avoid the revenue loss to the Government Exchequer.

In this connection it is submitted that notices are also issued to the M/s GCKC Projects and Works Private Limited, Represented by Arumura Dhanunjaya S/o A.Veeraiah to that effect on 24.07.2024. Further the same matter was informed to the Director of Mines & Geology, Ibraheempatnam, Vijayawada, NTR District, along with photographs for taking necessary action in the matter. Copies of photographs, inspection reports, Statement of the VRO are also enclosed herewith the report.

In this context, I request the Station House Officer, Thotlavalluru Police Station to file a criminal case against M/s GCKC Projects and Works Private Limited, represented by Arumura Dhanunjaya S/o A.Veeraiah, Redg.Office: Door No: 59 A-9-7/2, Flat No.32, Sai Baba Temple Street, RTC Colony, Benz Circle, Vijayawada- 520008 for illegally excavating the Ordinary Sand from sand bearing areas in Royyuru Village, Thotlavalluru Mandal without any permission from the concerned departments and sold out the government property and occur crores of rupees loss to the government by violating the Sections 4(1)read with 21(1) & 21(4) of MM(D&R) Act, 1957 and Rule 5 read with 26(2)(i) of APMMC rules, 1966 and section 379 of Indian Penal Code for theft and misappropriation of public property and funds immediately. Hence I request to recover the government property from the culprits who involved in the above matter.

Encl: As mentioned above

Yours faithfully,


(T.Konda Reddy)
District Mines & Geology Officer (I/c),
Krishna District, Machilipatnam.
PH. 9100688004

District Mines and Geology Officer,
Krishna District, Machilipatnam

Copy submitted to the Director of Mines and Geology, Ibraheempatnam, Krishna District for kind information.
Copy submitted to the Collector & District Magistrate, Krishna District for kind information.
Copy submitted to the Superintendent of Police, Krishna District for kind information.

Sir, I received the above report and registered the same as FILE in CRNO-199/2024 U/s 379, 403 IPC and sec 21(1) & 21(2) of MM(D&R) Act 1957 of Thotlavalluru PS, Krishna District on 27-07-2024 at 2:30pm P. Primate
SI of Police
Thotlavalluru



FIRST INFORMATION REPORT

(Under Section 173 BNSS)

A.P.P.M. Orders 470,500

Annexure R 29

1. District : Krishna P.S : Ghantasala Year : 2024 FIR No. 163/2024 Date : 27/07/2024

2. Acts & Section(s) : 379,403 IPC,21(1),21(2) MMDARA

3. a) Occurrence of Offence : Day : Monday Date & Time From :
Date & Time To : Prior To : 20/05/2024 00:00 Time Period :

b) Information Received at P.S. : Date & Time : 27/07/2024 22:30

c) General Diary Reference: Entry No : 6 Date & Time : 27/07/2024 22:30

4. Type of Information : Written

5. Place of Occurrence:

a) Distance and Direction From P.S. : 12 Km,West Beat No. : BEAT-1

b) Address Place : Area/Mandal : Street/Village :
Srikakulam Ghantasala Srikakulam
City/District : Krishna State : Andhra Pradesh PIN :

c) In case , outside the limit of this Police Station, then

Name of P.S. : District :

6. Complainant / Informant :

a) Name : Konda Reddy Thonduru

b) Father's / Husband's Name : Venkata Ramireddi

c) Date/Year of Birth : Age : 42

d) Nationality : Indian e) Caste : Reddy

f) Passport No : Date of issue : Place of issue :

g) Occupation : Mobile No : 9100688044

h) Address House No : Area/Mandal : Street/Village :
Machilipatnam Machilipatnam Machilipatnam
City/District : Krishna State : Andhra Pradesh PIN :

7. Details of known/suspected/unknown accused with full particulars :

Serial No : 1

a) Name : Dhanunjaya Arumura

b) Father's / Husband's Name : Veeraiah c) Occupation :

d) Caste : e) Gender : Male f) Age : 0 Nationality : Indian

g) Address House No : Street/Village : Area/Mandal :
Vijayawada Vijayawada Vijayawada

City/District : NTR Commissionerate State : Andhra Pradesh PIN : 0

h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0

i) Email :

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Annexure R 29

100

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

After discussing the above issue to his higher officer's then complainant today came to the police station and present a report hence registered fir

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

This is a case of misappropriation and theft of sand that occurred prior to 20.05.2024 at Srikakulam Village, Ghantasala Mandal and reported in the PS on 27.07.2024 at 22.30 hrs by the complainant Thonduru Konda Reddy, S/o Venkata Rami Reddy, A/42 Yrs, C/Reddy, District Mines & Geology Officer(I/c), Krishna District, Machilipatnam. Presented a report against M/s GCKC Projects and Works Private Limited, represented by Arumura Dhanunjaya, S/o Veeraiah, Redg. Office: Door No:59A-9-7/2, Flat no.32, Sai Baba Temple Street, RTC Colony, Benz Circle, Vijayawada regarding illegally excavating the ordinary sand from bearing areas in Srikakulam Village, Ghantasala Mandal without any permission from the concerned departments and sold out the Government property and occur crores of rupees loss to the government. Hence, He gave a report for necessary action. After discussing the above issue to his higher officer's then complainant today came to the police station and present a report hence registered FIR.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No :

2

- 1) Registered the case and took up the investigation or : Name : Kalluri Prathap Reddy
- 2) Directed to take up the Investigation or Rank : Sub-Inspector No. _____
- 3) Refused investigation due to : _____
- 4) Transferred to P.S : _____ District : _____ on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name : Kalluri Prathap ReddyRank : Sub-Inspector No. _____

15. Date and time of dispatch to the court :

Annexure R29

The Station House Officer,
Ghantasala Police Station,
Krishna District.

Dt.27.07.2024
Machilipatnam

Sir,

Sub: Mines and Minerals - DMGO (District Mines and Geology Officer), Krishna District, Machilipatnam- illegal sand excavation in Krishna River located at Srikakulam Village, Ghantasala Mandal of Krishna District by M/s GCKC Projects and Works Private Limited - Request to take necessary criminal action against concerned- Req-Reg.

Ref: 1) Joint inspection team report dated 20.05.2024.
2) Show cause notice No. 288/Sand/2023-2, Issued on 24.07.2024 to M/s GCKC Projects and Works Private Limited

I invite kind attention to the above subject and references cited and informed that in obedience to the Orders of the Hon'ble Supreme Court of India in Civil Appeal No. 4091-4093 of 2023, dt.16.05.2024, the line department Officials have conducted joint inspection on 20.05.2024 in sand bearing areas in Srikakulam Village, Ghantasala Mandal, Krishna District and noticed that prior to 20.05.2024 illegal sand excavation are carried out by M/s GCKC Projects and Works Private Limited as there is no permissions of E.C (Environmental Clearance), C.F.O (Consent for Operations), C.F.E (Consent for Establishment) and A.M.P (Approved Mining Plan) from the concerned competent departments.

The joint inspection team reported that as per physical observation, sand excavation workings were observed in the outside of the permitted sand reaches i.e. Srikakulam-3 and 5 reaches. The pits are randomly located in the River Krishna in Srikakulam Village and are having irregular in shape. On enquiry, the Village Revenue Officer, Srikakulam informed that M/s. GCKC Projects and Works Private Limited was doing the illegal excavation & transportation of the Sand outside the permitted areas of the Srikakulam-3 & 5 sand reaches in the Krishna River. Further, the VRO, Srikakulam has informed that he has reported to the concerned Tahsildar on 07.05.2024.

In this connection it is submitted that notices are also issued to the M/s GCKC Projects and Works Private Limited, Represented by Arumura Dhanunjaya S/o A.Veeraiah to that effect on 24.07.2024. Further the same matter was informed to the Director of Mines & Geology, Ibraheempatnam, Vijayawada, NTR District, along with photographs for taking necessary action in the matter. Copies of photographs, inspection reports, Statement of the VRO are also enclosed herewith the report.

In this context, I request the Station House Officer, Ghantasala police station to file a criminal case against M/s GCKC Projects and Works Private Limited, represented by Arumura Dhanunjaya S/o A.Veeraiah, Redg.Office: Door No: 59 A-9-7/2, Flat No.32, Sai Baba Temple Street, RTC Colony, Benz Circle, Vijayawada- 520008 for illegally excavating the Ordinary Sand from sand bearing areas in Srikakulam Village, Ghantasala Mandal without any permission from the concerned departments and sold out the government property and occur crores of rupees loss to the government by violating the Sections 4(1) read with 21(1) & 21(4) of MM(D&R) Act, 1957 and Rule 5 read with 26(2)(i) of APMMC rules, 1966 and section 379 of Indian Penal Code for theft and misappropriation of public property and funds immediately. Hence I request to recover the government property from the culprits who involved in the above matter.

Yours faithfully,

Encl: As mentioned above

(F.Konda Reddy)
District Mines & Geology Officer (I.e),
Krishna District, Machilipatnam,
PH. 9100688004

District Mines and Geology Officer,
Krishna District, Machilipatnam

Copy submitted to the Director of Mines and Geology, Ibraheempatnam, Krishna District for kind information.
Copy submitted to the Collector & District Magistrate, Krishna District for kind information.
Copy submitted to the Superintendent of Police, Krishna District for kind information.

Sir, I received the above report and registered the same as
FIR in cr.no: 163/2024 U/S 379, 403 IPC and sec 9(1)(2)
MM(D&R) Act 1957, of Ghantasala P.S on 27-7-2024
at 22:30 hrs. K. [Signature] 27/7/2024
S.I of police,
Ghantasala P.S



FIRST INFORMATION REPORT

(Under Section 173 BNSS)

A.P.P.M. Orders 470,500

Annexure R 30

1. District : Krishna P.S : Ghantasala Year : 2024 FIR No. 164/2024 Date : 27/07/2024
2. Acts & Section(s) : 379,403 IPC,21(1),21(2) MMDARA
3. a) Occurrence of Offence : Day : _____ Date & Time From : _____
Date & Time To : _____ Prior To : 01/04/2024 00:00 Time Period : _____
- b) Information Received at P.S. : Date & Time : 27/07/2024 23:00
- c) General Diary Reference: Entry No : 8 Date & Time : 27/07/2024 23:00
4. Type of Information : Written
5. Place of Occurrence:
- a) Distance and Direction From P.S. : 14 Km,West Beat No. : BEAT-1
- b) Address Place : Area/Mandal : Street/Village :
Papavinasanam Ghantasala Papavinasanam
City/District : Krishna State : Andhra Pradesh PIN : _____
- c) In case , outside the limit of this Police Station, then
Name of P.S. : _____ District : _____
6. Complainant / Informant :
- a) Name : Kondareddy Thonduru
- b) Father's / Husband's Name : Venkata Ramireddi
- c) Date/Year of Birth : _____ Age : 42
- d) Nationality : Indian e) Caste : Reddy
- f) Passport No : _____ Date of issue : _____ Place of issue : _____
- g) Occupation : _____ Mobile No : 9100688004
- h) Address House No : Area/Mandal : Street/Village :
Machilipatnam Machilipatnam Machilipatnam
City/District : Krishna State : Andhra Pradesh PIN : _____
7. Details of known/suspected/unknown accused with full particulars :
- Serial No : 1
- a) Name : Dhanunjaya Arumura
- b) Father's / Husband's Name : Veeraiah c) Occupation : _____
- d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian
- g) Address House No : Street/Village : Area/Mandal :
Vijayawada Vijayawada Vijayawada
City/District : NTR Commissionerate State : Andhra Pradesh PIN : 0
- h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
- i) Email : _____

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Annexure R 30

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Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

After discussing the above issue to his higher officer_s then complainant today came to the police ststion and present a report hence registered fir

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

This is a case of misappropriation and theft of sand that occurred prior to 01.04.2024 at 00.00 hrs Papavinasanam Village, Ghantasala Mandal and reported in the PS on 27.07.2024 at 23.00 hrs by the complainant Thonduru Konda Reddy, S/o Venkata Rami Reddy, A/42 Yrs, C/Reddy, District Mines & Geology Officer(I/c), Krishna District, Machilipatnam. Presented a report against M/s GCKC Projects and Works Private Limited, represented by Arumura Dhanunjaya, S/o Veeraiah, Redg. Office: Door No:59A-9-7/2, Flat no.32, Sai Baba Temple Street, RTC Colony, Benz Circle, Vijayawada regarding illegally excavating the ordinary sand from bearing areas in papavinasanam Village, Ghantasala Mandal without any permission from the concerned departments and sold out the Government property and occur crores of rupees loss to the government. Hence, He gave a report for necessary action. After discussing the above issue to his higher officer_s then complainant today came to the police ststion and present a report hence registered FIR.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No :

2

- 1) Registered the case and took up the investigation or : Name : Kalluri Prathap Reddy
- 2) Directed to take up the Investigation or Rank : Sub-Inspector No. _____
- 3) Refused investigation due to : _____
- 4) Transferred to P.S : _____ District : _____ on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name : Kalluri Prathap Reddy

Rank : Sub-Inspector No. _____

15. Date and time of dispatch to the court :

27/07/2024 23:30

Annexure R30

Dt.27.07.2024
MachilipatnamThe Station House Officer,
Ghantasala Police Station,
Krishna District.

Sir,

Sub: Mines and Minerals - DMGO (District Mines and Geology Officer), Krishna District, Machilipatnam- illegal sand excavation in Krishna River located at Papavinasanam Village, Ghantasala Mandal of Krishna District by M/s GCKC Projects and Works Private Limited - Request to take necessary criminal action against concerned- Req-Reg.

Ref: 1) Joint inspection team report dated 01.04.2024 and 01.06.2024.
2) Show cause notice No. 288/Sand/2023-1, Issued on 24.07.2024 to M/s GCKC Projects and Works Private Limited

I invite kind attention to the above subject and references cited and informed that in obedience to the Orders of the Hon'ble Supreme Court of India in Civil Appeal No. 4091-4093 of 2023, dt.16.05.2024, the line department Officials have conducted joint inspection on 01.04.2024 and 01.06.2024 in sand bearing areas in Papavinasanam Village, Ghantasala Mandal, Krishna District and noticed that prior to 01.04.2024 illegal sand excavation are carried out by M/s GCKC Projects and Works Private Limited as there is no permissions of E.C (Environmental Clearance), C.F.O (Consent for Operations), C.F.E (Consent for Establishment) and A.M.P (Approved Mining Plan) from the concerned competent departments.

The Joint inspection team reported that as per the physical observation huge workings were noticed in Krishna River in the village limits of Papavinasanam. At the time of inspection on enquiry with Village Revenue Officer regarding the working area, he revealed that the Sand workings are falls in Sy.No. 176, Papavinasanam Village, Ghantasala Mandal, Krishna District and the area belong to Government Land (Krishna River). Further, as per the records of the O/o District Mines and Geology Officer, Krishna District, Machilipatnam, no sand reach was notified in the Krishna River in the village limits of Papavinasanam, hence the workings found in the Krishna River in the village Limits of Papavinasam were illegal.

Further, during the course of inspection, the Village Revenue Officer, Palavinasanam Village has given the written statement and stated that the workings find by the joint inspection team in Papavinasanam village has done by the representatives of the M/s. GCKC Project & works Pvt Ltd..

In this connection it is submitted that notices are also issued to the M/s GCKC Projects and Works Private Limited, Represented by Arumura Dhanunjaya S/o A.Veeraiah to that effect on 24.07.2024. Further the same matter was informed to the Director of Mines & Geology, Ibraheempatnam, Vijayawada, NTR District, along with photographs for taking necessary action in the matter. Copies of photographs, inspection reports, Statement of the VRO are also enclosed herewith the report.

In this context, I request the Station House Officer, Ghantasala police station to file a criminal case against M/s GCKC Projects and Works Private Limited, represented by Arumura Dhanunjaya S/o A.Veeraiah, Redg.Office: Door No: 59 A-9-7/2, Flat No.32, Sai Baba Temple Street, RTC Colony, Benz Circle, Vijayawada- 520008 for illegally excavating the Ordinary Sand from sand bearing areas in Papavinasanam Village, Ghantasala Mandal without any permission from the concerned departments and sold out the government property and occur crores of rupees loss to the government by violating the Sections 4(1)read with 21(1) & 21(4) of MM(D&R) Act, 1957 and Rule 5 read with 26(2)(i) of APMMC rules, 1966 and section 379 of Indian Penal Code for theft and misappropriation of public property and funds immediately. Hence I request to recover the government property from the culprits who involved in the above matter.

Encl: As mentioned above

Yours faithfully,

(T.Konda Reddy)
District Mines & Geology Officer (Ic),
Krishna District, Machilipatnam.
PH. 9100688004

Copy submitted to the Director of Mines and Geology, Ibrahimpattam for kind information.
Copy submitted to the Collector & District Magistrate, Krishna District for kind information.
Copy submitted to the Superintendent of Police, Krishna District for kind information.

District Mines and Geology Officer,
Krishna Dist., Machilipatnam

Sir, I Received the above report and Registered the same as FIR in cr.no: 164/2024 O/S 379, 403 APC and Sec 2(1)(C) MM (D&R) Act 1957 of Ghantasala Ps on 27-7-2024 at 23:00hrs. K. Prudh 27/7/2024
S.I of Police Ghantasala P.S

Annexure R30

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
Sri M.Subrahmanyam, M.Sc.,
District Mines and Geology Officer,
Rajamahendravaram.

To
✓ The Station House Officer,
Samisragudem,
Nidadavole Circle.

Lr.No.3441/Sand-EG/2024, Dated: 26.07.2024.

Sir,

Sub:- Mines & Minerals – Sand – O/o District Mines and Geology Officer, Rajamahendravaram - Un-authorized Sand excavation committed by M/s Prathima Infrastructure Limited at **Pandalaparru Open Sand Reach of Nidadavole Mandal** - Requested to take criminal action against concerned – Reg.

- Ref:-
1. Joint Inspection Report Dated:19-05-2024 headed by District Collector, East Godavari District with DLSC Members.
 2. Hon'ble Supreme Court of India record of Proceedings in Civil Appeal Nos.4091-4093/2023, Dt.16-05-2024.
 3. Joint inspection report dt 24.05.2024.
 4. Notice No.3441/ Sand-EG/2024, dt.22.06.2024 addressed to M/s Prathima Infrastructure Limited, Indiranagar, Vijayawada.

I invite attention to the above subject and references cited and informed that on **19-05-2024, joint inspection team** have been conducted inspections over the open sand reaches at **Pandalaparru Open Sand Reach of Nidadavole Mandal** and noticed that prior to 24-05-2024 un-authorized sand excavation were carried out by **M/s Prathima Infra Structures** since they have not been obtaining statutory clearance i.e. C.T.O [consent to operations] from competent authority.

Through the reference 2nd cited, the Hon'ble Supreme Court of India record of Proceedings in Civil Appeal Nos.4091-4093/2023, Dt.16-05-2024 stated that any violations / any official of the state of directions issued by them as well as directions issued by the NGT under the impugned judgment will be viewed seriously and will invite contempt action apart from any other action.

The District Collector, East Godavari District has given instructions to conduct detailed survey along with quantification report on the observations in Pandalaparru open sand reach made on 19.05.2024. accordingly, joint inspection was conducted and report vide in the reference 3rd cited received in this office.

Further, it is informed that, through the reference 4th cited, notice served / show cause to the **M/s Prathima Infra Structures**, directed to explain the reasons as to why action should not be initiated against since they have involved in illegal sand excavations by using machinery in River bed and sand operations beyond recommended open sand reach as per physical observation, the sand operations were noticed beyond recommended area to that effect on **22.06.2024**, but no explanation is received from their end till today. Soon after, the same matter has been informed and submitted to the Director of Mines & Geology, Ibrahimpatnam, Vijayawada, NTR District, along with stamped photographs for taking necessary action in the matter.

In view of the above circumstances, I am herewith requesting to the **Station House Officer, Samisragudem, Nidadavole Circle Police Station** to file a criminal case against M/s Prathima Infra Structures for illegal sand excavation quantity of 70,210 Cum from outside the **Pandalaparru Open Sand Reach of Nidadavole Mandal** without any permission not have been obtaining from competent authority SEIAA and APPCB resulted loss of revenue about Rs. 5,00,24,625/- (@475/ per MT at pit head) to the Government exchequer by way of sold out the government property without obeying Rules and Regulation.

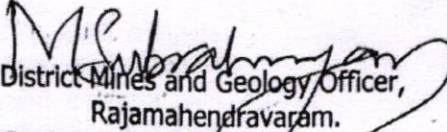
Annexure R 30

-2-

Hence, I request the Station House Officer, **Samisragudem** of Nidadavole Mandal to enquire in the matter and register FIR against the persons who involved in the illegal activity.

Yours faithfully,

Encl: As above


District Mines and Geology Officer,
Rajamahendravaram.

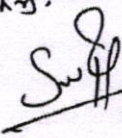
Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Chairman and District Collector, DLSC, East Godavari for favour of information.

Copy submitted to the Superintendent of Police, East Godavari District/Member, DLSC, East Godavari with a request issue instructions to the concerned SHO for taking necessary action.

Sir

I received above report and registered the same as P2R in
Cr. No. 138/2024 u/s 379IPC and sec ²¹⁽¹⁾ 230 of MMDR Act of
Samisragudem PS on 28.07.2024 at 17.35 hrs.


28/7/24
S/O of Police
Samisragudem PS

Annexure R 31

**FIRST INFORMATION REPORT**

(Under Section 173 BNSS)

A.P.P.M. Orders 470,500

1. District East Godavari P.S. Samisrigudem Year 2024 FIR No. 138/2024 Date 28/07/2024
2. Acts & Section(s): 379 IPC, 21(1), 23(1) MMDARA
3. a) Occurrence of Offence: Day _____ Date & Time From _____
Date & Time To _____ Prior To 24/05/2024 00:00 Time Period _____
- b) Information Received at P.S.: Date & Time 28/07/2024 17:35
- c) General Diary Reference: Entry No 12 Date & Time 28/07/2024 17:35
4. Type of Information: Written
5. Place of Occurrence:
- a) Distance and Direction From P.S. 5 Km, East Beat No. _____
- b) Address Place Area/Mandal Street/Village
at Pandalaparru open sand reach,
Pandalaparru Village, Nidadavole
Mandal
- City/District East Godavari State Andhra Pradesh PIN _____
- c) In case, outside the limit of this Police Station, then
Name of P.S. _____ District _____
6. Complainant / Informant :
- a) Name M Subramanyam District Mines and Geology Officer
- b) Father's /Husband's Name Ramakoteswara Rao
- c) Date/Year of Birth _____ Age 59
- d) Nationality Indian e) Caste Gowda
- f) Passport No _____ Date of Issue _____ Place of Issue _____
- g) Occupation _____ Mobile No: 9100688824
- h) Address House No _____ Area/Mandal _____ Street/Village _____
Rajahendravaram No Ward
- City/District East Godavari State Andhra Pradesh PIN _____
7. Details of known/suspected/unknown accused with full particulars:

Annexure R 31

Serial No : 1

a) Name Prathima Infra Structures

b) Father's/Husband's Name _____ c) Occupation _____

d) Caste _____ e) Gender _____ f) Age 0 Nationality Indian

g) Address House _____ Street/Village _____ Area/Mandal _____

City/District _____ State _____ PIN 0

h) Phone(Off) 0 Phone(Resl) 0 Cell No 0

i) Email _____

Physical features, deformities and other details of the Suspect:

Sl. No.	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1				0		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19
	0	0	0	0

8. Reasons for delay in reporting by the complainant / informant :

Complainant gave the report in this time _____

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

Annexure R 31

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No.

12. Contents of the complaint / statement of the complainant or informant :

Occurred prior to 24-05-2024 at Pandalaparru open sand reach, Pandalaparru Village, Nidadavole Mandal and same is reported on 28-07-2024 at 05-35 PM., The complainant Sri. M. Subramanyam, M.Sc., District Mines and Geology Officer S/o.Ramakoteswara Rao, Aged.59 years, C/Gowda, Rajamahendravaram Ph.9100688824 has complained that in obedience instructions issued by District Collector, East Godavari District, RJY conducted joint inspections teams conducted at Pandalaparru sand open reach and noticed prior to 24-05-2024 un-authorized sand excavation quantity of sand 70,210 cum (@475/- per MT at pit head) worth Rs. 5,00,24,825/- without from the outside of the sand reach were carried out by respondent firm M/s Prathima Infra Structure and its representatives and others since they have not been obtain statutory clearance i.e., CTO (Consent to operations) and concern authorities. In this connection show cause notices are issued to the M/s Prathima Infra Structures to the effect on 22-06-2024, but no explanation received so far from concerned company. Hence, complainant lodged report for necessary action. Case is registered by SI of Police, Samisragudem PS.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No

1

1) Registered the case and took up the investigation or

Name of RAMESH SNVV

2) Directed to take up the investigation or

Rank: Sub-Inspector

No.

3) Refused investigation due to

4) Transferred to P.S

District

on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and

a copy given to the complainant /informant, free of cost.
R.O.A.C

Signature of Officer in charge, Police Station

14. Signature / Thumb impression of the complainant / informant.

Name RAMESH SNVV

Rank Sub-Inspector

No

15. Date and time of dispatch to the court :

28/07/2024 17:40

Signature valid

Digitally Signed by : RAMESH SNVV
RAMESH SNVV
Role : SHO
Rank : Sub-Inspector
Date : 28/07/2024 20:11:18

Annexure R 31

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
Sri M.Subrahmanyam, M.Sc.,
District Mines and Geology Officer,
Rajamahendravaram.

To
The Station House Officer,
Samisragudem,
Nidadavole Circle.

Lr.No.3441/Sand-EG/2024, Dated: 26.07.2024.

Sir,
Sub:- Mines & Minerals - Sand - O/o District Mines and Geology Officer,
Rajamahendravaram - Un-authorized Sand excavation committed by
M/s Prathima Infrastructure Limited at **Pandalaparru Open Sand
Reach of Nidadavole Mandal** - Requested to take criminal action
against concerned - Reg.

- Ref:-
1. Joint Inspection Report Dated:19-05-2024 headed by District Collector, East Godavari District with DLSC Members.
 2. Hon'ble Supreme Court of India record of Proceedings in Civil Appeal Nos.4091-4093/2023, Dt.16-05-2024.
 3. Joint inspection report dt 24.05.2024.
 4. Notice No.3441/ Sand-EG/2024, dt.22.06.2024 addressed to M/s Prathima Infrastructure Limited, Indiranagar, Vijayawada.

I invite attention to the above subject and references cited and informed that on **19-05-2024**, joint inspection team have been conducted inspections over the open sand reaches at **Pandalaparru Open Sand Reach of Nidadavole Mandal** and noticed that prior to 24-05-2024 un-authorized sand excavation were carried out by **M/s Prathima Infra Structures** since they have not been obtaining statutory clearance i.e. C.T.O [consent to operations] from competent authority.

Through the reference 2nd cited, the Hon'ble Supreme Court of India record of Proceedings in Civil Appeal Nos.4091-4093/2023, Dt.16-05-2024 stated that any violations / any official of the state of directions issued by them as well as directions issued by the NGT under the impugned judgment will be viewed seriously and will invite contempt action apart from any other action.

The District Collector, East Godavari District has given instructions to conduct detailed survey along with quantification report on the observations in Pandalaparru open sand reach made on 19.05.2024. accordingly, joint inspection was conducted and report vide in the reference 3rd cited received in this office.

Further, it is informed that, through the reference 4th cited, notice served / show cause to the **M/s Prathima Infra Structures**, directed to explain the reasons as to why action should not be initiated against since they have involved in illegal sand excavations by using machinery in River bed and sand operations beyond recommended open sand reach as per physical observation, the sand operations were noticed beyond recommended area to that effect on **22.06.2024**, but no explanation is received from their end till today. Soon after, the same matter has been informed and submitted to the Director of Mines & Geology, Ibrahimpatnam, Vijayawada, NTR District, along with stamped photographs for taking necessary action in the matter.

In view of the above circumstances, I am herewith requesting to the **Station House Officer, Samisragudem, Nidadavole Circle Police Station** to file a criminal case against M/s Prathima Infra Structures for illegal sand excavation quantity of 70,210 Cum from outside the **Pandalaparru Open Sand Reach of Nidadavole Mandal** without any permission not have been obtaining from competent authority SEIAA and APPCB resulted loss of revenue about Rs. 5,00,24,625/- (@475/ per MT at pit head) to the Government exchequer by way of sold out the government property without obeying Rules and Regulation.

Annexure R 31

-2-

Hence, I request the Station House Officer, Saminragudem of Nidadavole Mandal to enquire in the matter and register FIR against the persons who involved in the illegal activity.

End: As above

Yours faithfully,

M. Subrahmanyam
District Mines and Geology Officer,
Rajamahendravaram.

- Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.
- Copy submitted to the Chairman and District Collector, DLSC, East Godavari for favour of information.
- Copy submitted to the Superintendent of Police, East Godavari District/Member, DLSC, East Godavari with a request issue instructions to the concerned SHO for taking necessary action.

Sir

I received above report and registered the same as P2R in
Cr. No: 138/2024 u/s 379IPC and sec 20⁽¹⁾ 230 of MMDR Act of
Samiragudam P. on 28.07.2024 at 17.35 hrs.

Swiff
28/7/24
SI of Police
Samiragudam P.

Annexure R 31

JOINT INSPECTION REPORT


As per instructions of the Collector and District Magistrate & Chairman of DLSC and the District Mines and Geology Officer, Chittoor in connection with Writ Petition (PIL) No.37 of 2024 filed by Sri D.Swaminathan raised the alleged area i.e Sy No. 1/1 of Settiappam Thangal Village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District has been inspected by me along with Village Revenue Officer and Village Surveyor of Ananthapuram Village on 22-07-2024.

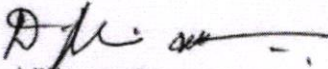
During day of inspection, the Village Surveyor is demarcated the area of Sy No. 1/1 of Settiappam Thangal Village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District. Further, it is noticed the said area located in the river course of Neeva and there are no fresh sand mining activities noticed in the said area and noticed (06) old worked pits of ordinary sand and it seems that the excavation is done by using machinery. On local enquiry the said sand excavation in this area was conducted by M/s Prathima Infrastructure Limited before the month of February 2024. Further, it is submitted that as per the available records, no sand reach was permitted in Sy No. 1/1 of Settiappam Thangal Village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District. Thus, the total excavated ordinary sand in the said area is comes under illegal excavation. The details of worked pits of ordinary sand with measurements in this subject area as given below: -


SI No	Avg. depth	Area in Sq mts	volume in cbm
1	2.06	9031	18603.86
2	0.83	4961.69	4118.203
3	1.33	12884.39	17136.24
4	1.24	3948.5	4896.14
5	1.6	2233	3572.8
6	1.5	848.5	1272.75
TOTAL CBM			49599.99 say 49600.00

This is submitted for favour of kind information and taking further action in the matter.

Encl: Map

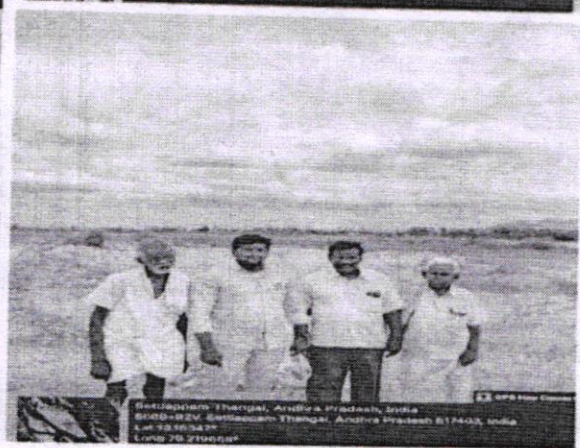
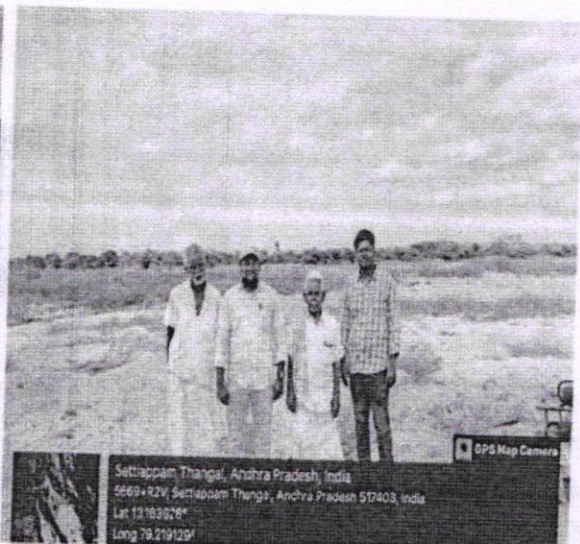
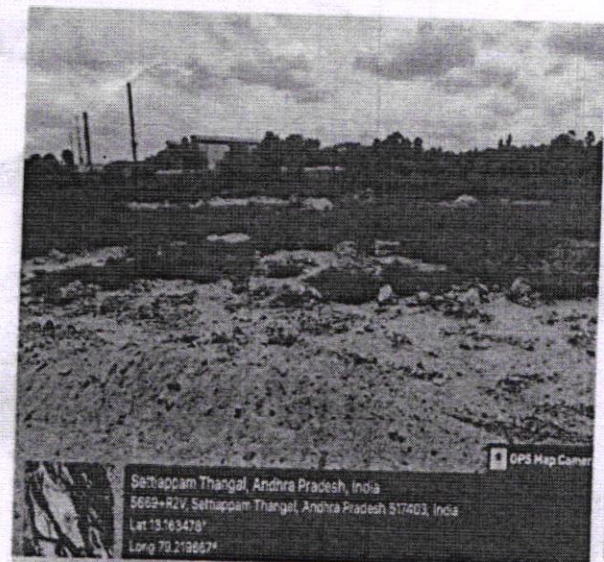

Assistant Geologist
O/o DM&GO, Chittoor


Village Surveyor,
Ananthapuram


Village Revenue Officer,
Ananthapuram

Annexure R 31

**Photo Graphs of Setttiappam Thangal Village,
(Ananthapuram Panchayathi)**

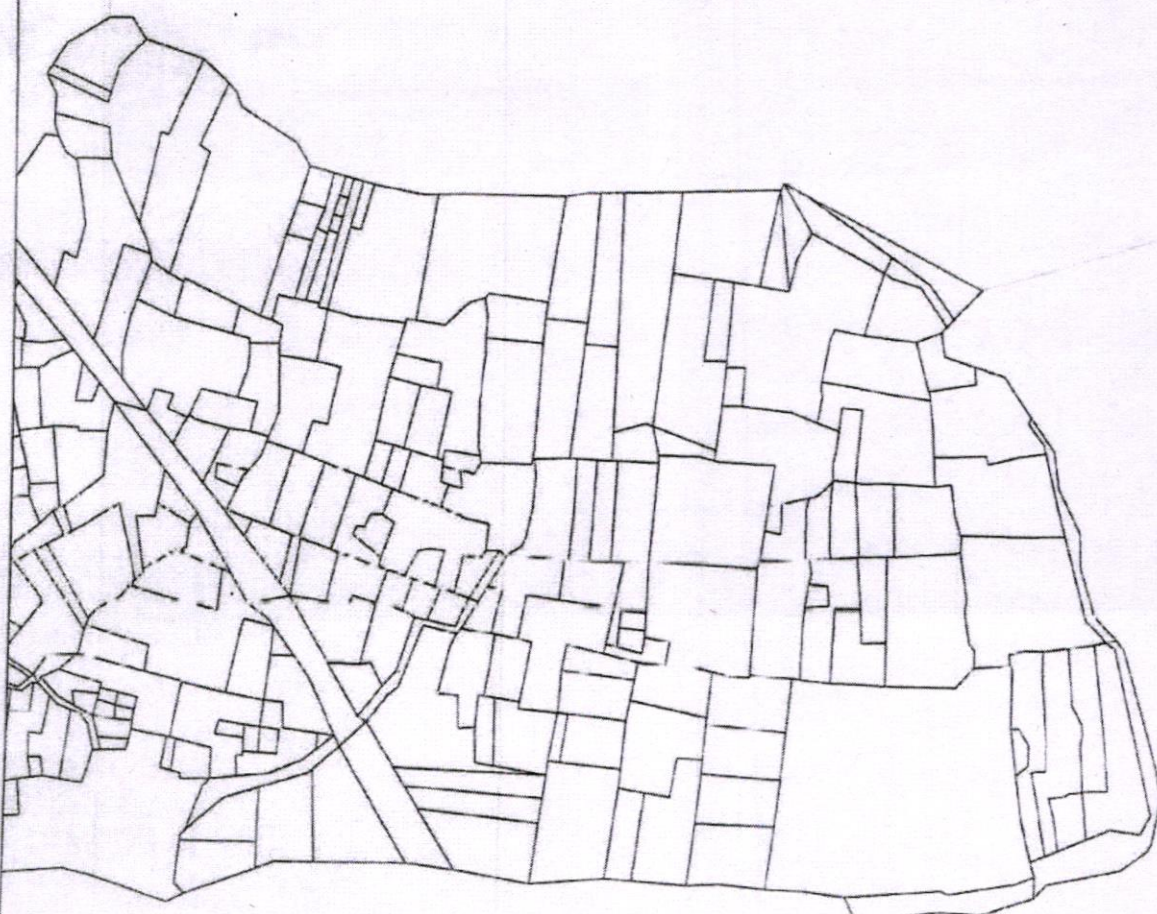
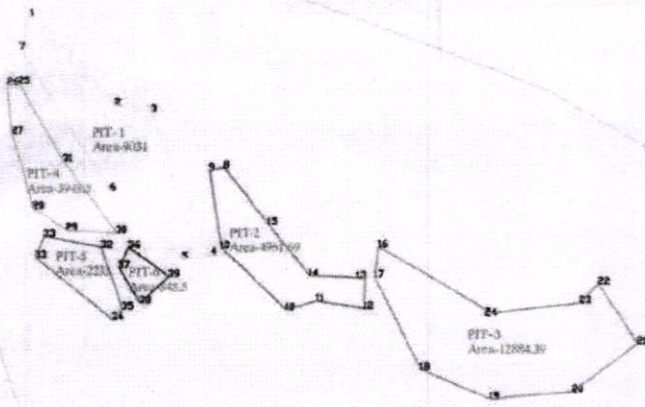


Annexure R 31

Map showing the location of Settiappamtangal (Village) Ananthapuram Chittoor (Mandal), Chittoor District.

True North
↑
Scale 1:1000

Settiappamtangal SY.NO.1/1			
S.no.	Avg.Depth	Area in Sq m	Volume in CUM
1	2.06	9031	18603.86
2	0.83	4961.69	4118.2027
3	1.33	12884.39	17136.2387
4	1.24	3948.5	4896.14
5	1.6	2233	3572.8
6	1.5	848.5	1272.75
Total Volume in CUM			49599.9914



Abalef
Village Revenue Officer
Ananthapuram

S. P. Rao
Village Surveyor
Ananthapuram

Annexure R31 **GOVERNMENT OF ANDHRA PRADESH**
DEPARTMENT OF MINES AND GEOLOGY

From

K.L.V.Prasad, M.Sc., M.Tech.,
District Mines & Geology Officer,
(DDM&G)

CHITTOOR.

Call no. 63093 55932

To

The Station House Officer,
B.N.R. Peta Police Station,
Chittoor District.

Letter No. 428/Court/WP(PIL)/2024, Dated: 09.08.2024.

Sir/Madam,

Sub: Mines & Minerals- Sand- O/o District Mines and Geology, Chittoor- Writ Petition (PIL) No.37 of 2024 filed by Sri D.Swaminathan sarpanch of Ananthapuram Village, Chittoor Mandal and District against Illegal sand mining in Sy. No. 1/1 of Settappamthangal Village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District - Joint Inspection conducted - Illegal excavation and transportation of 49,600.00 Cbm of Ordinary Sand by M/s.Prathima Infrastructures Limited - Request to take necessary Criminal Action against M/s.Prathima Infrastructures Limited - Regarding.

- Ref:-**
1. Letter No.2143/Sand/Tenders/2023-3, dt:22.12.2023 of the Director of Mines & Geology, Ibrahimpatnam.
 2. Telephonic Instructions dated:21.07.2024 from Collector & District Magistrate, Chittoor.
 3. Joint Inspection report dated:22.07.2024.
 4. This office Show Cause Notice No.1369/DLSC-CTR/2024-1, dt.09.08.2024 Issued to M/s. Prathima Infrastructures Limited.

I invite attention to the subject and references cited above and informed that through the reference 1st cited, the Director of Mines & Geology, Ibrahimpatnam has informed to the District Collector, Chittoor that work orders issued to M/s.Prathima Infrastructure Limited., vide Proc.No.2143/Sand/Tenders/2023-3, dt.11.12.2023 to commence the sand operations in Package-3 i.e., Nellore, Tirupathi, Chittoor, Annamayya, Y.S.R. Kadapa, Anantapuram, Sri Satya Sai, Kurnool & Nandyal Districts for a period of 02 years with effect from 11.12.2023 and also informed that M/s.Prathima Infrastructure Limited., are only authorized to supply the sand in the respective package-3.

Through the reference 2nd cited, the Collector & District Magistrate, Chittoor has instructed through telephone to submit the status report with reference to the orders of Hon'ble High Court of Andhra Pradesh, dated:14.02.2024 & 03.07.2024 in PIL No.37 of 2024 filed by Sri D.Swaminathan sarpanch of Ananthapuram Village, Chittoor Mandal on the allegation that the private respondents M/s.Jalprakash Power Ventures Limited., & M/s.Prathima Infrastructures Limited., were indulging in illegal sand mining in Sy.No.1/1 of Settappamthangal village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District.

Through the reference 3rd cited, the Assistant Geologist of this office along with the Village Revenue Officer and the Village Surveyor of Ananthapuram Village have been inspected the alleged area i.e Sy No. 1/1 of Settappam Thangal Village,

Annexure R 31

Ananthapuram panchayat of Chittoor Mandal, Chittoor District on 22.07.2024 and reported that, the Village Surveyor has demarcated the area of Sy.No.1/1 of Settiappamthangal village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District and noticed the 06 old worked pits in the said area. The details of old worked pits with measurements in this subject area as given below: -

SI No	Avg. depth	Area in Sq mts	Volume in cbm
1	2.06	9031	18603.86
2	0.83	4961.69	4118.203
3	1.33	12884.39	17136.24
4	1.24	3948.5	4896.14
5	1.6	2233	3572.8
6	1.5	848.5	1272.75
TOTAL CBM			49599.99
			Say 49600 Cbm

On local enquiry the said sand excavation in this area was conducted by M/s.Prathima Infrastructure Limited., before the month of February 2024. Thus, the total excavated and transported for a quantity of 49,600 Cbm of ordinary sand in the said area is comes under illegal as no sand reach was permitted in Sy.No.1/1 of Settiappam Thangal Village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District by the DLSC, Chittoor.

Through the reference 4th cited, this office has issued Show Cause Notice vide Notice No.1369/SAND/DLSC-CTR/2024-1, Dt: 09-08-2024 to M/s Prathima Infrastructure Limited against the illegal excavation and transportation of Ordinary Sand for the quantity of 49,600.00 Cbm in Sy No. 1/1 of Settiappam Thangal Village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District.

In this connection, it is to inform that as per section 4(1) of MM(D&R) Act, 1957. "No person shall undertake any reconnaissance, prospecting or mining operations in any area, except under and in accordance with the terms and conditions of a reconnaissance permit or of a prospecting licence or, as the case may be, a mining lease, granted under this Act and the rules made thereunder".

As per Section 21(1) of MM(D&R) Act, 1957 "whoever contravenes the provisions of sub-section (1) or sub-section (1A) of section 4 shall be punishable with imprisonment for a term which may extend to five years and with fine which may extend to five lakh rupees per hectare of the area.

As per section 21(4) of MM(D&R) Act, 1957 "Whenever any person raise, transports or causes to be raised or transported/ without any lawful authority, any mineral from any land, and, for that purpose, uses any tool, equipment vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by an officer or authority specially empowered in this behalf"

As per rule 5 of APMMC Rules,1966 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules"

Annexure R 31

In view of the above, I request the Station House Officer, B.N.R. Peta Police Station, Chittoor District to file the Lawful case against M/s.Prathima Infrastructure Limited., Represented by:Sri P.Anil Kumar, S/o.P.Madhusudhan Rao, Vijayawada for Illegal excavation and transportation of 49,600 Cbm of Ordinary Sand by violating the Sections 4(1) read with 21(1) & 21(4) of MM(D&R) Act, 1957 and Rule 5 of APMCM Rules, 1966 and Section 15 & 19 of Environment Protection Act-1986 and Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act, 1981 and Section 379 of Indian Penal Code for theft and misappropriation of public property and funds and other applicable sections.

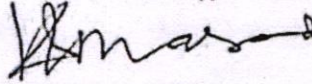
Address of the offender:

M/s.Prathima Infrastructure Limited.,
Represented by:Sri P.Anil Kumar,
S/o.P.Madhusudhan Rao, Vijayawada,
D.No.54-15-4D, 2nd Floor,
Indra Arcade, Srinivasa Nagar,
Bank Colony, Vijayawada - 520008.

and

M/s.Prathima Infrastructure Limited.,
Represented by:Sri P.Anil Kumar,
Registered/Corporate Office: #213,
Road No.1, Film Nagar, Jubilee Hills,
Hyderabad, Telangana - 500096.

Yours faithfully,

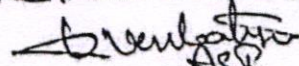


District Mines & Geology Officer,
(DDM&G),
Chittoor.

Encl: As above

Copy submitted to the Commissioner & Director of Mines & Geology, Ibrahimpatnam for favour of Information.
Copy submitted to the Collector & District Magistrate and Chairman, DLSC, Chittoor District for favour of Information.
Copy submitted to the Superintendent of Police, Chittoor for favour of Information.

Sir, Received on 11.8.2024 at 11.30 AM Hrs and
is registered this as CR.NO. 46/2024 U/S 303,
329 (3) BNS and Sec 21(1) 21(2) of MMDR
Act 2005-N.R. Pet Ps and Investigated into and
submitted FIR's copy to concerned officers.


N.R. Pet Ps.
11/8/2024



FIRST INFORMATION REPORT

(Under Section 173 BNSS)

A.P.P.M. Orders 470,500

1. District : Chittoor P.S : Narsingarayanipol(N.R.Pol) Year : 2024 FIR No. 46/2024 Date : 11/08/2024
2. Acts & Section(s) : 303,329(3) BNS,21(1),21(2) MMDARA
3. a) Occurrence of Offence : Day : _____ Date & Time From : _____
Date & Time To : _____ Prior To : 11/08/2024 11:30 Time Period : _____
- b) Information Received at P.S. : Date & Time : 11/08/2024 11:30
- c) General Diary Reference: Entry No : 1 Date & Time : 11/08/2024 11:30
4. Type of Information : Written
5. Place of Occurrence:
- a) Distance and Direction From P.S. : 4 Kms South Beat No. : _____
- b) Address Place : Area/Mandal : _____ Street/Village : _____
In Survey No 1/1 of SettiappamThangal village, Ananthapurampanchayat, Chittoor Mandal Chittoor Rural mandal Ananthapuram village
mandal
- City/District : Chittoor State : Andhra Pradesh PIN : _____
- c) In case , outside the limit of this Police Station, then
Name of P.S. : _____ District : _____
6. Complainant / Informant :
- a) Name : K L V Prasad
- b) Father's / Husband's Name : Buchanna
- c) Date/Year of Birth : _____ Age : 61
- d) Nationality : Indian e) Caste : Kalinga
- f) Passport No : _____ Date of issue : _____ Place of issue : _____
- g) Occupation : Govt. official Gazetted Mobile No : 6309355932
- h) Address House No : _____ Area/Mandal : _____ Street/Village : _____
District Mines & Geology Officer Chittoor No Ward
City/District : Chittoor State : Andhra Pradesh PIN : _____
7. Details of known/suspected/unknown accused with full particulars :
- Serial No : 1
- a) Name : Prathima Infrastructure Limited Represented by Sri P Anil Kumar
- b) Father's /Husband's Name : Madhusudan rao c) Occupation : _____
- d) Caste : _____ e) Gender : _____ f) Age : 0 Nationality : Indian
- g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
D No 54-15-4D, 2nr Floor, Indra Arcade SrinivasaNAagar, Bank Colony Vijayawada
City/District : _____ State : Andhra Pradesh PIN : 0
- h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
- i) Email : _____

Physical features, deformities and other details of the Suspect :


S. No	Sex	Date/Year of Birth	Builld	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1				0cm		

Annexure R 32

Deformallties/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14
Place Of						
Burn Mark	Leucoderma	Mole	Scar	Tattoo		
15	16	17	18	19		

8. Reasons for delay in reporting by the complainant / informant :
No delay
9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :
Ordinary Sand by committing theft of 49,600 CBM
10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :
 Occurred prior to 11-08-2024 in Survey No 1/1 of SettiappamThangal village, Ananthapurampanchayat, Chittoor mandal and district and reported in the PS on 11-08-2024 at 11-30 AM, on the complaint of Sri. K.L.V. Prasad, M.Sc, M.Tech, District Mines & Geology Officer, (DDM&G), Chittoor in which the accused M/s. Prathima Infrastructure Limited., Represented by : Sri P. Anil Kumar, s/o P. Madhusudhan Rao, Vijayawada, D No 54-15-4D, 2nr Floor, Indra Arcade, SrinivasaNAagar, Bank Colony, Vijayawada-520008 was criminally trespassed illegally excavated and transported the Ordinary Sand by committing theft of 49,600 Cbm of Ordinary Sand in the area of Survey No 1/1 of SettiappamThangal village, Ananthapurampanchayat, Chittoor mandal without having any legal documents and any prior permission for his illegal gain. Hence the FIR.
13. Action taken:
 Since The above information reveals commission of offence(s) U/s as mentioned at item No : 1
- 1) Registered the case and took up the investigation or : Name : K.Venkatesan
- 2) Directed to take up the Investigation or Rank : Assistant Sub-Inspector No. _____
- 3) Refused investigation due to : _____
- 4) Transferred to P.S : _____ District : _____ on point of jurisdiction.
- F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.
 R.O.A.C
14. Signature/ Thumb impression of the complainant / informant.  Signature of Officer in charge, Police Station Asst
11/8/2024
- Name : K.Venkatesan
- Rank : Assistant Sub-Inspector No. _____
15. Date and time of dispatch to the court : 11/08/2024 14:35

Annexure R33 GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Public Servants- Sri V.G. Venkata Reddy, Senior Civilian Staff Officer (Trg.), Indian Cost Guards, on deputation to Government of Andhra Pradesh - the then Director, Mines & Geology Department - Suspension from service - Orders - Issued.

GENERAL ADMINISTRATION (SC-D) DEPARTMENT

G.O. Ms.No.61

Dated: 31.07.2024
Read

From the Industries & Commerce (Mines) Department e-file bearing
No. INC01-MG0DMGE/167/2024-VIG - Computer No.2509570

ORDER:

Government is in receipt of the report read above, wherein, the Industries & Commerce (Mines) Department has reported that, Sri V.G. Venkata Reddy, the then Director, Mines and Geology has committed various acts of commissions, omissions, violations in operations of sand mining and in the related provisions of tenders/agreements, APMMC rules and illegal mining of sand, violations of orders of NGT/Hon Supreme Court, caused heavy loss to state exchequer and gains to private parties etc. After careful examination of the report, the government has decided to initiate disciplinary proceedings on Sri V.G. Venkata Reddy, under the provisions of the Central Civil Services (CCA) rules, 1965.

2. Further, In exercise of the powers conferred by the sub rule (1) of rule 20 read with sub rule (1) of rule 10 of the Central Civil Services (Classification, Control & Appeal) Rules, 1965, Government hereby places Sri V.G. Venkata Reddy, Senior Civilian Staff Officer (Trg.), Indian Cost Guards, the then Director, Mines & Geology Department on deputation to the Government of Andhra Pradesh, under suspension with immediate effect and he shall continue to be under suspension in public interest until further orders.

3. It is further ordered that during the period in which this order remains in force, the headquarters of Sri V.G. Venkata Reddy, the then Director, Mines & Geology Department shall be Amaravati and the said officer shall not leave the headquarters without obtaining prior permission of the competent authority.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NEERABH KUMAR PRASAD
CHIEF SECRETARY TO GOVERNMENT

To

Sri V.G. Venkata Reddy, Senior Civilian Staff Officer (Trg.), Indian Cost Guards,
the then Director, Mines & Geology Department % the Commissioner & Director
of Mines and Geology

The Commissioner & Director of Mines and Geology

The Secretary, Industries & Commerce (Mines) Department

(pto)

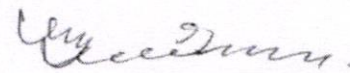
Annexure R 33

-2-

The Pay and Accounts Officer, Mangalagiri
The Director General, Coast Guard Headquarters, National Stadium complex,
New Delhi - 110001
The Secretary to GoI, Ministry of Defence, New Delhi

Copy to:
The P.S to CS.
The PS to Secretary., to Govt. (Poll)
SF (2511139)

//FORWARDED BY ORDER//



SECTION OFFICER (SC)

C.No 09/Ph - CIU/2024

dt. 28.08.2024

Annexure R 34

GOVERNMENT OF ANDHRA PRADESH
GENERAL ADMINISTRATION (SC-D) DEPARTMENT

Memo.No. 2511139/SC.D/A1/2024

Dated:01.08.2024

Sub: Mines & Minerals - Sand operations carried out by Private Agencies during last three years from May 2021 to June 2024 - violations of agreement conditions, APMMC Rules, 1966 and orders of Hon'ble NGT and Hon'ble Supreme Court - Initiation of disciplinary action against Sri V.G. Venkata Reddy, the then DMG - Regarding.

- Ref: 1. From the Industries & Commerce Department e-file bearing No. INC01-MG0DMGE/167/2024-VIG - Computer No.2509570
- 2. GO Ms No.61, GA(SC.D) Dept., dt.31.07.2024

The attention of the Director General, Anti Corruption Bureau, is invited to the reference 1st cited and he is informed that a report has been received from the Industries & Commerce (Mines) Department stating that several lapses including huge financial losses to State exchequer and gain to private parties, committed by the then Director Mines and Geology, Sri V.G. Venkata Reddy, Senior Civilian Staff Officer (Trg.), as CCS Officer.

2. He is further informed that after careful examination of the report the Government has decided to initiate disciplinary proceedings and also to place Sri V. G. Venkata Reddy, the then Director, Mines and Geology under suspension under the provisions of the Central Civil Services (CCA) rules, 1965 vide G.O.Ms.No.61, G.A(SC.D) Dept., Dated.31.07.2024.

3. The report submitted by the Director Mines and Geology is hereby sent to the Director General, Anti Corruption Bureau, Vijayawada to examine the same and to take necessary action.

NEERABH KUMAR PRASAD
CHIEF SECRETARY TO GOVERNMENT

To
The Director General, Anti Corruption Bureau, Vijayawada(w.e)
Copy to:
The P.S to CS.
The PS to Secretary., to Govt. (Poll)
SF (2511139)

//FORWARDED BY ORDER//

[Signature]
SECTION OFFICER(SC)

AD
On file pl. Case to be dealt by CIU.
2/8/24

Addl-SP (CIU)
Suya
Ch/28

ITEM NO.60

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal Nos.4091-4093/2023

JAIPRAKASH POWER VENTURES LIMITED & ANR.

Appellant(s)

VERSUS

NAGENDRA KUMAR & ORS.

Respondent(s)

(IA No. 65982/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 65984/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 27-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Appellant(s) Mr. Pai Amit, AOR
Ms. Pankhuri Bhardwaj, Adv.
Mr. Kushal Dube, Adv.
Mr. Nikhil Pahwa, Adv.For Respondent(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Yelamanchili Shiva Santosh Kumar, Adv.
Mr. Rudrajit Ghosh, Adv.
Ms. Medha Kolanu, Adv.
Mr. Tarun Gupta, AORMs. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Swarupama Chaturvedi, Adv.
Mr. Balendu Shekhar, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Diwakar Sharma, Adv.Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.

Mr. R Krishnaamorthi, Adv.

Signature Not Verified
Digitally signed by
KAVITA PANDYA
Date: 2024.08.29
16:08:41IST
Reason:

Mr. Sandeep Singh Dingra, Adv.
Mr. Randhir Kumar Ojha, AOR

Mr. G. N. Reddy, AOR
Mr. Jonnala Veera Raghava, Adv.
Ms. T. Nagini Vijaya Lakshmi, Adv.
Mr. Neelanjana Rao M., Adv.

Mr. Divyanshu Rai, AOR
Mr. Vishal Sharma, Adv.
Ms. Taruna, Adv.

Mr. T. V. S. Raghavendra Sreyas, AOR
Ms. Gayatri Gulati, Adv.
Mr. Siddharth Vasudev, Adv.
Ms. Sneh Dhillon, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 13th September, 2024.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)